

भारतीय रिज़र्व बैंक संपदा कक्ष, भायखला, मुंबई

आरबीआई गोकुलधाम क्वार्टर, गोरेगांव (पूर्व), मुंबई में एस टाइप के 18 और जे टाइप के 18 अधिकारी फ्लैटों में आंतरिक मरम्मत, पुनः पेंटिंग और संबद्ध सिविल कार्य

भारतीय रिज़र्व बैंक, मुंबई उपरोक्त कार्य के लिए ₹25 लाख से ₹50 लाख के बीच की लागत वाले सिविल कार्यों की श्रेणी (ए) में भारतीय रिज़र्व बैंक, संपदा कार्यालय, फोर्ट, मुंबई के पैनल में शामिल ठेकेदारों से ई-टेंडर मोड द्वारा दो-भागीय निविदा आमंत्रित करता है। निविदा एमएसटीसी लिमिटेड के ई-टेंडरिंग पोर्टल (https://www.mstcecommerce.com/eprocn/) के माध्यम से की जाएगी। सभी इच्छुक पात्र सूचीबद्ध ठेकेदारों को निविदा प्रक्रिया में भाग लेने के लिए उपर्युक्त वेबसाइट के माध्यम से एमएसटीसी लिमिटेड के साथ खुद को पंजीकृत करना होगा।

निविदा की अनुसूची

a. कार्य का नाम	आरबीआई गोकुलधाम कार्टर, गोरेगांव (पूर्व), मुंबई में एस टाइप के 18 और जे टाइप के 18 अधिकारी फ्लैटों में आंतरिक मरम्मत, पुनः पेंटिंग और संबद्ध सिविल कार्य
b. ई–निविदा नं.	RBI/Mumbai Regional Office/Estate/24/25- 26/ET/197
c. निविदा का माध्यम	ई-खरीददारी प्रणाली- (ऑनलाइन भाग । – टेक्नो वाणिज्यिक बोली एवं भाग ॥ कीमत बोली https://www.mstcecommerce.com/eprocn/) के माध्यम से
d. अनुमानित लागत	₹48.86 लाख
e. पार्टियों द्वारा डाउनलोड हेतु NIT उपलब्ध होने की तारीख (निविदा दिखने का समय)	17.6.2025 को सायं 05:00 बजे से
f. बोली पूर्व बैठक	लागू नहीं है
g. (i) बयाना राशि	i) रु. 97,720/- (रुपये सत्तानवे हज़ार सात सौ बीस मात्र) भारतीय रिजर्व बैंक, मुंबई के पक्ष में एनईएफटी या बीजी के रूप में, भारतीय रिजर्व बैंक एस्टेट सेल, भायखला, मुंबई सेंट्रल में भौतिक रूप में वितरित किया जाना है।
	खाता नं. — 04869229925 IFSC कोड—RBISOMBPA04 (5वां और 10वां अंक शून्य हैं) बयाना जमा राशि (ईएमडी) जमा करने का प्रमाण हमें निम्नलिखित ईमेल आईडी पर ई-मेल करें: kddangar@rbi.org.in / artiyadav@rbi.org.in
	(नोट: एनईएफटी के लिए ईएमडी राशि कट-ऑफ समय से

	पहले उपर्युक्त खाते में जमा की जानी चाहिए।ऊपर उल्लिखित खाते के अलावा किसी अन्य खाते में जमा की गई ईएमडी को वास्तविक ईएमडी नहीं मानी जाएगी)
(ii) निविदा शुल्क	ii) शून्य निविदा शुल्क
h. बयाना राशि जमा करने की अंतिम तिथि	21.7.2025 अपराह्न 2:00 बजे तक
i. ऑनलाइन टेक्नो वाणिज्यिक बोली एवं कीमत बोली	17.7.2025 को शाम 05:00 बजे से
प्रस्तुत करने हेतु ई-निविदा के प्रारम्भ होने की तिथि	
j. ऑनलाइन टेक्नो वाणिज्यिक बोली एवं कीमत बोली	22.7.2025 को अपराह्न 02:00 बजे तक
प्रस्तुत करने की अंतिम दिनांक	
k. भाग–। को खोलने की तिथि व समय (टेक्नो वाणिज्यिक	22.7.2025 को अपराह्न 03:00 बजे
बोली)	निविदा भाग–। खोलने का स्थान: संपदा कक्ष, भायखला,
	मुंबई-400 008
भाग-॥ (मूल्य बोली) खोलने की तिथि और समय	भाग-॥ खोलने की तिथि और समय पात्र विक्रेताओं को बाद
	में सूचित किया जाएगा।
।. लेनदेन शुल्क	एमएसटीसी लिमिटेड के पक्ष में एमएसटीसी भुगतान
-	गेटवे/एनईएफटी/आरटीजीएस के माध्यम से एमएसटीपी
	के अनुसार

- 2. बैंक न्यूनतम निविदा को स्वीकार करने के लिए बाध्य नहीं है और किसी भी निविदा को पूर्ण या आंशिक रूप से स्वीकार करने का अधिकार सुरक्षित रखता है। बैंक बिना कोई कारण बताए सभी निविदाओं को अस्वीकार करने का अधिकार भी सुरक्षित रखता है।
- 3. भविष्य में जारी निविदा में कोई भी संशोधन / शुद्धिपत्र, यदि कोई हो, केवल ऊपर दी गई आरबीआई वेबसाइट और एमएसटीसी वेबसाइट पर अधिसूचित किया जाएगा और समाचार पत्र में प्रकाशित नहीं किया जाएगा।

क्षेत्रीय निदेशक भारतीय रिजर्व बैंक मुंबई



RESERVE BANK OF INDIA ESTATE CELL, BYCULLA, MUMBAI

e-TENDER FOR

Internal repairs re-painting and allied civil works in 18 Nos. of S type and 18 Nos of J type Officers' flats at RBI Gokuldham Quarters, Goregaon (East), Mumbai

RBI/Mumbai Regional Office/Estate/24/25-26/ET/197

Part I (Techno-Commercial Bid)

(Containing Section I to Section IX)

Name of Bidder
Address
Due Date and time of Submission of EMD: 21.7.2025 by 2:00 PM
Due Date and time of Submission of e-Tender: 22.7.2025 by 2:00 PM



भारतीय रिज़र्व बैंक संपदा कक्ष, भायखला, मुंबई

Internal repairs re-painting and allied civil works in 18 Nos. of S type and and 18 Nos of J type Officer's flats at RBI Gokuldham Quarters, Goregaon (East), Mumbai.

Reserve Bank of India, Mumbai invites two-part tender by e-tender mode from the contractors empaneled with Reserve Bank of India, Estate Office, Fort, Mumbai in category of civil works (A) costing between ₹25 Lakh to ₹50 Lakh for the captioned work. The tendering would be done through the e-Tendering portal of MSTC Ltd (https://www.mstcecommerce.com/eprocn/). All interested eligible empaneled contractors must register themselves with MSTC Ltd through the above-mentioned website to participate in the tendering process.

SCHEDULE OF TENDER (SOT)

	L. C. I LIADER (OOI)	
a. Name of work	Internal repairs re-painting and allied civil works in 18	
	Nos. of S type and 18 Nos of J type Officers' flats at	
b. e-Tender no	RBI Gokuldham Quarters, Goregaon (East), Mumbai	
	RBI/Mumbai Regional Office/Estate/24/25-26/ET/197	
c. Mode of Tender	e-Procurement System	
	(Online Part I - Techno-Commercial Bid and Part II -	
	Price Bid through	
	(https://www.mstcecommerce.com/eprocn/)	
d. Tender Value (Estimate Cost)	₹ 48.86 Lakhs	
e. Date of NIT available to parties to	On 17.6.2025 from 05:00 PM onwards	
download (View Tender Time)		
f. Pre-Bid meeting	Not applicable	
g. i) Earnest Money Deposit	i) Rs. 97,720/- (Rupees Ninety-Seven	
	Thousand Seven Hundred Twenty only) in the	
	form of NEFT or BG, in favour of Reserve Bank of	
	India, Mumbai, to be delivered in physical form at	
	Reserve Bank of India Estate Cell, Byculla,	
	Mumbai Central.	
	NEFT details	
	A/c No.: 04869229925	
	IFSC: RBIS0MBPA04 (5th & 10th digits are zero)	
	Kindly provide the proof of EMD deposit to us at	
	following email id: kddangar@rbi.org.in /	
	arti@rbi.org.in	
	(Note: EMD credited to any account other than	
	that mentioned above will not be considered as	

	Bonafide EMD)
ii) Tender Fees	ii) No Tender Fees
h. Last date of submission of EMD	On or before 21.7.2025 by 2:00 PM
i. Date of Starting of e-Tender for submission of online Techno- Commercial Bid and price Bid	05:00 PM on 17.6.2025
j. Date of closing of online e-tender for submission of Techno- Commercial Bid & Price Bid	02:00 PM on 22.7.2025
k. Date & time of opening of Part-I (Techno-Commercial Bid)	03:00 PM on 22.7.2025 at Estate Cell, Byculla, Mumbai 400008
The date and time of opening of Part-II (Price Bid)	The date and time of opening of Part-II (Price Bid) shall be intimated to the eligible vendors subsequently)
I. Transaction Fee	As per MSTC through MSTC payment gateway/NEFT/RTGS in favor of MSTC LIMITED

- 2. The Bank is not bound to accept the lowest Tender and reserves the right to accept either in full or in part any tender. The Bank also reserves the right to reject all the tenders without assigning any reason therefor.
- 3. Any amendments / corrigendum to the tender, if any, issued in future will only be notified on the RBI Website and MSTC Website as given above and will not be published in the newspaper.

Regional Director Reserve Bank of India Mumbai



भारतीय रिज़र्व बैंक संपदा कक्ष, भायखला, मुंबई

आरबीआई गोकुलधाम क्वार्टर, गोरेगांव (पूर्व), मुंबई में एस टाइप के 18 और जे टाइप के 18 अधिकारी फ्लैटों में आंतरिक मरम्मत, पुनः पेंटिंग और संबद्ध सिविल कार्य

भारतीय रिज़र्व बैंक, मुंबई उपरोक्त कार्य के लिए ₹25 लाख से ₹50 लाख के बीच की लागत वाले सिविल कार्यों की श्रेणी (ए) में भारतीय रिज़र्व बैंक, संपदा कार्यालय, फोर्ट, मुंबई के पैनल में शामिल ठेकेदारों से ई-टेंडर मोड द्वारा दो-भागीय निविदा आमंत्रित करता है। निविदा एमएसटीसी लिमिटेड के ई-टेंडरिंग पोर्टल (https://www.mstcecommerce.com/eprocn/) के माध्यम से की जाएगी। सभी इच्छुक पात्र सूचीबद्ध ठेकेदारों को निविदा प्रक्रिया में भाग लेने के लिए उपर्युक्त वेबसाइट के माध्यम से एमएसटीसी लिमिटेड के साथ खुद को पंजीकृत करना होगा।

निविदा की अनुसूची

a. कार्य का नाम	आरबीआई गोकुलधाम क्वार्टर, गोरेगांव (पूर्व), मुंबई में एस
	टाइप के 18 और जे टाइप के 18 अधिकारी फ्लैटों में
	आंतरिक मरम्मत, पुनः पेंटिंग और संबद्ध सिविल कार्य
b. ई – निविदा नं.	RBI/Mumbai Regional Office/Estate/24/25-26/ET/197
c. निविदा का माध्यम	ई-खरीददारी प्रणाली- (ऑनलाइन भाग । – टेक्नो
	वाणिज्यिक बोली एवं भाग ॥ कीमत बोली
	(https://www.mstcecommerce.com/eprocn/) के
	माध्यम से
d. अनुमानित लागत	₹ 48.86 लाख
e. पार्टियों द्वारा डाउनलोड हेतु NIT उपलब्ध होने की	17.6.2025 को सायं 05:00 बजे से
तारीख (निविदा दिखने का समय)	
f. बोली पूर्व बैठक	लागू नहीं है /
g. (i) बयाना राशि	i) रु. 97,720/- (रुपये सत्तानवे हज़ार सात सौ बीस मात्र)
	भारतीय रिजर्व बैंक, मुंबई के पक्ष में एनईएफटी या बीजी के
	रूप में, भारतीय रिजर्व बैंक एस्टेट सेल, भायखला, , मुंबई 📗
	सेंट्ल में भौतिक रूप में वितरित किया जाना है।
	खाता नं. – 04869229925
	IFSC कोड– RBISOMBPA04 (5वां और 10वां अंक शून्य
	हैं)
	बयाना जमा राशि (ईएमडी) जमा करने का प्रमाण हमें
	निम्नलिखित ईमेल आईडी पर ई-मेल करें:
	kddangar@rbi.org.in/artiyadav@rbi.org.in
	(नोट: एनईएफटी के लिए ईएमडी राशि कट-ऑफ समय से
	पहले उपर्युक्त खाते में जमा की जानी चाहिए।ऊपर

	उल्लिखित खाते के अलावा किसी अन्य खाते में जमा की गई ईएमडी को वास्तविक ईएमडी नहीं मानी जाएगी)
(ii) निविदा शुल्क	ii) शून्य निविदा शुल्क
h. बयाना राशि जमा करने की अंतिम तिथि	21.7.2025 अपराह्न 2:00 बजे तक
i. ऑनलाइन टेक्नो वाणिज्यिक बोली एवं कीमत बोली प्रस्तुत करने हेतु ई-निविदा के प्रारम्भ होने की तिथि	17.7.2025 को शाम 05:00 बजे से
j. ऑनलाइन टेक्नो वाणिज्यिक बोली एवं कीमत बोली प्रस्तुत करने की अंतिम दिनांक	22.7.2025 को अपराह्न 02:00 बजे तक
k. भाग –। को खोलने की तिथि व समय (टेक्नो वाणिज्यिक बोली)	22.7.2025 को अपराह्न 03:00 बजे निविदा भाग–। खोलने का स्थान: संपदा कक्ष, भायखला, मुंबई– 400 008
भाग-॥ (मूल्य बोली) खोलने की तिथि और समय	भाग-॥ खोलने की तिथि और समय पात्र विक्रेताओं को बाद में सूचित किया जाएगा।
।. लेनदेन शुल्क	एमएसटीसी लिमिटेड के पक्ष में एमएसटीसी भुगतान गेटवे/एनईएफटी/आरटीजीएस के माध्यम से एमएसटीपी के अनुसार

- 2. बैंक न्यूनतम निविदा को स्वीकार करने के लिए बाध्य नहीं है और किसी भी निविदा को पूर्ण या आंशिक रूप से स्वीकार करने का अधिकार सुरक्षित रखता है। बैंक बिना कोई कारण बताए सभी निविदाओं को अस्वीकार करने का अधिकार भी सुरक्षित रखता है।
- 3. भविष्य में जारी निविदा में कोई भी संशोधन / शुद्धिपत्र, यदि कोई हो, केवल ऊपर दी गई आरबीआई वेबसाइट और एमएसटीसी वेबसाइट पर अधिसूचित किया जाएगा और समाचार पत्र में प्रकाशित नहीं किया जाएगा।

क्षेत्रीय निदेशक भारतीय रिजर्व बैंक मुंबई

Important instructions for e-procurement

Bidders are requested to read the terms & conditions of this tender before submitting online tender.

1 Process of E-tender:

Registration: The process involves vendor's registration with MSTC e-procurement portal which is free of cost. Only after registration, the vendor(s) can submit his/their bids electronically. Electronic Bidding for submission of Technical Bid as well as Commercial Bid will be done over the internet. The vendor should possess Class III signing type digital certificate. Vendors are to make their own arrangement for bidding from a P.C. connected with Internet. MSTC is not responsible for making such arrangement. (Bids will not be recorded without Digital Signature).

SPECIAL NOTE: THE TECHNICAL BID AND THE COMMERCIAL BID HAS TO BE SUBMITTED ON-LINE AT https://www.mstcecommerce.com/eprocn/

- 1) Vendors are required to register themselves online with https://www.mstcecommerce.com/eprocn/.
- 2) Vendors will receive a system generated mail confirming their registration in their email which has been provided during filling the registration form.

In case of any clarification, please contact RBI/MSTC, (before the scheduled time of the etender).

Contact person (RBI):

- 1. Shri Aneek Roy Choudhury, Asst.Manager (Tech-Civil) Mobile 7085518357, Email id: aneekrc@rbi.org.in for Technical Query.
- 2. Shri Ketan Dangar, Asst. Manager Mobile 9033742436, Email id: kddangar@rbi.org.in e-tender query.

Contact person (MSTC Ltd):

- 1. Mr Tanmoy Sarkar, Deputy Manager; Email id: tsarkar@mstcindia.co.in Phone No: 8349894664
- 2. Ms. Rupali Pandey, Asst. Manager- rpandey@mstcindia.co.in Mobile 9458704037
- 3. Mr. Abhishek Kr. Kanaujia, Executive Mobile 9953089772
- 4. Helpdesk at MSTC Mumbai for vendors 022-22886268/22822789
- 5. Helpdesk Landline -- 022 22870471/022 22886266/033 22901004

HO Central Help Desk: Phone Number :07969066600, Email: helpdeskho@mstcindia.in (Please mention "HO Helpdesk" as subject while sending emails) Availability: 9:30 AM to 5:00 PM on all working days for all technical issues e-Tenders, System settings etc.

The bidders can also submit their issues vide e-mail at helpdesk@mstcindia.co.in Google hangout ID- (for text chat)- mstceproc@gmail.com

System Requirement:

For details, vendor may refer to the DOWNLOAD SYSTEM SETTING GUIDE available https://www.mstcecommerce.com/eprocn/

- i) Windows 7 or above Operating System
- ii) IE-7 and above Internet browser.
- iii) Signing type digital signature

iv) Latest updated JRE 8 (x86 Offline) software to be downloaded and installed in the system.

To disable "Protected Mode" for DSC to appear in The signer box following settings may be applied.

a. Tools => Internet Options => Security => Disable protected Mode If enabled- i.e, Remove the tick from the tick box mentioning "Enable Protected Mode".

Other Settings: Tools => Internet Options => General => Click On Settings under "browsing history/Delete Browsing History" => Temporary Internet Files => Activate "Every time I Visit the Webpage".

To enable ALL active X controls and disable 'use pop up blocker' under

- b. Tools→ Internet Options → custom level (Please run IE settings from the page https://www.mstcecommerce.com/eprocn/ once)
- The Techno-commercial Bid and the Price Bid shall have to be submitted online at www.mstcecommerce.com/eprochome/rbi. Tenders will be opened electronically on specified date and time as given in the Tender.
- All entries in the tender should be entered in online Technical & Commercial Formats without any ambiguity.

4 Special Note towards Transaction fee:

The vendors shall pay the transaction fee using "Transaction Fee Payment" Link under "My Menu" in the vendor login. The vendors have to select the particular tender from the event dropdown box. The vendor shall have the facility of making the payment either through NEFT or Online Payment. On selecting NEFT, the vendor shall generate a challan by filling up a form. The vendor shall remit the transaction fee amount as per the details printed on the challan without making change in the same. On selecting Online Payment, the vendor shall have the provision of making payment using its Credit/ Debit Card/ Net Banking. Once the payment gets credited to MSTC's designated bank account, the transaction fee shall be auto authorized and the vendor shall be receiving a system generated mail.

Transaction fee is non-refundable.

A vendor will not have the access to online e-tender without making the payment towards transaction fee.

NOTE

Bidders are advised to remit the transaction fee well in advance before the closing time of the event so as to give themselves sufficient time to submit the bid.

- Information about tenders /corrigendum uploaded shall be sent by email only during the process till finalization of tender. Hence the vendors are required to ensure that their corporate email id provided is valid and updated at the time of registration of vendor with MSTC. Vendors are also requested to ensure validity of their DSC (Digital Signature Certificate).
- 6 E-tender cannot be accessed after the due date and time mentioned in NIT.

- 7 | Bidding in e-tender :
 - d) Vendor(s) need to submit necessary EMD, Tender fees and Transaction fees (If ANY) to be eligible to bid online in the e-tender. Tender fees and Transaction fees are non-refundable. No interest will be paid on EMD. EMD of the unsuccessful vendor(s) will be refunded by the tender inviting authority.
 - e) The process involves Electronic Bidding for submission of Technical and Commercial Bid.
 - f) The vendor(s) who have submitted transaction fee can only submit their Technical Bid and Commercial Bid through internet in MSTC https://www.mstcecommerce.com/eprocn/ \rightarrow e-procurement \rightarrow Common Portal \rightarrow Bid Floor Manager \rightarrow live event \rightarrow Selection of the live event \rightarrow Transaction fee->Common terms->Attach Documents->Price Bid.

Please Note: The vendor after successful remittance of the transaction fees and EMD details, will get the attach documents and common terms tab enabled in their login. Post successful completion of this step, the vendors will be allowed to save the lot specific terms and submit their price bid against the lot through the portal or download and upload the excel file for submitting price bids, as the case may be. In case the attach documents and/or saving common terms step is unsuccessful, the tabs for saving lot specific terms and submitting price bid would be disabled. The status of whether the same is successful/pending would be displayed in the bid status button. g) The vendor should allow running JAVA application. This exercise has to be done immediately after opening of Bid floor. Then they have to fill up Common Terms/Commercial specification and save the same. After that click on the Technical bid. If this application is not run then the vendor will not be able to Save/submit his Technical bid. (for details refer vendor guide & FAQ).

h) First the vendor needs to fill up the Commercial specification if any and save it. Then the vendor should fill up the Techno-commercial bid. After filling the Techno-Commercial Bid, bidder should click 'save' for recording their Techno-Commercial bid. Once the same is done, the Price Bid link becomes active and the same has to filled up and then bidder should click on "save" to record their price bid. Then once both the Techno-Commercial bid & price bid has been saved, the bidder can click on the "Final Submission" button to register their bid.

NOTE: - After clicking the final submission "Delete bid" option would be shown. If the vendor wants to delete the bid after final submission and re submit the bid, then he/she should click delete bid and resubmit the same and again click final submission.

- i) In all cases, bidder should use their own ID and Password along with Digital Signature at the time of submission of their bid.
- j) During the entire e-tender process, the bidders will remain completely anonymous to one another and also to everybody else.
- k) The e-tender floor shall remain open from the pre-announced date & time and for as much duration as mentioned above.
- I) All electronic bids submitted during the e-tender process shall be legally binding on the bidder. Any bid will be considered as the valid bid offered by that bidder and acceptance of the same by the Buyer will form a binding contract between Buyer and the Bidder for execution of supply/work. Such successful tenderer shall be called hereafter **SUPPLIER/CONTRACTOR**.

- m) It is mandatory that all the bids are submitted with digital signature certificate otherwise the same will not be accepted by the system.
- n) Buyer reserves the right to cancel or reject or accept or withdraw or extend the tender in full or part as the case may be without assigning any reason thereof.
- o) No deviation of the terms and conditions of the e-Tender document is acceptable. Submission of bid in the e-tender floor by any bidder confirms his acceptance of terms & conditions for the e-Tender.
- p) Unit of Measure (UOM) is indicated in the e-tender Floor. Rate to be quoted should be in Indian Rupee as per UOM indicated in the e-tender floor/tender document.

Any order resulting from this tender shall be governed by the terms and conditions mentioned therein.

No deviation to the technical and commercial terms & conditions are allowed.

The tender inviting authority has the right to cancel this e-tender or extend the due date of receipt of bid(s) without assigning any reason thereof.

Vendors are requested to read the vendor guide and see the video in the page https://www.mstcecommerce.com/eprocn/ to familiarize them with the system before bidding.

Important Note

- 1. THIS IS A LIMITED TENDER ENQUIRY. ONLY THOSE BIDDERS/VENDORS WHO ARE EMPANELLED AS VENDORS WITH RBI FOR SUCH WORKS GIVEN BELOW UNDER THE CATEGORY 25 to 50 LAKHS ARE ELIGIBLE TO PARTICIPATE IN THIS TENDER. BIDDERS ARE ADVISED TO CHECK WITH RBI REGARDING THEIR ELIGIBILITY FOR THIS TENDER BEFORE PARTICIPATING.
- 2. In the price bid due to number of words limitation of 1000 characters, complete description could not be accommodated, and description given thereof is brief. Before quoting rates, all the contractors must read the complete details of each items given in the un-priced bill of quantities given in Part-I of the tender.

Date: -	Signature and seal of the Tenderer
Place: -	Name and address:
	Phone/Mobile :
	F-mail·



Internal repairs re-painting and allied civil works in 18 Nos. of S type and and 18 Nos of J type Officer's flats at RBI Gokuldham Quarters, Goregaon(East), Mumbai

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Section-I

Form of Tender-Bid

To, Regional Director Reserve Bank of India Estate Cell, Byculla Mumbai

Dear Sir,

Having read and examined the Notice Inviting e-Tender, Specifications & designs,, Drawings, Schedule of Quantities, various schedules, General conditions of contract and, Special conditions of contract, General rules and instructions to bidders, clauses and all other contents in the tender document for the work specified in the memorandum hereinafter set out and having examined the site of the works and having acquired the requisite information relating thereto as affecting the tender, I/We hereby offer to execute the works specified in the said memorandum within the time specified in the said memorandum at the rates mentioned in the attached schedule of quantities and in accordance in all respects with the specifications & designs, drawings and instructions in writing referred to in General Conditions of Contract, the Articles of Agreement, Special Instructions, Schedule of Quantities and Special Conditions of Contract and with such materials as are provided for, by and in all other respects in accordance with such conditions so far as they may be applicable.

Memorandum

	mornor arradir
Description of work	Internal repairs re-painting and allied civil works in 18 Nos. of S type and and 18 Nos of J type Officer's flats at RBI Gokuldham Quarters, Goregaon(East), Mumbai.
Estimated cost (₹)	As specified in Schedule 'E' of the Tender part I
	(Techno-Commercial Bid) ₹48.86 Lakh
Time allowed for completion	170 days for entire work which shall be reckoned from
of the work	14 th day of work order or 30 days per flat since handing
	over of the flat.
Earnest Money Deposit (₹)	As specified in Schedule 'E' of the Tender part I
	(Techno-Commercial Bid) <u>₹ 97,720/</u>
Performance Bank Guarantee	Bank Guarantee from any Scheduled Bank for an amount
	equal to 5% of the Contract Amount and valid till
	completion of the work plus 2 months beyond that.
	Submission of Performance bank guarantee shall ensure
	quality as stipulated in the tender, In case of delay in
	submission of PBG, amount equivalent to PBG shall be
	recovered from the bills of the contractor at Bank rate.

Percentage, if any, to be deducted from each bill. (RMD)	5 %
Waterproofing Performance	Not applicable
Guarantee	

- 1. We agree to keep the tender open for the validity period specified in Schedule 'E' of the tender and not to make any modification in its terms and conditions during the validity period or any other extended period as agreed mutually.
- 2. A sum of ₹97,720/-is hereby forwarded/uploaded in the form as specified in Schedule 'E' of the tender document as Earnest Money Deposit. If I/We, fail to furnish the prescribed performance bank guarantee within the prescribed period, I/We agree that the Reserve Bank of India or its successors, in office shall without prejudice to any other right or remedy, be at liberty to forfeit the said earnest money deposit absolutely. Further, if I/We fail to commence work as specified in schedule F, I/ We agree that Reserve Bank of India or its successors in office shall without prejudice to any other right or remedy available in law, be at liberty to forfeit the said performance guarantee absolutely. The said Performance Guarantee shall be a guarantee to execute all the works referred to in the tender document upon the terms and conditions contained therein.
- 3. Further, I/We agree that in case of forfeiture of Earnest Money Deposit or Performance Bank Guarantee as aforesaid, I/We shall be debarred from participation in the re-tendering process of the work.
- 4. I/We undertake and confirm that eligible similar work(s) has/have not been got executed through another contractor on back to back basis. Further that, if such a violation comes to the notice of Reserve Bank of India, then I/We shall be debarred from tendering in Reserve Bank of India in future. Also, if such a violation comes to the notice of Reserve Bank of India before date of start of work, the Engineer-in-Charge shall be free to forfeit the entire amount of Earnest Money Deposit/Performance Guarantee.
- 5. I/We hereby declare that I/We shall treat the tender documents, drawings and other records connected with the work as secret/confidential documents and shall not communicate information/derived there from to any person other than a person to whom I/We am/are authorized to communicate the same or use the information in any manner prejudicial to the safety of the Reserve Bank of India.
- 6. Should this tender be accepted, I/We hereby agree to abide by and fulfill the terms and provisions of the said Conditions of Contract annexed hereto so far as they may be applicable or in default thereof to forfeit and pay to the Reserve Bank of India the amount mentioned in the said conditions.

7. Our ban	kers are (Name and full address)
(i)	
(ii)	
The names	of partners of our firm are:
(i)	
(ii)	
(ii)	

Name of the partner of the firm authorized to sign	
OR	
Name of person having power of Attorney to sign the Contract (certified true copy of the Power of Attorney should be attached)	

Yours faithfully,

Signature of the Bidder with seal

Address:

Contact Person:

Cell No.

Email:

Signatures and addresses of witnesses

	Signature	Address
(i)		
(ii)		

Section II

SCOPE OF WORK

Description of Work: Internal repairs re-painting and allied civil works in 18 Nos. of S type and and 18 Nos of J type Officer's flats at RBI Gokuldham Quarters, Goregaon(East).

The scope of proposed work shall be as per the schedule of quantities & specifications given in this tender document. Some of the major items of works covered are listed below (in brief):

A) Civil works: -

Description of Work: Internal repairs re-painting and allied civil works in 18 Nos. of S type and and 18 Nos of J type Officer's flats at RBI Gokuldham Quarters, Goregaon (East).

A) It is not the intent to specify completely herein all details of design and construction of the works covered under this enquiry. Scope of work may also include such other related works as indicated in the drawings and /or schedule of quantities although they may not be specifically mentioned in the above paragraphs and all such incidental items of works not specified but reasonably implied and necessary for completion of the job as a whole, as directed by the Engineer-in-Charge and as directed hereunder. All works shall confirm in all respects to high standards of engineering, design and workmanship and shall, fulfill the anticipated performance during the CONTRACTOR's guarantee period in a manner acceptable to the Engineer-in-Charge who shall have the power to reject any works or materials which in his judgment are not in full accordance with the specification requirements as directed hereunder.

Various works covered in this specification shall include furnishing of all materials, labour, tools plants and equipment, transportation, fabrication, supervision and construction as per construction as shown herein and as directed by the Engineer-in-Charge.

I/We hereby declare that I/we have read and understood the above information.

Place Date Signature of bidder

Section III General Rules and Instructions to the Bidders

1. The Bidder who fulfil the following minimum **pre-qualification criteria** shall be eligible to participate in tendering process.

PRE-QUALIFICATION CRITERIA (Not Applicable for Empaneled Vendor)

Α	Companition of the	Details of Degistration of the firm	Didden charled fill run information in
	Composition of the firm/organization	Details of Registration of the firm /organization- whether Sole Proprietorship/ Partnership firm /Private Limited/ Limited or Co- Operative Body etc Name of Registering Authority, Date, and Registration number, etc. The Bidder should have valid Goods and Service Tax registration	Bidder should fill up information in Format 1 and Format 1A annexed hereto and submit along with the following supporting documents. (i)Copy of registration certificate. (ii)Copy of the Articles of Association/ Power of Attorney/other relevant document (iii) copy of Goods and Service Tax registration certificate (iv) Details of registration of labour along with EPF and ESI documents if any.
В	Duration of past Experience	The bidder should have minimum 5 years of experience of executing similar work/s*. Bidder shall submit the documentary evidence in support of minimum experience of 5 years (i.e. the bidder should have undertaken similar work/s* prior to)	i) Bidder should fill up the information in Format 2 annexed hereto indicating client-wise names of similar work(s), awarded and actual cost(s), completion date stipulated in contract and actual dated of completion date, etc. and should submit along with the documentary evidence as proof of minimum 5 years of experience of completed similar work/s * viz. copies of detailed work order/s for qualifying works indicating date of award, contract amount, time given for completing the work, etc. and the corresponding completion certificate(s) indicating actual date of completion and actual value of executed similar work/s issued by the client(s) for works executed for government /public sector companies and copies of work order, work completion certificate along with Tax Deducted at Source (TDS) certificate(s) issued by the client(s) for works executed for private companies. ii) Bidder should also fill up the information about similar work/s* onhand in the Format 2A annexed hereto and should submit along with supporting documents.viz. Copies of work order/s

	M		with details of items of work, issued by the client(s) for the work/s in progress. (iii)The details along with documentary evidence of previous experience, if any, of carrying out works for the Reserve Bank of India at any center, should also be given.
С	Minimum value of each completed similar work/s (qualifying) during specified period	The bidder should have experience of successfully completed similar work/s * during last 5 years ending onshould be either of the following:	Bidder should fill up the informations in Format 3 annexed hereto and submit along with the following documents as proof of having successfully completed similar work/s * .
		 i) Three completed similar works * each costing not less than the amount equal to ₹lakh or ii) Two completed similar works * each costing not less than the amount equal to ₹Lakh or iii) One completed similar work * each costing not less than the amount equal to ₹Lakh. 	(i) Copies of detailed work order/s for qualifying works indicating date of award, contract amount, time given for completing the work, etc. and the corresponding completion certificate(s) indicating actual date of completion and actual value of executed similar work/s issued by the client(s) for works executed for government /public sector companies and copies of work order, work completion certificate along with Tax Deducted at Source (TDS) certificate(s) issued by the client(s) for works executed for private companies. (ii) Client certificate/s for each of the qualifying work as per the Format 3A annexed hereto.
D	Annual financial turnover	Bidder should have had an annual financial turnover of amount equal to ₹Lakh or more per year during the last 3 financial years, ending on	Bidder should fill up the information in Format 4 annexed hereto and submit along with the following documents (i) Copies Audited financial statements/ accounts of the business of the bidder duly certified by a Chartered Accountant indicating the turnover for financial years referred in the format 4. (ii) Copies of the Income Tax Clearance Certificates / Income Tax Assessment orders duly certified by a Chartered Accountant as a proof creditworthiness
Е	Solvency	Should furnish solvency certificate issued by the bidder's Banker specifically for the purpose of work for an amount equal to ₹Lakh.	(i)Bidder should submit solvency certificate issued by their Banker.

(ii) Bidder should also submit Banker's certificate as per <u>Format 5</u> annexed hereto from their Banker.
(iii) Names and addresses of Bankers along with full details, like names, postal addresses, e-mail IDs, telephone (landline and mobile) nos., fax nos., etc. of the contact executives (i.e. the persons who can be contacted at the office of their bankers by the Bank, in case it is so needed) should be furnished.

Note:

- *Similar work shall mean 'renovation/addition/alteration work which includes civil works viz. flooring, false ceiling, partitions, etc. electrical and Air conditioning all composite under one contract agreement.
- (ii) Components of work executed other than those included in definition of similar work shall be deducted while calculating cost of similar work. Bidder shall submit abstract of cost of work in support of this.
- In respect similar work completion certificate(s), client certificate(s) issued by the private companies shall also accompany copy of Tax Deducted at Source (TDS) certificates. Bids received without the specified certificates shall be rejected and the Bank shall have the right to verify/ cause verification of authenticity of the said documents whenever felt necessary.
- (ii) Regarding client's certificate for qualifying similar completed works carried out for Government/public sector companies, the certificate should be signed by the concerned Executive Engineer or an officer in an make or higher rank. For qualifying similar completed works carried out for private companies, shall accompany Tax Deducted at Source (TDS) certificates has to be submitted for proving the credentials/contract amount.
- (v) Bank reserve its right to obtain the performance reports from the clients for the qualifying work/s, Banker/s report of the Bidders directly, if so desired. The Bank on its own may also conduct inspection of their work eligible/qualifying works referred by the Bidder in their bid.
- (vi) It is clarified that the work executed by the applicant for their in-house or capital use will not be considered for the purpose of work experience of completion of similar works.
- (vii) All information called for in the annexed formats should be furnished against the relevant columns in the formats. If for any reason, information is furnished on a separate sheet, this fact should be mentioned against the relevant column. Even, if no information is to be provided in a column, a 'nil' or 'no such case' entry should be made in that column. If any particulars/query is not applicable in case of the

bidder, it should be stated as '**Not applicable**' Tender document shall contain all the enclosures mentioned and copies shall be self-attested.

(viii) The bid submitted by a bidder who is found to be not satisfying the above prequalification criteria will be disqualified. Bids containing false and /or incomplete information are liable for rejection.

2 Bids in Two bid system

The tender in two parts (Part I comprising of duly filled tender part I, complete prequalifications criteria, EMD, technical bid/details, literature etc. and Part II comprising of duly filled-in tender part II) should be submitted online as e-Tender using digital signature not later than the date and time of submission of tender/bid on line (as specified in schedule 'E'). Tender inviting authority and Name of work, office are specified in schedule 'E'. No tender will be accepted after the specified date and time for submission of tender under any circumstances whatsoever.

Bids shall be submitted online only and those received in physical form will not be entertained

3. The intending bidders are advised to follow the important instructions of e-Tender specified in Schedule 'H' and must have valid class III digital signature to submit the bid.

4 Documents Comprising Tender/ Bid

Part I: (Techno-Commercial Bid)

- i) Form of Tender/Bid
- ii) e-tender transaction fee shall be paid as specified in schedule 'E'
- iii) Earnest Money Deposit (EMD)/Bid Security in approved format as specified in schedule F
- iii) Power of Attorney (as per proforma annexed hereto) in favour of person signing the Bid
- iv) Duly filled-in and digitally signed tender document consisting of:
 - a) Entire Tender Document Section I to Section IX
 - b) All formats towards prequalification/eligibility criteria, etc. annexed hereto duly filled-in along with relevant documents

Part II: (Price Bid)

Schedule of Quantities, duly filled-in online.

5 Clarifications and pre-bid meeting

If the bidder shall have any doubt as to the meaning of any portion general rules and instructions to bidders, general conditions, or the special conditions or the scope of the work or the specifications and drawings or any other matter concerning the work, he shall in good time, before the scheduled date of Pre-bid meeting, put forth the particulars thereof and submit them to the RBI, in writing, addressed to the Tender Inviting Authority, specified in Schedule 'E' in order that such doubts may be clarified authoritatively during Pre-bid meeting and shall be conveyed to all the bidders in due course. Once a tender is submitted, the matter will be decided according to tender conditions in the absence of such authentic pre-clarification.

In order to explain the scope of work, other details and to clarify any issues/ queries raised by the bidders, a Pre-bid meeting shall be arranged on the date, time and venue specified in Schedule 'E'. The bidders are advised to peruse the tender and visit the site and submit any matter requiring clarification to the RBI latest by 5:00 PM on the previous working day. In case the bidder wishes to include any condition while tendering for the work, he will have to submit the same before the pre-bid meeting to enable the RBI to examine/ consider the same. RBI's decision in the matter shall be conveyed to all the bidders after pre-bid meeting but before the scheduled date of submission of the tenders. All the bidders are advised to attend the Pre-bid meeting in their own interest. Any tender received with any deviation/ Condition is liable for rejection. 6 **Amendment to Tender document** At any time prior to the deadline for the submission of tender/bids, RBI may, for any reason, whether at its own initiative or in response to a clarification or query raised by a prospective Bidder, modify any part of the tender document by an amendment and will be uploaded on website. ii) The said amendment in the form of the addendum/ corrigendum will be made available on website of RBI to all the prospective bidders to whom the tender documents issued online and this communication will be in writing and same shall be binding on the bidders. The prospective bidders should promptly acknowledge receipt of the addendum/corrigendum by fax/courier/e-mail to RBI. The addendum (s), if any, issued will form part of the contract document. iii) In order to afford prospective Bidders reasonable time for preparing their Bids after taking into account such amendments, the RBI may, at its discretion, extend the deadline for submission of Bids. 7 **Item Rate Tender** The Bidder should note that unless otherwise stated, the tender is strictly on item rates basis and his attention is drawn to the fact that rates for each and every item should be correct, workable and self-supporting. The quantities in the Schedule of Quantities approximately indicate the total extent of work, but may vary to any extent and may even be omitted thus altering the aggregate value of the Contract. Rates quoted shall remain firm for a variation of plus (+) or minus (-) 25% of the specified quantities of each item in the Schedule of Quantity. 8 Preparation of bid and Cost of bidding The bidder must obtain for himself on his own responsibility and at his own expenses all the information which may be necessary for the purpose of making a tender and for entering into a contract and must examine the drawings and must inspect the site of the work and acquaint himself with all local conditions, means of access to the work, nature of the work and all matters pertaining thereto. ii) The Contractor shall be deemed to have carefully examined the work and site conditions including labour, the general and special conditions, the specifications, schedules and drawings and shall be deemed to have visited the site of work, to have fully informed himself regarding the local conditions and carried out his own investigations to arrive at the rates quoted in the tender. In this regard, he will be given necessary information available with the RBI but without any guarantee about its sufficiency and accuracy. 9 Format to be used

	The bidder must fill up and submit only the tender forms/formats issued (online) by the RB				
	stating at what rate he is willing to undertake each item of the work. Tenders, which propose				
	any alteration in the work specified in the said form of invitation to tender, or in the tim				
	allowed for carrying out the work, or which contain any other conditions of any sort, including				
	Conditional rebates, will be liable for rejection.				
10	Filling of Rates				
	i) Rates should be quoted for each item of work both in figures and words in column				
	specified in the Schedule of Quantity. Care shall be taken to avoid discrepancy in the				
	rate given in figures and words. The amount for each item should be worked out an				
	requisite totals should be given in the specified column.				
	ii) In the event, no rate has been quoted for any item(s), leaving space both in figure(s				
	word(s) and amount blank, the tender shall be considered incomplete and shall not				
	be considered.				
	iii) No advice of any change in rate or conditions after the opening of the tender will be				
44	entertained.				
11	Earnest Money Deposit (EMD)/ Bid security				
	i) The bidders are required to submit Earnest Money Deposit (EMD)/ Bid Security for				
	an amount and in the manner as specified in Schedule 'E'.				
	ii) A tender, which is not accompanied by EMD, will not be considered. The Earnest				
	Money will be refunded to the bidder if his tender is not accepted but without any				
	interest.				
	iii) The Earnest Money Deposit paid by the successful bidder will be released after award				
	of work on submission of Performance Bank Guarantee. No interest shall be paid o				
	the said deposit.				
12	Signing of Bid, Power of Attorney				
	i) Each of the tender documents should be digitally signed as per instruction of e-tender				
	specified in Schedule 'H' hereto by the person or persons submitting the tender i				
	token of his/their acquainted himself/themselves with the General Rules an				
	Instructions to bidders including prequalification criteria, General Conditions of				
	Contract, Specifications, Special Conditions and other terms and conditions etc. a				
	laid down.				
	ii) The tender submitted online on behalf of a firm must be digitally signed as pe				
	instructions of e-tender specified in Schedule 'H', it must be digitally signed on his beha				
	by a person holding a power-of attorney authorizing him to do so, such power of attorne				
	to be uploaded along with the tender, or it must be digitally signed by a partner wh has the necessary authority on behalf of the firm to enter into the proposed contract.				
	and it must disclose that the firm is duly registered under the Indian Partnership Act				
	1952. Otherwise the tender may be rejected by RBI.				
	iii) Bidders shall submit online along with Part-I of the tender, a power of attorney, on				
	stamp paper of appropriate value and duly notarized, in favour of the person digitall				
	signing the Bid documents authorizing him to sign the Bid documents, mak				
	corrections/ modifications thereto and interacting with Reserve Bank of India and ac				
	as the contact person. The proforma of the power of attorney shall be as annexed				
4.0	hereto.				
13	Modification / substitution / Withdrawal of Bids				

	i)	No modification or substitution of the submitted Bid shall be allowed after the due date					
		and time of submission of the tender.					
	ii)	A Bidder may withdraw its submitted Bid, provided that written notice of the withdrawal					
		is received by RBI before the last date for submission of Bids. In case a Bidder wants					
		to resubmit his Bid, he shall submit within the due date a fresh Bid following all the					
		applicable conditions.					
	iii)	Only a single copy of the withdrawal notice shall be prepared and each page of the					
		notice shall be signed and stamped by the authorized signatory. The notice shall be					
		duly marked "WITHDRAWAL"					
14	Bid I	Due Date					
	Bids	should be submitted online as specified in instructions to e-Tender on or before the					
	stipu	lated time and date as specified in Schedule 'E'. Reserve Bank of India may, in					
	_	ptional circumstances, and at its sole discretion, extend the Bid due date					
15	Late	bids					
	No b	id will be received after the due date/last date and time specified for submission of bids					
		hedule 'E' or after the extended Bid due date. If any.					
16		ning of Bids					
	•						
		filled tender Part I, accompanied by EMD, prequalification criteria, technical details,					
		ture etc., called Part I of the tender, will be opened on e-Tender mode on the time and					
		as specified in Schedule 'E', at his office, by the tender inviting authority, as specified					
		schedule 'E' or his authorized representative in the presence of authorized					
	_	esentatives of the bidders who choose to be present.					
		filled-in tender-Part II, of those bidders, who are found qualified after scrutiny of Part I					
	of the tender documents and prequalification criteria, only will be opened on the time						
		as specified in Schedule 'E', at his office, by the tender inviting authority, as specified shedule 'E' in presence of the authorized representatives of the qualified bidders.					
17		Validity					
17		lers shall remain open to acceptance by the RBI for a period as specified in Schedule					
		om the date of opening of the Part-I of the tender which period may be extended by					
		al agreement and the bidder shall not cancel or withdraw the tender during this period.					
18		fication & Evaluation of Bids					
		would subsequently examine and evaluate bids as below:					
	i)	Only those tenders, which meet the minimum prequalification criteria, if applicable,					
		set out in this tender, shall be processed further. After verification of the					
		correctness/legality and adequacy of the information and supporting documents					
		furnished and considering firms financial standing, business integrity, record of timely					
		completion of works, quality of work executed, etc. and Price Bids of only those Bidders					
		who are technically					
	qualified as per part I of tender shall be opened.						
	ii)	The price bids of unqualified bidders will not be opened and communication will be					
	:::\	sent in this regard.					
	iii)	Rates quoted for each item shall be considered during verification/ scrutiny.					
	iv)	If the rates written in figures and in words do not tally, then the rates quoted by the					
1	1	contractor in words shall be taken as correct.					
	v)	Where the rates quoted by the contractor in figures and in words tally, but the amount					

	is not worked out correctly, the rates quoted by the contractor will be taken as and the amount will be worked out accordingly.				
	and the amount will be worked out accordingly.				
	vi) To assist in the examination, evaluation and comparison of the bid, RBI may ask Bidders individually for clarifications. The request for clarification and the response shall be in writing. No change in the price or substance of the Bid shall be sought, offered or permitted except as required to during the evaluation of Bids in accordance with tender clauses.				
	vii) In the case of any tender where unit rate of any item/items appears unrealistic, such tender will be considered as unbalanced and in case the tenderer is unable to provide satisfactory explanation, such a tender is liable to be disqualified and rejected.				
	viii) In case the lowest tendered amount (worked out on the basis of quoted rate of Individual items) of two or more bidders is same, then such lowest bidders may be asked to submit a revised offer quoting percentage discount on their already quoted tendered amount which shall be applicable on all tender items except buy-back amount. The lowest tender shall be decided on the basis of revised offer. Further, if any such lowest bidder does not revise his bid on lower side, his original bid shall remain valid for further processing.				
	ix) If the revised tendered amount (worked out on the basis of quoted rate of individual items) of two or more bidders received in revised offer is again found to be equal, then the RBI shall decide future course of action which shall be final and binding on all the bidders.				
19	Acceptance of Tender and Award of Work				
	On receipt of intimation from the RBI of the acceptance of his/their tender, the successful bidder shall be bound to implement the contract and within 14 days from the date of issue of work order thereof, the successful bidder shall sign an agreement in accordance with the draft articles of agreement. Further, the written acceptance by the Reserve Bank of India of a tender will constitute a binding contract between the Reserve Bank of India and the person so tendering, whether such formal agreement is or is not executed subsequently.				
20	Performance Bank Guarantee				
	The Contractor whose tender is accepted, will be required to furnish initial performance Bank guarantee of 5% (Five percent) of the contract amount within the period specified in Schedule 'F'. This guarantee shall be from any Scheduled Bank as per the approved proforma annexed hereto. In case of delays in submission of PBG, charges (late fee) for such delay shall be recovered from the bills of the contractor at Bank rate.				
	The Performance Guarantee shall be initially valid up to the stipulated date of completion plus 2 months beyond that. In case the time for completion of work gets extended, the contractor shall get the validity of Performance Bank Guarantee extended to cover such extended time for completion of work. Release of PBG: Will be released on issuance of completion certificate by the Bank.				
	Forfeiture of PBG: In case of (i) non-commencement of work (ii) non-performance of contract obligations or fails to comply with any of the conditions of the contract and (iii) violation of Integrity Agreement / Pact by Bank under the provisions of the contract and (iv) in the event of contract being determined or rescinded under 26 of 183 provision of any of the Clause/Condition of the agreement. PBG will also be forfeited as per provisions under clause				
1	01 of GCC.				
21	Retention Money/ Security Deposit				

- i) In addition to the Performance Bank Guarantee under para 20 above, as further security for the due fulfillment of the contract by the Contractor, 5% of the value of the work done will be deducted by the RBI from each payment to be made to the Contractor towards Retention Money. This total amount (Performance Bank Guarantee + Retention Money) will be termed as Security Deposit. Earnest Money Deposit (EMD) will be released after award of work and on submission of Performance Bank Guarantee (PBG). RBI will release the Performance Bank Guarantee after completion of work and the remaining Security Deposit after rectification of the defects pointed out during the Defects Liability Period. The amounts retained by the RBI shall not bear any interest.
- ii) All compensation or other sums of money payable by the Contractor to the Employer under the terms of this Contract may be deducted from the security deposit if the amount so permits and the Contractor shall, unless such deposit has become otherwise payable, within ten days after such deduction make good in cash the amount so deducted.
- iii) The security deposit of the successful bidder will be forfeited if he fails to comply with any of the conditions of the Contract.

22 Taxes/ Duties/ Levies

Goods and service tax (GST), purchase tax, turnover tax, Excise duty or any other tax applicable in respect of this contract shall be payable by the Contractor and RBI will not entertain any claim whatsoever in respect of the same

23 Time for Completion of Work

Time allowed for carrying out the work as mentioned in the Schedule 'E' shall be strictly observed by the Contractor and it shall be reckoned from the **14**th **day** from the date of the written work order.

24 Work Program (Not Applicable)

The work shall throughout the stipulated period of the contract be proceeded with all due diligence and if the Contractor fails to complete the work within the specified period, he shall be liable to pay compensation as defined in the relevant clause of the General Conditions of Contract. The bidder shall, before commencing work, prepare a detailed work programme, as specified in the General Conditions of Contract, which shall be approved by the Engineer-In-Charge.

25 | RBI\Employer's right to accept or reject any or all the bids

Notwithstanding anything mentioned above, RBI reserves the right to accept or reject any Bid at any time prior to award of contract without thereby incurring any liability to the affected Bidder or Bidders. The RBI/Employer shall not assign any reason for rejection of any or all Bids.

26 Integrity pact (Not applicable)

The bidders/ prospective vendors shall be required to enter in to an agreement with the Reserve Bank of India (RBI) called Integrity Pact (IP). The IP envisages an agreement between the RBI and the bidders/ prospective vendors as per the approved proforma, committing the persons/ officials of both sides not to resort to corrupt practices in any aspect/ stage of the contract. The IP shall be applicable from the stage of invitation of bids till the complete execution of the contract. The tenders of those bidders/ prospective vendors which do not contain the IP in the approved proforma shall be liable for rejection.

Provided however, that the Integrity pact shall be applicable when specifically provided in Schedule 'E'.

27	Building and Other Construction Workers (Regulation of Employment and Conditions
	of Service) Central (Amendment) Rules, 2017 (Not Applicable)
	EDUCATION CESS @ 1% from the bills raised by the contractor shall be deducted at
	source for all running works. Cess, so deducted shall be deposited with the concerned
	statutory authorities BOCW welfare board.

I/We hereby declare that I/we have read and understood the above instructions.

Place: Signature & Seal of bidder Address

Date:

Contact Person & Cell No.

Section IV General Conditions of the Contract (GCC)

2.	therece agree and the Go bidder excharge contra and sleep In the require	nall be complementary to one another. contract, the following expressions shall, unless the context otherwise es, have the meanings, hereby respectively assigned
	to the	m:-
	i)	The expression works or work shall, unless there be something either in
		the subject or context repugnant to such renovation
		/construction be construed and taken to mean the works by or by virtue
		of the contract contracted to be executed whether temporary or permanent, and whether original, altered, substituted
		or additional, as defined in Schedule 'F'
	ii)	The Site shall mean the land/or other places on, into or through which
		work is to be executed under the contract including any building and
		erections thereon or any adjacent land, path or street through which work
		is to be executed under the contract or any adjacent land, path or street
		which may be allotted or used for the
+	;;;\	purpose of carrying out the contract, as defined in Schedule 'F'.
	111)	Employer shall mean The Reserve Bank of India (as mentioned in schedule 'F') and shall include its assignees and successors
+	iv/	· · · · · · · · · · · · · · · · · · ·
	IV <i>)</i>	RBI shall mean Reserve Bank of India, having its Central Office at Shahid Bhagat Singh Road, Mumbai – 400001 and having its
		Regional Offices at various places.
+	\ <u>\</u>	Tender document shall mean document named as such issued/
	\ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \	uploaded by the Employer to the bidders for inviting Bids for the Project
		/ work.
+	vi)	Day shall mean Calendar day
+		Working day shall mean The days when Employer's office is working i.e.
	••••	Days excluding Public holidays, Saturdays and Sundays
	viii)	Month shall mean the calendar month.
	ix)	Year shall mean Calendar Year
	x)	Bidder (s) shall mean all parties participating in the bidding process
		pursuant to and in accordance with the terms of the Tender document.
	xi)	The Contractor shall mean the individual, firm or company,
		whether incorporated or not, undertaking the works and shall
		include the legal personal representative of such individual orthe
		therece agreed and the Gebidder excharge contrary and shaded and s

	persons composing such firm or company, or the successors of
	such firm or company and the permitted assignees of such
v::\	individual, firm or company.
xii)	Sub-Contractor means the person or persons, firm or company
	engaged by the Contractor for executing any part or to whom any
	part thereof has been sub-let with the consent in writing of the
	Employer
xiii)	The Engineer-in-charge means the Engineer Officer employed
	and paid by the Employer and acting under the orders of the
	Employer who shall supervise and be in-charge of the work.
xiv)	The Authorized representatives of Engineer-in-charge
	(AGM(Tech)/Manager(Tech)/AM(Tech)) means the Engineer
	officers employed and paid by the Employer and acting under the
	orders of the Employer who shall supervise day to day execution
	of work under the direction and guidance of Engineer-in-Charge.
xv)	Contract Price or Contract Amount shall mean the total amount
	as calculated from quoted unit rates by the successful bidder and
	quantities mentioned in the Schedule of quantities (Price Bid) and
	as accepted by the Employer and indicated in the letter of award
	of work.
xvi)	Contract Period shall mean the period specified in the tender
,	document for execution of the contract/ completion of the work,
	including any authorized extended period by the Employer
xvii)	Contract Agreement shall mean the agreement signed between
•	the Contractor and the Employer for the execution of the Project.
xviii)	Notice in writing or written notice shall mean a notice in written,
	typed or printed characters sent (unless delivered personally or
	otherwise proved to have been received) by registered post to the
	last known private or business address or registered office of the
	addressee and shall be deemed to have been received when in
	the ordinary course of post, it would have been delivered and/or
	sent. The communication delivered by any accepted electronic
	means shall also be deemed to be a written notice.
xix)	Act of Insolvency shall mean any act of insolvency as defined
	by the Presidency Towns Insolvency Act, or the Provincial
	Insolvency Act or any Act amending such original.
xx)	Manufacturer refers to a person or firm who is the producer and
	furnisher of the material or designer and fabricator of equipment
xxi)	Contractor's Works or Manufacturer's Works shall mean and
	include the land and other places which are used by the
	CONTRACTOR/FABRICATOR or SUB- CONTRACTOR/SUB-
	FABRICATOR for the manufacture of "Equipment" or performing
	the "Works".
xxii)	Market Rate shall be the rate as decided by the Engineer-in-
,	Charge on the basis of the cost of materials and labour at the site

		where the work is to be executed plus the percentage mentioned in Schedule 'F' to cover all overheads and profits.		
		· · · · · · · · · · · · · · · · · · ·		
		Net Rate/Price - If in arriving at the contract amount the Contractor shall have added to or deducted from the total of the items in the Tender any sum, either as a percentage or otherwise then the net price of any item in tender shall be the sum arrived at by adding or deducting from the actual figure appearing in the Tender as the price of that item a similar percentage or determining the percentage or proportion of the sum so added or deducted by the contractor the total amount of any Prime Cost items and provisional sums of money shall be deducted from the total amount of the tender. The expression "net rates" or "net		
		prices" when used with reference to the contract or accounts shall		
		be held to mean rates or prices so arrived at.		
Scope and performance	3.	Where the context so requires, words imparting the singular only also include the plural and vice versa. Any reference to masculine gender shall whenever required include feminine gender and vice versa. Headings and Marginal notes to these General Conditions of Contract shall not be deemed to form part thereof or be taken into consideration in the interpretation or construction thereof or of the contract.		
	4.			
	5.	The contractor shall be furnished, free of cost one certified copy of the contract documents except Indian standard specifications and such other printed and published documents, together with all drawings as may be forming part of the tender papers. None of these documents shall be used for any purpose other than that of this contract.		
Works to be carried out	6.	The work to be carried out under the Contract shall, except as otherwise provided in these conditions, include all labour, materials, tools, plants equipment and transport which may be required in preparation of and for and in the full and entire execution and completion of the works. The Contractor shall provide at his cost everything necessary for the proper execution of the works according to the intent and meaning of the drawings, Schedule of Quantities and Specification taken together whether the same may or may not be particularly shown or described therein provided that the same can reasonably be inferred there from and if the Contractor finds any discrepancy in the drawings or amongs the drawings, Schedule of Quantities and Specifications, he shall immediately and in writing refer same to the Engineer-in-Charge who shall decide which is to be followed. The descriptions given in the Schedule of Quantities shall, unless otherwise stated, be held to include wastage on materials, carriage and cartage, carrying and return or empties, hoisting, setting, fitting and fixing in position and all other labour necessary in and for the full and entire execution and completion of the work as aforesaid in accordance with good practice and recognized principles. The Contractor shall carry out and complete the said work in every respect in accordance with this Contract and with the directions of and to the satisfaction of the Engineer-in-Charge. The Engineer-in-Charge		

may in his absolute discretion and from time to time issue further drawings and/or written instructions, detailed explanations which are hereafter collectively referred to as "Employer's Instructions" in regard to: a) The variation or modification of the design, quality or quantity of works or the addition or omission or substitution of any work. b) Any discrepancy in the drawings or amongst the Schedule of Quantities and/or drawings and/or specification. c) The removal from the site of any material brought thereon by the Contractor not fulfilling the tender specifications and the substitution of any other material therefor. d) The removal and/or re-execution of any material/works executed by the Contractor but not fulfilling the tender specifications. e) The dismissal from the works of any persons employed by the contractor thereupon. f) The opening up for inspection of any work covered up. g) The amending and making good of any defects noticed and reported during Defect Liability Period. The Contractor shall forthwith comply with and duly execute any work comprised in such Employer's instructions provided always that verbal instructions, directions and explanations given to the Contractor or his representatives upon the works by the Engineer-in-Charge shall, if involving a variation, be confirmed in writing by the Contractor within seven days, and if the same is not approved/ disapproved by the Engineer-in-charge in writing within a further period of seven days, such shall be deemed to be Employer's Instructions within the scope of the Contract. 7. Sufficiency The Contractor shall be deemed to have satisfied himself before tendering as Tender to the correctness and sufficiency of his tender for the works and of the rates and prices quoted in the Schedule of Quantities, which rates and prices shall, except as otherwise provided, cover all his obligations under the Contract and all matters and things necessary for the proper completion and maintenance of the works. Discrepancies 8. The several documents forming the Contract are to be taken as mutually and Adjustment explanatory of one another, detailed drawings being followed in of Errors (order preference to small scale drawing and figured dimensions in preference of preference) to scale and special conditions in preference to General Conditions. 8.1 In the case of discrepancy between the schedule of Quantities, the Specifications and/ or the Drawings, the following order of preference shall be observed:i) Description of Schedule of Quantities. Particular Specification and Special Condition, if any. ii) iii) Drawings. General Specifications. iv) v) Indian Standard Specifications of B.I.S 8.2 If there are varying or conflicting provisions made in any one document forming part of the contract, the Competent Authority as defined in the

		schedule 'F' shall be the deciding authority with regard to the intention of	
		the document and his decision shall be final and binding on the contractor.	
	8.3	If there is a discrepancy between actual scaled drawing and written	
		dimension (or description) on a drawing, the latter shall be followed.	
	8.4	The Schedule of Quantities, unless otherwise stated shall be deemed to	
		have been prepared in accordance with standard method of	
		measurement. Any error in description or in quantity in Schedule of	
		Quantities or any omission of items therefrom shall not vitiate the Contract	
		but shall be rectified and the value thereof, as ascertained under clause	
		12 hereof shall be added to, or deducted from the Contract amount (as	
		the case may be) provided that no rectification or errors, if any, shall be	
		allowed in the contractor's Schedule of rates. The above discrepancies in	
		Schedule of Quantities shall not release the Contractor from the	
		execution of the whole or any part of the works comprised therein	
		according to drawings and specifications or from any of his obligations	
		under the contract.	
Signing of	9.	The successful tenderer/contractor, on acceptance of his tender by the	
Contract		Employer, shall, within 14 days from the date of issue of work award letter,	
		sign the contract consisting of:-	
		i) Articles of agreement on non-judicial stamp paper/s of	
		appropriate values (The cost of the stamp paper/s shall be borne	
		by the contractor. One Certified copy of the agreement will be	
		handed over to the contractor by the Employer)	
		ii) the notice inviting tender, all the documents including drawings, if	
		any, forming the tender as issued at the time of invitation of tender	
		and acceptance thereof together with any correspondence	
		leading thereto.	
		No payment for the work done will be made unless contract is signed by	
		the contractor.	
- 3 3	9.	12 hereof shall be added to, or deducted from the Contract amount (as the case may be) provided that no rectification or errors, if any, shall be allowed in the contractor's Schedule of rates. The above discrepancies in Schedule of Quantities shall not release the Contractor from the execution of the whole or any part of the works comprised therein according to drawings and specifications or from any of his obligations under the contract. The successful tenderer/contractor, on acceptance of his tender by the Employer, shall, within 14 days from the date of issue of work award letter, sign the contract consisting of: i) Articles of agreement on non-judicial stamp paper/s of appropriate values (The cost of the stamp paper/s shall be borne by the contractor. One Certified copy of the agreement will be handed over to the contractor by the Employer) ii) the notice inviting tender, all the documents including drawings, if any, forming the tender as issued at the time of invitation of tender and acceptance thereof together with any correspondence leading thereto. No payment for the work done will be made unless contract is signed by	

CLAUSES OF CONTRACT

	CLAU	JSE 1	
Performanc e Bank Guarantee (PBG)	i)	5% (Fi mention contract other purposed from the extending specific reason satisfaction of bank (Guarar	Intractor shall submit an irrevocable Performance Guarantee of ve percent) of the Contract amount in addition to other deposits ned elsewhere in the contract for his proper performance of the ct agreement, (not withstanding and/or without prejudice to any provisions in the contract) within period specified in Schedule 'F' ne date of issue of letter of award. This period can be further ed by the Engineer-in-Charge up to a maximum period as ed in schedule 'F' on written request of the contractor stating the for delays in procuring the Performance Guarantee, to the ction of the Engineer-in-Charge. This guarantee shall be in the Demand Draft of any scheduled bank/Pay Order of any scheduled in case guarantee amount is less than Rs.1,00,000/-) or Bank attee issued by any Scheduled Bank in the approved pro-formated hereto.
	ii)	The Perof common of work Guaran After recharge, without of building shall be	erformance Guarantee shall be initially valid up to the stipulated date pletion plus 2 months beyond that. In case the time for completion is gets enlarged, the contractor shall get the validity of Performance attee extended to cover such extended time for completion of work. Ecording of the completion certificate for the work by the Engineer-inthe performance guarantee shall be returned to the contractor, any interest. However, in case of contracts involving maintenance ding and services/any other work after construction of same g and services/other work, then 50% of Performance Guarantee a retained as Security Deposit and the same shall be returned year roportionately as specifically provided in Special conditions of
	iii)	guarar contrac	ngineer-in-Charge shall not make a claim under the performance atee except for amounts to which the Employer is entitled under the ct (not withstanding and/or without prejudice to any other ons in the contract agreement) in the event of: Failure by the contractor to extend the validity of the Performance Guarantee as described herein above, in which event the Engineer-in-Charge may claim the full amount of the Performance Guarantee.
	iv)	b)	Failure by the contractor to pay the Employerany amount due, either as agreed by the contractor or determined under any of the Clauses/Conditions of the agreement, within 30 days of the service of notice to this effect by Engineer-in-Charge.
	,	of any guaran	of the Clause/Condition of the agreement, the performance stee shall stand forfeited in full and shall be absolutely at the all of the Employer.

Recovery of Security Deposit	i)	The Contractor shall permit Employer at the time of making any payment to him for work done under the contract to deduct a sum at the rate of 5% of the gross amount of each running account and final bill till the sum deducted will amount to security deposit of 5% of the Contract price of the work. Such deductions will be made and held by the Employer by way of Security Deposit till the successful completion of Defect Liability Period.
	ii)	All compensations or the other sums of money payable by the contractor under the terms of this contract may be deducted from his security deposit or from any sums which may be due to or may become due to the contractor by Employer on any account whatsoever and in the event of his Security Deposit being reduced by reason of any such deductions, the contractor shall within 10 days make good in cash any sum or sums which may have been deducted from his security deposit or any part thereof. The security deposit shall be collected from the running bills and the final bill of the contractor at the rates mentioned above.
	iii)	The security deposit as deducted subject to the condition that amount of such Bank guarantee is equal to security deposit amount which shall be initially valid till end of defect liability period (DLP) + 60 days. Provided further that the validity of bank guarantee including the one given against the earnest money shall be in conformity with provisions contained in clause 17 which shall be extended from time to time depending upon extension of contract granted under provisions of clause 2 and clause 5.
	iv)	In case of contracts involving maintenance of building and services/any other work after construction of same building and services/other work, then 50% of Performance Guarantee shall be retained as Security Deposit and the same shall be returned year wise proportionately as specifically provided in Special conditions of Contract.
	CLAU	JSE 2
Compensation for Delay		If the contractor fails to maintain the required progress in terms of clause 5 or to complete the work and clear the site on or before the contract or extended date of completion, he shall, without prejudice to any other right or remedy available under the law to the Employer on account of such breach, pay as agreed compensation the amount calculated at the rates stipulated below as per the authority specified in schedule 'F' (whose decision in writing shall be final and binding) may decide on the amount of contract price of the work for every completed day (as applicable) that the progress remains below that specified in Clause 5 or that the work remains incomplete.
		This will also apply to items or group of items for which a separate period of completion has been specified

	i)	Compensation at the rate as specified in schedule 'F' per week of delay for delay of work to be computed on per day basis, Provided always that the total amount of compensation for delay to be paid under this Condition shall not exceed 10% of the Contract Price of work or of the Contract price of the item or group of items of work for which a separate period of completion is originally given.
	ii)	The amount of compensation may be adjusted or set-off against any sum payable to the Contractor under this or any other contract with the Employer. In case, the contractor does not achieve a particular milestone mentioned in Schedule 'F', or the re-scheduled milestone(s) in terms of Clause 5.4, the amount shown against that milestone shall be withheld, to be adjusted against the compensation levied at the final grant of Extension of Time. With-holding of this amount on failure to achieve a milestone, shall be automatic without any notice to the contractor. However, if the contractor catches up with the progress of work on the subsequent milestone(s), the withheld amount shall be released. In case the contractor fails to make up for the delay in subsequent milestone(s), amount mentioned against each milestone missed subsequently also shall be withheld. However, no interest, whatsoever, shall be payable on such withheld amount.
	CLAU	SE 3
When Contract can be Determined		Subject to other provisions contained in this clause, the Engineer-in-Charge may, without prejudice to his any other rights or remedy against the contractor in respect of any delay, inferior workmanship, any claims for damages and/or any other provisions of this contract or otherwise, and whether the date of completion has or has not elapsed, by notice in writing absolutely determine the contract in any of the following cases:
	i)	If the contractor has abandoned the contract
	ii)	If the contractor having been given by the Engineer-in-Charge a notice in writing to rectify, pull down, reconstruct or replace any defective work or that the work is being performed in an inefficient or otherwise improper or un-workman like manner shall omit to comply with the requirement of such notice for a period of seven days thereafter or has failed to remove the materials from the site within seven days of the written instructions of the Engineer-in-charge that the same were condemned and rejected by him under these conditions.
	iii)	If the contractor has failed to commence the work or, without any lawful excuse under these conditions suspended the progress of the work for tenth days after receiving notice from the Engineer-in-charge to proceed or has failed to proceed with the work with due diligence so that in the opinion of the Engineer-in-Charge (which shall be final and binding) he will be unable to secure completion of the work by the date for completion and continues to do so after a notice in writing of seven days from the Engineer-in-Charge.

If the contractor fails to complete the work within the stipulated date or items of work with individual date of completion, if any stipulated, on or
before such date(s) of completion and does not complete them within the period specified in a notice given in writing in that behalf by the Engineer-in-Charge.
If the contractor persistently neglects or fails to carry out his obligations
under the contract and/ or commits default in complying with all or any of the terms and conditions of the contract and does not remedy it or take effective steps to remedy it within 7 days after a notice in writing is given to him in that behalf by the Engineer-in-Charge.
If the contractor shall offer or give or agree to give to any person in Employer's service or to any other person on his behalf any gift or consideration of any kind as an inducement or reward for doing or forbearing to do or for having done or forborne to do any act in relation to the obtaining or execution of this or any other contract for Employer
If the contractor shall enter into a contract with Employer in connection with which commission has been paid or agreed to be paid by him or to his knowledge, unless the particulars of any such commission and the terms of payment thereof have been previously disclosed in writing to the Engineer-in-Charge.
If the contractor had secured the contract with Employer as a result of wrong tendering or other non-bonafide methods of competitive tendering or commits breach of Integrity Agreement.
If the contractor being an individual, or if a firm, any partner thereof commits an "Act of Insolvency" or shall at any time be adjudged insolvent or have a receiving order or order for administration of his estate made against him or shall suffer execution or other process of court attaching property to be issued against the contractor or shall take any proceedings for liquidation or composition (other than a voluntary liquidation for the purpose of amalgamation or reconstruction) under any Insolvency Act for the time being in force or make any conveyance or assignment of his effects or composition or arrangement for the benefit of his creditors or purport so to do, or if any application be made under any Insolvency Act for the time being in force for the sequestration of his estate or if a trust deed be executed by him for benefit of his creditors and shall be unable within seven days after notice to him requiring him to do so, to show to the reasonable satisfaction to the Engineer-incharge that he is able to carry out and fulfill the contract and to give

x)	winding made a official up, as credito the cou	ontractor being a company shall pass an effective resolution for g up voluntarily or shall have an order for compulsory winding up against it or shall subject to the supervision of court and the Assignee or the liquidator in such acts of insolvency or winding the case may be, or if a receiver or a manager on behalf of a r shall be appointed or if circumstances shall arise which entitle art or the creditor to appoint a receiver or a manager or which the court to make a winding up order.
xi)	attache charge	contractor shall suffer any payment under this contract to be ed by or on behalf of any of the creditors or the contractor or shall or encumber this contract or any payments due or which may e due to the contractor hereunder
xiij	allow it	ontractor shall suffer an execution being levied on his goods and to be continued for a period of 21 days.
xiii	piece-v the wor	ontractor assigns, transfers, sublets (engagement of labour on a work basis or of labour with materials not to be incorporated in rk, shall not be deemed to be subletting) or otherwise parts with or its to assign, transfer, sublet or otherwise parts with the entire works portion thereof without the prior written approval of the Engineer - rige.
		the contractor has made himself liable for action under any of the aforesaid, the Engineer-in-Charge on behalf of the Employer shall owers:
	r li	To determine the contract, notwithstanding any previous waiver, after giving seven days' notice in writing to the Contractor, as aforesaid (of which termination notice in writing to the contractor under the hand of the Engineer-in-Charge shall be conclusive evidence). Upon such determination, the Security Deposit already ecovered and Performance Guarantee under the contract shall be table to be forfeited and shall be absolutely at the disposal of the Employer.

After giving notice to the contractor measure up the work of the contractor and to take such whole, or the balance or part thereof, as shall be un-executed out of his hands. The action will be without thereby affecting the powers of the Engineer-in-charge or the obligations and liabilities of the Contractor, the whole of which shall continue in force as fully as if the Contract had not been so determined, and as if the work subsequently executed had been executed by or on behalf of the Contractor. And further, the Employer by his agents or servants may enter upon and take possession of the works and all plants, tools, scaffoldings, sheds, machinery steam and other power utensils and materials lying upon the premises or the adjoining lands or roads, and use the same as his own property or may employ the same by means of his own servants and workmen in carrying on and completing the works or by employing any other Contractor or other person or persons to complete the works, and the Contractor shall not in any way interrupt or do any act, matter or thing to prevent or hinder such other Contractor or other person or persons employed for completing and finishing or using the materials and plant for the works. When the works shall be completed or as soon thereafter as convenient the Engineer-in-charge shall give a notice in writing to the Contractor to remove his surplus materials and plant, and should the Contractor fail to do so within a period of fourteen days after receipt thereof by him, the Employer may sell the same by public auction, and give credit to the Contractor for the net amount realized. The Employer shall thereafter ascertain and certify in writing under his hand what (if

b)

anything) shall be due or payable to or by the Employer and expense or loss which the Employer shall have been put to in procuring the works to be completed and the amount, if any, owing to the Contractor and the amount which shall be so certified shall thereupon be paid by the Employer to the Contractor or by the Contractor to the Employer, as the case may be, and the Certificate of the Engineer-in-charge shall be final and conclusive between the parties. The contractor, whose contract is determined as above, shall not be allowed to participate in the tendering process for the balance work, if resorted to by the Employer.

ſ		In the event of above courses being adopted by the Engineer-in-Charge,
		the contractor shall have no claim to compensation for any loss
		sustained by him by reasons of his having purchased or procured any
		materials or entered into any engagements or made any advances on
		account or with a view to the execution of the work or the performance of
		the contract. And in case action is taken under any of the provision
		aforesaid, the contractor shall not be entitled to recover or be paid any
		sum for any work thereof or actually performed under this contract unless
		and until the Engineer-in-Charge has certified in writing the performance
		of such work and the value payable in respect thereof and he shall only
		be entitled to be paid the value so certified.
		JSE 3A
	a)	In case, the work cannot be started due to reasons not within the control
		of the contractor within 1/8th of the stipulated time for completion of work
		or one month whichever is higher, either party may close the contract.
	b)	If the payment of the amount payable by the Employer under Certificate
		of the Engineer-in-charge shall be in arrears and unpaid for thirty days
		after notice in writing requiring payment of the amount as aforesaid shall
		have been given by the Contractor to the Employer, or if the Employer
		interferes with or obstructs the issue of any such Certificate, or if the
		Employer shall repudiate the Contract, or if the works be stopped for
		three months under the order of the Engineer-in-charge or the Employer
		or by any injunction or other order of any court of Law, then and in any
		of the cases the Contractor shall be at liberty to determine the Contract
		by notice in writing to the Employer, through the Engineer-in-charge and
		he shall be entitled to recover from the Employer, payment for all works
		executed and for any loss he may sustain upon any plant or materials
		supplied or purchased or prepared for the purpose of the Contract. In
		arriving at the amount of such payment, the net rates contained in the
		Contractor's original tender shall be followed or where the same may not
		apply, valuation shall be made in accordance with Clause hereof.
	c)	In case contractor wants to close the contract, he shall give notice to the
		Employer stating the failure on the part of Employer. In such eventuality, the
		Performance Guarantee of the contractor shall be refunded within following time limits:
	i)	
		If the Contract price of work is up to₹: 15 days.
	ii)	If the Contract price of work exceeds ₹:: 30 days.
	d)	If Performance Guarantee is not released within prescribed time limit,
		then a simple interest @ 0.25% per month shall be payable on
		Performance Guarantee amount to the contractor from the date of
		expiry of prescribed time limit. A compensation for such eventuality, on
		account of damages etc. shall be payable @ 0.25% of Contract price
		subject to maximum limit of ₹ 10 lakh.
	CLAU	JSE 3B

Termination of			
Contract i	n case		
of death	of		
Contractor			

Without prejudice to any of the rights or remedies under this contract, if the contractor, being an individual, dies, the Employer shall have the option of terminating the contract without any liability for such termination and compensation to the contractor.

CLAUSE 4

Contractor liable to pay Compensation even if action not taken under Clause 3

In any case in which any of the powers conferred upon the Engineer-in-Charge by Clause-3 thereof, shall have become exercisable and the same are not exercised, the non-exercise thereof shall not constitute a waiver of any of the conditions hereof and such powers shall notwithstanding be exercisable in the event of any future case of default by the contractor and the liability of the contractor for compensation shall remain unaffected. In the event of the Engineer-in-Charge putting in force all or any of the powers vested in him under the preceding clause he may, if he so desires after giving a notice in writing to the contractor, take possession of (at the sole discretion of the Engineer-in-Charge which shall be final and binding on the contractor) or use as on hire (the amount of the hire money being also in the final determination of the Engineer-in-Charge) all or any tools, plant, materials and stores, in or upon the works, or the site thereof belonging to the contractor, or procured by the contractor and intended to be used for the execution of the work/or any part thereof, paying or allowing for the same in account at the contract rates, or, in the case of these not being applicable, at current market rates to be certified by the Engineer-in-Charge, whose certificate thereof shall be final, and binding on the contractor, clerk of the works, foreman or other authorized agent to remove such tools, plant, materials, or stores from the premises (within a time to be specified in such notice) in the event of the contractor failing to comply with any such requisition, the Engineer-in-Charge may remove them at the contractor's expense or sell them by auction or private sale on account of the contractor and his risk in all respects and the certificate of the Engineer-in-Charge as to the expenses of any such removal and the amount of the proceeds and expenses of any such sale shall be final and conclusive against the contractor.

Time and Extension for Delay

CLAUSE 5

The time allowed for execution of the Works as specified in the Schedule 'E' or the extended time in accordance with these conditions shall be the essence of the Contract. The execution of the works shall commence from such time period as mentioned in schedule 'F' or from the date of handing over of the site whichever is later. If the Contractor commits default in commencing the execution of the work as aforesaid, Employer shall without prejudice to any other right or remedy available in law, be at liberty to forfeit the performance guarantee absolutely.

5.1	As soon as possible after the award of work but in any case, before 14 days from the date of award of work, the Contractor shall submit a Time and Progress Chart for each mile stone and get it approved by the Engineer-in-charge. The Chart shall be prepared in direct relation to the time stated in the Contract documents for completion of items of the works. It shall indicate the forecast of the dates of commencement and completion of various trades of sections of the work and may be amended as necessary by agreement between the Engineer-in-Charge and the Contractor within the limitations of time imposed in the Contract documents, and further to ensure good progress during the execution of the work, the contractor shall in all cases in which the time allowed for any work, exceeds one month (same for special jobs for which a separate programme has been agreed upon) complete the work as per mile stones given in Schedule 'F'.			
	PRO	GRAMME CHART (Not applicable)		
i)	The Contractor shall prepare a detailed work programme for the execution of work, showing clearly all activities from the start of work to completion, with details of manpower, equipment and machinery required for the fulfillment of the programme within the stipulated period or earlier and submit the same for approval to the Engineer-in- Charge within tenth days of award of the contract.			
ii)	The	programme should include the following:		
	a)	Descriptive note explaining sequence of the various activities.		
	b)	Network (PERT / CPM / BAR CHART).		
	c)	Programme for procurement of materials by the contractor.		
	d)	Programme for deployment of man power by the contractor.		
iii)	progress of work does not conform to the approved programme referred above or after rescheduling of milestones, on his instructions, the contractor shall produce a revised programme within 7 (seven) days, showing the modifications to the approved programme to ensure timely completion of the work. The modified schedule of programme shall be approved by the Engineer-in-Charge.			
iv)		submission for approval by the Engineer-in-Charge of such ramme or such particulars shall not relieve the contractor of any		

	of the duties or responsibilities under the contract. This is without prejudice to the right of Engineer-in-Charge to take action against the contractor as per terms and conditions of the agreement.
v)	The contractor shall submit the progress report for works with reference tobase line programme referred above for the work done during previous month to the Engineer-in-charge on or before 5th day of each month.
5.2)	If the work(s) be delayed by:-
i)	force majeure, or
ii)	abnormally bad weather, or
iii)	serious loss or damage by fire, or
iv)	civil commotion, local commotion of workmen, strike or lockout, affecting any of the trades employed on the work, or
v)	delay on the part of other contractors or tradesmen engaged by Engineer-in- Charge in executing work not forming part of the Contract, or
vi)	non-availability of stores, which are the responsibility of Employer to supply or
vii)	non-availability or break down of tools and Plant to be supplied or supplied by Employer or
viii)	any other cause which, in the absolute discretion of the Engineer-in- Charge is beyond the Contractor's control.
	then upon the happening of any such event causing delay, the Contractor shall immediately give notice thereof in writing to the authority as indicated in Schedule 'F' but shall nevertheless use constantly his best endeavours to prevent or make good the delay and shall do all that may be reasonably required to the satisfaction of the Engineer-in-Charge to proceed with the works.
5.3)	Request for rescheduling of Mile stones and extension of time, to be eligible for consideration with reasons, shall be made by the Contractor in writing within fourteen days of the happening of the event causing delay to the authority as indicated in Schedule 'F'. The Contractor may also, if practicable, indicate in such a request the period for which extension is desired.
5.4)	In such case the authority as indicated in Schedule 'F' may give a fair and reasonable extension of time and reschedule the mile stones for completion of work. Such extension or rescheduling of the milestones shall be communicated to the Contractor by the authority as indicated in Schedule 'F' in writing, within 3 months or 4 weeks of the date of receipt of such request respectively. Non application by the contractor for extension of time/ rescheduling of the milestones shall not be a bar for giving a fair and reasonable extension of time by the authority as indicated in Schedule 'F' and this shall be binding on the contractor. After

		giving a fair and reasonable extension of time, the authority shall advise the contractor to reschedule the milestones and submit for approval.
	CLAL	
Measurements of Work Done	i)	Engineer-in-Charge shall, except as otherwise provided, ascertain and determine by measurement, the value in accordance with the contract of work done.
	ii)	All measurement of all items having financial value shall be entered in Measurement Book and/or level field book so that a complete record is obtained of all works performed under the contract.
	iii)	All measurements and levels shall be taken jointly by the Engineer-in-Charge or his authorized representative and by the contractor or his authorized representative from time to time during the progress of the work and such measurements shall be signed and dated by the Engineer-in-Charge and the contractor or their representatives in token of their acceptance. If the contractor objects to any of the measurements recorded, a note shall be made to that effect with reason and signed by both the parties.
	iv)	If for any reason, the contractor or his authorized representative is not available and the work of recording measurements is suspended by the Engineer-in-Charge or his representative, the Engineer-in-Charge and the Employer shall not entertain any claim from contractor for any loss or damages on this account. If the contractor or his authorized representative does not remain present at the time of such measurements after the contractor or his authorized representative has been given a notice in writing three (3) days in advance or fails to countersign or to record objection within a week from the date of the measurement, then such measurements recorded in his absence by the Engineer-in-Charge or his representative shall be deemed to be accepted by the Contractor.
	v)	The contractor shall, without extra charge, provide all assistance with every appliance, labour and other things necessary for measurements and recording levels.
	vi)	Except where any general or detailed description of the work expressly shows to the contrary, measurements shall be taken in accordance with the procedure set forth in the specifications notwithstanding any provision in the relevant Standard Method of measurement or any general or local custom. In the case of items which are not covered by specifications, measurements shall be taken in accordance with the relevant standard method of measurement issued by the Bureau of Indian Standards (IS 1200) or any other relevant code of practice and if for any item no such standard is available, then a mutually agreed method shall be followed.
	vii)	The contractor shall give, not less than seven days' notice to the Engineer-in-Charge or his authorized representative in charge of the work, before covering up or otherwise placing beyond the reach of

		measurement any work in order that the same may be measured and correct dimensions thereof be taken before the same is covered up or placed beyond the reach of measurement and shall not cover up and place beyond reach of measurement any work without consent in writing of the Engineer-in-Charge or his authorized representative in charge of the work who shall within the aforesaid period of seven days inspect the work, and if any work shall be covered up or placed beyond the reach of measurements without such notice having been given or the Engineer-in-Charge's consent being obtained in writing, the same shall be uncovered at the Contractor's expense, or in default thereof no payment or allowance shall be made for such work or the materials with which the same was executed.
	viii)	Engineer-in-Charge or his authorized representative may cause either themselves or through another officer of the department to check the measurements recorded jointly or otherwise as aforesaid and all provisions stipulated herein above shall be applicable to such checking of measurements or levels.
	ix)	It is also a term of this contract that recording of measurements of any item of work in the measurement book and/or its payment in the interim, on account or final bill shall not be considered as conclusive evidence as to the sufficiency of any work or material to which it relates nor shall it relieve the contractor from liabilities from any over measurement or defects noticed till completion of the defects liability period.
	CLAL	JSE 6A
Computerized Measurement Book	i)	Engineer-in-Charge shall, except as otherwise provided, ascertain and determine by measurement the value of work done in accordance with the contract.
Book	ii)	All measurements of all items having financial value shall be entered by the contractor and compiled in the shape of the Computerized Measurement Book having pages of A-4 size as per the proforma of Measurement Book annexed hereto, so that a complete record is obtained of all the items of works performed under the contract.
	iii)	All such measurements and levels recorded by the contractor or his authorized representative from time to time, during the progress of the work, shall be got checked by the contractor from the Engineer-in-Charge or his authorized representative as per interval or program fixed in consultation with Engineer-in-Charge or his authorized representative.
	iv)	After the necessary corrections made by the Engineer-in-Charge or his authorized representative the measurement sheets shall be returned to the contractor for incorporating the corrections and for re-submission to the Engineer-in-Charge for the dated signatures by the Engineer- in-Charge and/or his authorized representative and the contractor or their representatives in token of their acceptance.

	draft computerized measurement sheets and these measurements would be got checked/test checked from the Engineer-in-Charge and/or his authorized representative. The contractor will, thereafter, incorporate such changes as may be done during these checks/test checks in his draft computerized measurements, and submit to the Employer a computerized measurement book, duly bound, and with its pages machine numbered. The Engineer-in- Charge and/or his authorized representative would thereafter check this MB, and record the necessary certificates for their checks/test checks.
v)	The final, fair, computerized measurement book given by the contractor, duly bound, with its pages machine numbered, should be 100% correct, and no cutting or over-writing in the measurements would thereafter be allowed. If at all any error is noticed, the contractor shall have to submit a fresh computerized MB with its pages duly machine numbered and bound, after getting the earlier MB cancelled by the Employer. Thereafter, the MB shall be taken in the Office records, and allotted a number as per the Register of Computerized MBs. This should be done before the corresponding bill is submitted to the Office for payment. The contractor shall submit two spare copies of such computerized MB's for the purpose of reference and record by the concerned officers of the Employer.
vi)	The contractor shall also submit to the Employer separately his computerized Abstract of Cost as perform at annexed hereto and the bill based on these measurements, duly bound, and its pages machine numbered along with two spare copies of the bill. Thereafter, this bill will be processed by the Employer and allotted a number as per the computerized record in the same way as done for the measurement book meant for measurements.
vii)	The contractor shall, without extra charge, provide all assistance with every appliance, labour and other things necessary for checking of measurements/levels by the Engineer-in- Charge or his representative.
viii)	Except where any general or detailed description of the work expressly shows to the contrary, measurements shall be taken in accordance with the procedure set forth in the specifications notwithstanding any provision in the relevant Standard Method of measurement or any general or local custom. In the case of items which are not covered by specifications, measurements shall be taken in accordance with the relevant standard method of measurement issued by the Bureau of Indian Standards or any other relevant code of practice and if for any item no such standard is available then a mutually agreed method shall be followed.
ix)	The contractor shall give not less than seven days' notice to the Engineer-in-Charge or his authorized representative in charge of the work before covering up or otherwise placing beyond the reach of checking and/or test checking the measurement of any work in order that the same may be checked and/or test checked and correct dimensions thereof be taken before the same is covered up or placed beyond the
 •	

		reach of checking and/or test checking measurement and shall not cover up and place beyond reach of measurement any work without consent in writing of the Engineer-in-Charge or his authorized representative in charge of the work who shall within the aforesaid period of seven days inspect the work, and if any work shall be covered up or placed beyond the reach of checking and/or test checking measurements without such notice having been given or the Engineer-in- Charge's consent being obtained in writing the same shall be uncovered at the Contractor's expense, or in default thereof no payment or allowance shall be made for such work or the materials with which the same was executed.
	x)	Engineer-in-Charge or his authorized representative may cause either themselves or through another officer of the department to check the measurements recorded by contractor and all provisions stipulated herein above shall be applicable to such checking of measurements or levels.
	xi)	It is also a term of this contract that checking and/or test checking the measurements of any item of work in the measurement book and/or its payment in the interim, on account of final bill shall not be considered as conclusive evidence as to the sufficiency of any work or material to which it relates nor shall it relieve the contractor from liabilities from any over measurement or defects noticed till completion of the defects liability period.
	CLAU	JSE 7
Payment on Interim Certificate to be Regarded as Advances	i)	No payment shall be made for work, estimated to cost ₹One Lakh or less till after the whole of the work shall have been completed and certificate of completion given. For works estimated to cost over Rs. One Lakh, the interim or running account bills shall be submitted by the contractor for the work executed on the basis of such recorded measurements on the format of the Employer as provided in the proforma annexed hereto. The contractor shall not be entitled to be paid any such interim payment if the gross work done together with net payment/ adjustment of advances for material collected, if any, since the last such payment is less than the amount specified in Schedule 'F', in which case the interim bill shall be prepared only after the requisite progress is achieved. Engineer-in-Charge shall arrange to have the bill verified by taking or causing to be taken, where necessary, the requisite measurements of the work. In the event of the failure of the contractor to submit the bills, Engineer-in-Charge shall prepare or cause to be prepared such bills in which event no claims whatsoever due to delays on payment including that of interest shall be payable to the contractor. Payment on account of amount admissible shall be made by the Engineer-in-Charge certifying the sum to which the contractor is considered entitled by way of interim payment at such rates as decided by the Engineer-in-Charge. The Contractor shall be paid by the Employer from time to time, by

installments under Interim Certificates to be issued by the Engineer-in-Charge to the Contractor on account of the works executed as aforesaid in accordance with this contract, subject, however, to a retention of the percentage of such value named in the schedule 'F' as "Retention percentage for Interim Certificates" until the total amount retained shall reach the sum named in the schedule 'F' as "Total Retention Money". The Engineer-in-charge may in his discretion include in the Interim Certificate such amount as he may consider proper on account of materials delivered upon the site by the Contractor for use in the works. And when the works have been virtually completed and the Engineerin-charge shall have certified in writing that they have been completed, the Contractor shall be paid by the Employer in accordance with the Certificate, the sum of money named in the schedule as "Installment after Virtual Completion" being a part of the said Total Retention Money. The Contractor shall be entitled to the payment of the Final Balance in accordance with the final certificate to be issued in writing by the Engineer-in-Charge at the expiry of the period referred to as "the Defects Liability Period" in clause 17 or as soon as after the expiration of such period as the works shall have been finally completed and all defects made good according to the true intent and meaning hereof whichever shall last happen, provided always that the issue by the Engineer-in-Charge of any Certificate during the progress of the works or at or after their completion shall not relieve the Contractor from his liability under this contract nor relieve the Contractor of his liability in case of fraud, dishonesty or fraudulent concealment relating to the works or materials or to any matter dealt with in the certificate, and in case of all defect and insufficiencies in the works or materials which a reasonable examination would not have disclosed. No certificate of the Engineer-in-charge shall of itself be conclusive evidence that any works or materials to which it relates are in accordance with the Contract neither will the Contractor have a claim for any amounts which the Engineer-in-charge might have certified in any interim bill and paid by the Employer and which might subsequently be discovered as not payable and in this respect the Employer's decision shall be final and binding. 75% of the amount payable to the Contractor on the RA bills will be released as ad-hoc payment within 7 working days from the date of certification by the Engineer-in-charge, pending test checking of work and verification of detailed arithmetical accuracy by Employer. (Not Applicable) The Employer shall have power to withhold any certificate if the works or any parts thereof are not being carried out to his satisfaction. No payment shall be made to the Contractor if the Contractor fails to insure the works and keep them insured till the issue of the Completion Certificate.

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	d)	The amount admissible shall be paid within the specified period of honouring certificates in the schedule 'F' after the day of presentation of the bill by the Contractor to the Engineer-in-Charge together with the account of the dismantled materials, if any and all required details/
		documents. In case of delay in payment of Running Account bills after 45 days of submission of bill by the contractor, provided the bill submitted by the contractor found to be in order, a simple interest @ 3% per annum shall be paid to the contractor from the date of expiry of prescribed time limit.
	ii)	All such interim payments shall be regarded as payment by way of advances against final payment only and shall not preclude the requiring of bad, unsound and imperfect or unskilled work to be rejected, removed, taken away and reconstructed or re-erected. Any certificate given by the Engineer-in-Charge relating to the work done or materials delivered forming part of such payment, may be modified or corrected by any subsequent such certificate(s) or by the final certificate and shall not by itself be conclusive evidence that any work or materials to which it relates is/are in accordance with the contract and specifications. Any such interim payment, or any part thereof shall not in any respect conclude, determine or affect in any way powers of the Engineer-in-Charge under the contract or any of such payments be treated as final settlement and adjustment of accounts or in any way vary or affect the contract
	iii)	Pending consideration of extension of date of completion, interim payments shall continue to be made as herein provided without prejudice to the right of the Employer to take action under the terms of this contract for delay in the completion of work, if the extension of date of completion is not granted by the competent authority.
Payments in composite	iv)	In case of composite tenders, running payment for the major and minor components shall be made after certification of works by concerned engineers of respective discipline.
Contracts	v)	In case main contractor fails to make the payment to the contractor associated by him within 15 days of receipt of each running account payment, then on the written complaint of contractor associated for such minor component, Engineer-in-charge shall serve the show cause to the main contractor and if reply of main contractor either not received or found unsatisfactory, she/he may make the payment directly to the contractor associated for minor component as per the terms and conditions of the agreement drawn between main contractor and associate contractor fixed by him. Such payment made to the associate contractor shall be recovered by Engineer-in-charge from the next RA/ final bill due to main contractor as the case may be.
	CLAUSE 7A	

Unfixed materials when taken into account to be the property of	Where in any Certificate (of which the Contractor has received payment), the Engineer-in-Charge has included the value of any unfixed materials intended for and/or placed on or adjacent to the works such materials shall become the property of the Employer and they shall not be removed except for use upon the works, without the written authority of the Engineer-in-Charge. The Contractor shall be liable for any loss of, or damage to, such materials.	
the Employer	CLAUSE 8	
Completion Certificate and Completion Plans	i) Within ten days of the completion of the work, the contractor shall give notice of such completion to the Engineer-in-Charge and within thirty days of the receipt of such notice, the Engineer-in-Charge shall inspect the work if the work is found incomplete, the contractor shall be advised suitably .Further, in the completed work, if there is no defect, the Engineer-In-Charge shall furnish the contractor with a final certificate of completion, otherwise a provisional certificate of physical completion indicating defects (a) to be rectified by the contractor and/or (b) for which payment will be made at reduced rates, shall be issued. But no final certificate of completion shall be issued, nor shall the work be considered to be complete until the contractor shall have removed from the premises on which the work shall be executed all scaffolding, surplus materials, rubbish and all huts and sanitary arrangements required for his/their work people on the site in connection with the execution of the works as shall have been erected or constructed by the contractor(s) and cleaned off the dirt from all wood work, doors, windows, walls, floor or other parts of the building, in, upon, or about which the work is to be executed or of which he may have had possession for the purpose of the execution; thereof, and not until the work shall have been measured by the Engineer-in- Charge. If the contractor shall fail to comply with the requirements of this Clause as to removal of scaffolding, surplus materials and rubbish and all huts and sanitary arrangements as aforesaid and cleaning off dirt on or before the date fixed for the completion of work, the Engineer-in- Charge may at the expense of the contractor remove such scaffolding, surplus materials and rubbish etc., and dispose of the same as he thinks fit and clean off such dirt as aforesaid, and the contractor shall have no claim in respect of scaffolding or surplus materials as aforesaid except for any sum actually realized by the sale thereof. ii) The works shall not b	
	CLAUSE 8A	

Contractor to Keep Site Clean		The splashes and droppings from white washing, colour washing, painting etc., on walls, floor, windows, etc shall be removed and the surface cleaned simultaneously with the completion of these items of work in the individual rooms, quarters or premises etc. where the work is done. The cleaning shall be carried out as soon as possible without waiting for the actual completion of all the other items of work in the contract. In case the contractor fails to comply with the requirements of this clause, the Engineer-in-Charge shall have the right to get this work done at the cost of the contractor through any other agency. Before taking such action, the Engineer-in-Charge shall give ten days' notice in writing to the contractor.
	CLAU	JSE 8B
Completion Plans to be Submitted by the Contractor	i)	The contractor shall submit completion plan (as built drawing in AUTOCAD or any such approved software and one hard copy) as applicable to related drawings depending upon the scope of work within thirty days of the completion of the work.
	ii)	The contractor shall submit all the data and details as regards the work to enable the Employer to prepare the 'As built drawings' for layouts etc.
	iii)	The contractor shall also submit the operation and maintenance manuals and other technical literature/ warranty certificates provided by OEMs in respect of all the electrical/ electro-mechanical and electronic equipment/ systems etc.
	iv)	In case, the contractor fails to submit the completion plan as aforesaid, the Employer will not process its bills for payment till such time the completion plan is submitted.
	CLAU	JSE 9
Payment of Final Bill		The final bill shall be submitted by the contractor in the same manner as specified in interim bills within three months of physical completion of the work or within one month of the date of the final certificate of completion furnished by the Engineer-in-Charge whichever is earlier. No further claims shall be made by the contractor after submission of the final bill and these shall be deemed to have been waived and extinguished. Payments of those items of the bill in respect of which there is no dispute and of items in dispute, for quantities and rates as approved by Engineer-in-Charge, will, as far as possible be made within the period specified hereunder, the period being reckoned from the date of receipt of the bill by the Engineer-in- Charge complete with account of materials wherever applicable.
	i)	If the Contract price of work is up to Rs. 50 lakh: 2 months
	ii)	If the Contract price of work is more than Rs.50 lakh : 3 months
		In case of delay in payment of final bills after prescribed time limit, a simple interest @ 3% per annum shall be paid to the contractor from the date of expiry of prescribed time limit, provided the final bill submitted by the contractor found to be in order.

	CLAUSE 9A				
Payment of Contractor's Bills through electronic means	i) Payments due to the contractor shall be made to his bank through NEFT. For this purpose, the contractor shall furnish to the Engineer-in-Charge (1) an authorization in the form of a legally valid document such as a power of attorney conferring authority on the bank; to receive payments and all other required particulars in the approved format (2) his own acceptance of the correctness of the amount made out as being due to him by Employer or his signature on the bill or other claim preferred against Employer before settlement by the Engineer-in-Charge of the account or claim by payment to the bank. While the NEFT transactionslip shall constitute a full and sufficient discharge for the payment, the contractor shall whenever possible, present his bills duly receipted and discharged through his bank. ii) Nothing herein contained shall operate to create in favour of the bank				
	any rights or equities vis-a- vis the Employer. CLAUSE 10				
Materials to be	i) The contractor shall, at his own expense, provide all materials, required for the works.				
provided by the Contractor	The contractor shall, at his own expense and without delay, supply to the Engineer-in- Charge samples of materials to be used on the work and shall get these approved in advance. All such materials to be provided by the Contractor shall be in conformity with the specifications laid down or referred to in the contract. The materials shall be selected from the list of approved makes of materials at Section VI. The contractor shall, if requested by the Engineer-in- Charge furnish proof, to the satisfaction of the Engineer-in-Charge that the materials so comply. The Engineer-in-Charge shall within thirty days of supply of samples or within such further period as he may require intimate to the Contractor in writing whether samples are approved by him or not. If samples are not approved, the Contractor shall forthwith arrange to supply to the Engineer-in-Charge for his approval, fresh samples complying with the specifications laid down in the contract. When materials are required to be tested in accordance with specifications, approval of the Engineer-in-Charge shall be issued after the test results are received.				
	The Contractor shall at his risk and cost submit the samples of materials to be tested or analyzed and shall not make use of or incorporate in the work any materials represented by the samples until the required tests or analysis have been made and materials finally accepted by the Engineer-in-Charge. The Contractor shall not be eligible for any claim or compensation either arising out of any delay in the work or due to any corrective measures required to be taken on account of and as a result of testing of materials.				

provide and pre and to Charge provide Enginee access where varticles shall afficult such accend and wor represe time.	all facilities as the Engineer-in-Charge may require for collecting, paring the required number of samples for such tests at such time such place or places as may be directed by the Engineer-inand bear all charges and cost of testing unless specifically defor otherwise elsewhere in the contract or specifications. The er-in-Charge or his authorized representative shall at all times have to the works and to all workshops, factories or/ and other places work is being prepared or from where materials, manufactured for machinery are being obtained for the works and the contractor ford every facility and every assistance in obtaining the right to access for inspections and examination and test of the materials exmanship. No person not authorized by the employer except the intatives of public authorities shall be allowed on the works at any
the prer with the shall be persons for any Enginee materia in-Char	gineer-in-Charge shall have full powers to require the removal from mises of all materials which in his opinion are not in accordance a specifications and in case of default, the Engineer-in-Charge at liberty to employ at the expense of the contractor, other is to remove the same without being answerable or accountable closs or damage that may happen or arise to such materials. The exr-in-Charge shall also have full powers to require other proper its to be substituted thereof and in case of default, the Engineer-ge may cause the same to be supplied and all costs which may such removal and substitution shall be borne by the Contractor.
Vi) Basic prince a single price a s	rice adjustment shall be done on the measured quantities for the items of work with specified "Basic Prices / Rates". In addition fference in the Basic Price / Rate and the actual purchase Price Contractor's overhead and profit @ 15% on the difference shall idered for the Basic price / Rate adjustment. While carrying out adjustments, NO other components such as wastage, retation, handling, insurance, labour, etc. shall be taken in to

Price	
Adjustment	-
Payment	on
Account	of
variation	in
Material	
Prices/Wages	S
(Not	
Applicable)	

i)

Where scheduled period of completion is more than one year, in order to take in to account the variations in Material prices and wages during the contract period when the work is in progress, including the justified period extended under the provisions of clause 5 of the contract without any action under clause 2, adjustments in the costs of materials and labour shall be allowed on the basis of formulae as given below:,

(1) Materials

 $VM = 70/100 \{0.88V - (M)\} \times \{(WI - WIO)/WIO\}$

Where

VM = Variation in material cost, i.e., increase or decrease in the amount in Rs to be paid or recovered.

V = Value of work done excluding advances on materials, if any, during the period under reckoning.

M = Cost of materials for which basic rates, if any, are indicated in the tender

WI = Average of All India Wholesale Price Index for all commodities for the period under reckoning as published in the RBI Bulletin.

	WIO	=	All India Wholesale Price Index for all commodities during the month of receipt of final Price Bid of the tender as published in the RBI Bulletin
	(2)	Labo	our
	VL	=	30/100 {0.88V - (M)} x {(CI - CIO)/CIO}
	Whe	ere	
	VL	=	Variation in labour cost, i.e., increase or decrease in the amount in Rs to be paid or recovered.
	V	=	As stated in (1) above
	М	=	As stated in (1) above
	CI	=	Average of All India Consumer Price Index for industrial workers declared by Labour Bureau, Government of India as published in the RBI Bulletin during the period under reckoning.
	CIO	=	All India Consumer Price Index for industrial workers declared by Labour Bureau, Government of India as published in RBI Bulletin during the month of receipt of final Price Bid of the tender.
ii)			late for working out such price adjustment shall be the last date of receipt of Final Price bid of the tenders.
iii)			f work on which price adjustment will be payable shall be as below:
a)	Gros	s valu	e of work done up to last price adjustment: (A)
b)	_		e of work done up to the current date: (B)
(c)	Extra	items	e of work done during the period under reckoning (A-B) :(C) s/deviated quantities of items paid as per Clause 12 Based on market rates during the period under reckoning: (D)
15)	•		• .
k)			of work for which price adjustment is applicable: V = C - D which are covered by the provision of basic prices/ rates are
			om the purview under this adjustment.
v)	Adjust and v	stmen when t	ts based on the above formulae will be made for each bill as the indices are published. The Contractors shall submit the bill bill bill bill bill bill bill bil
vi)	The only the n	downvif the i	ward adjustment on account of labour element will be made minimum wages also register corresponding fall compared to m wages prevailing in the month of receipt of final price bid of

	vii)	The price adjustment clause shall be applicable only for the work executed during the contract period including authorized extension, if any. In case the work is not completed within the contract period including authorized extension and the provision of liquidated damages has to be enforced, this adjustment clause will not be applicable for work done during that period. It is also clarified that price adjustment clause will not be applicable to any extra variation items, the rates of which are based on prevailing market rate. In view of the price adjustment in cost being covered as above, no other adjustments viz increase or decrease due to statutory measures (levies).
		adjustments viz. increase or decrease due to statutory measures/levies etc. will be allowed for any reason whatsoever.
	ix)	In case the bill is submitted to the Employer prior to 15th of a particular month, index for the previous month will be reckoned for calculating the average indices for arriving at the adjustment. If however, the bill is submitted on or after 15th, the Indices for that particular month shall be taken into consideration.
Work to be	CLAU	SE 11
Executed in		
Accordance with Specifications, Drawings, Orders etc.	i)	The contractor shall execute the whole and every part of the work in the most substantial and workmanlike manner both as regards materials and otherwise in every respect in strict accordance with the specifications. The contractor shall also conform exactly, fully and faithfully to the design, drawings and instructions in writing in respect of the work signed by the Engineer-in-Charge and the contractor shall be furnished free of charge one copy of the contract documents together with specifications, designs, drawings and instructions as are not included in any Bureau of Indian Standard or any other, published standard or code or, Schedule of Rates or any other printed publication referred to elsewhere in the contract. In the case of any class of work for which there is no such specifications as referred above, such work shall be carried out in accordance with the Bureau of Indian Standards Specifications. In case there are no such specifications in Bureau of Indian Standards, the work shall be carried
		out as per manufacturers' specifications. In case there are no such specifications as required above, the work shall be carried out in all respects in accordance with the instructions and requirements of the Engineer-in-Charge.
	iii)	The contractor shall comply with the provisions of the contract and with the care and diligence execute and maintain the works and provide all labour and materials, tools and plants including for measurements and supervision of all works, structural plans and other things of temporary or permanent nature required for such execution and maintenance in so far as the necessity for providing these, is specified or is reasonably inferred from the contract. The Contractor shall take full responsibility for adequacy, suitability and safety of all the works and methods of construction.
Action in case	CLAU	SE 11 A
Work not done	i)	All works under or in course of execution or executed in pursuance of the

as per Specifications	contract, shall at all times be open and accessible to the inspection and supervision of the Engineer-in-charge, his authorized subordinates in charge of the work and all the superior officers of the Employer or any organization engaged by the Employer for Quality Assurance and of the Chief Technical Examiner's Office, and the contractor shall, at all times, during the usual working hours and at all other times at which reasonable notice of the visit of such officers has been given to the contractor, either himself be present to receive orders and instructions or have a responsible agent duly accredited in writing, present for that purpose. Orders given to the Contractor's agent shall be considered to have the same force as if they had been given to the contractor himself.
	If it shall appear to the Engineer-in-charge or his authorized representatives or to the Superior Officers of the employer or the officers of the organization engaged by the Employer for Quality Assurance or to the Chief Technical Examiner or his subordinate officers, that any work has been executed with unsound, imperfect, or unskillful workmanship, or with materials or articles provided by him for the execution of the work which are unsound or of a quality inferior to that contracted or otherwise not in accordance with the contract, the contractor shall, on demand in writing which shall be made within Defects Liability Period stated in schedule 'F' or, if none stated, then within twelve months (Four months in the case of work costing Rs Five Lakh and below)after completion of the work, from the Engineer-in-Charge specifying the work, materials or articles complained of notwithstanding that the same may have been passed, certified and paid for forthwith rectify, or remove and reconstruct the work so specified in whole or in part, as the case may require or as the case may be, remove the materials or articles so specified and provide other proper and suitable materials or articles at his own charge and cost. In the event of him failing to do so within a period specified by the Engineer-in-Charge in his demand aforesaid, then the contractor shall be liable to pay compensation at the same rate as under clause 2 of the contract (for non-completion of the work in time) for this default.
	In such case the Engineer-in-Charge may not accept the item of work at the rates applicable under the contract but may accept such items at reduced rates as the authority specified in S chedule 'F' may consider reasonable during the preparation of on account bills or final bill if the item is so acceptable without detriment to the safety and utility of the item and the structure or he may reject the work outright without any payment and/or get it and other connected and incidental items rectified, or removed and re-executed at the risk and cost of the contractor. Decision of the Engineer-in-Charge to be conveyed in writing in respect of the same will be final and binding on the contractor.
	CLAUSE 12
Deviations/ Variations	The Engineer-in-Charge shall have power (i) to make alteration in, omissions from, additions to, or substitutions for the original

Extent and		spec	sifications, drawings, designs and instructions that may appear to				
Pricing		him (ii) to the s carry writin omis origi work abov sam do th The	to be necessary or advisable during the progress of the work, and o omit a part of the works in case of non-availability of a portion of site or for any other reasons and the contractor shall be bound to yout the works in accordance with any instructions given to him in the signed by the Engineer-in-Charge and such alterations, assions, additions or substitutions shall form part of the contract as if anally provided therein and any altered, additional or substituted as which the contractor may be directed to do in the manner specified as part of the works, shall be carried out by the contractor on the econditions in all respects including price on which he agreed to the main work except as hereafter provided. Engineer-in-Charge shall be the final authority to decide whether item of work is extra/ deviation/ substitution item.				
	12.1	resu	The time for completion of the works shall, in the event of any deviations resulting in additional cost over the Contract price sum being ordered, be extended, if requested by the contractor, as follows				
		i)	In the proportion in which the additional cost of the altered, additional or substituted work (The difference of Final completed cost of work(including the financial impact of all extra, substituted and deviated items but excluding the financial impact due to operation of price adjustment clause) and the Contract price), bears to the original Contract price plus				
		ii)	25% of the time calculated in (i) above or such further additional time as may be considered reasonable by the Engineer-in-Charge.				
Deviation - Extra	12.2	A)	Items that are completely new, and are in addition to the items contained in the contract				
Pricing			Where the extra works are not of similar character and/or executed under similar conditions as aforesaid or where the omissions vary the conditions under which any remaining items of works are carried out or if the amount of any omissions or additions relative to the amount of the whole of the contract works or to any part thereof shall be such that in the opinion of the Engineer-in-charge the net rate or price contained in the Priced Schedule of Quantities or tender or for any item of the works involves loss or expense beyond that reasonably contemplated by the Contractor or is by reason of such omission or addition rendered unreasonable or inapplicable, the Engineer-in-charge shall fix such other rate or price as in the circumstances he shall think reasonable and proper, with the prior approval in writing of the Employer.				
			Where extra work cannot be properly measured or valued, the Contractor shall be allowed day work prices as the net rates stated in the tender of the Priced Schedule of Quantities or, if not				

		sp ch de rej	stated, then in accordance with the local day work rates and ges for the district, provided that in either case vouchers ecifying the daily time (and if required by the Engineer-inarge, the workman's name) and materials employed be livered for verification to the Engineer-in-charge or his presentative at or before the end of the week following that in ich the work has been executed.
		are co of me co ov pre an su	the case of extra item(s) (items that are completely new, and e in addition to the items contained in the contract), the intractor may within fifteen days of receipt of order or occurrence the item(s) claim rates, supported by proper rate analysis (CPWD ethod shall be followed as far as possible) worked on the "actual st basis" plus 15% towards establishment charges, contractor's erhead and profit and the Engineer-in-charge shall within escribed time limit of the receipt of the claims supported by alysis, after giving consideration to the analysis of the rates omitted by the contractor, determine the rates on the basis of e market rates and the contractor shall be paid in accordance in the rates so determined.
Deviation - Substituted	E	-	ms that are taken up with partial substitution or in lieu of items work in the contract
Items and Pricing		pa rat ite pri	the case of substituted items (items that are taken up with rtial substitution or in lieu of items of work in the contract), the e for the agreement item (to be substituted) and substituted m shall, wherever possible, be derived out of the rates given in ced schedule of quantities in the manner as mentioned in the lowing para.
		a)	The net rates or prices in the original tender shall determine the valuation of the extra work where such extra work is of similar character and executed under similar conditions as the work priced therein.
		b)	The net prices of the original tender shall determine the value of the items omitted provided if omissions vary the conditions under which any remaining items of works are carried out the prices for the same shall be valued under sub-clause (A) thereof.
		c)	If the market rate for the substituted item so determined is more than the market rate of the agreement item (to be substituted), the rate payable to the contractor for the substituted item shall be the rate for the agreement item (to be substituted) so increased to the extent of the difference between the market rates of substituted item and the agreement item (to be substituted).

	1	1	
			d) If the market rate for the substituted item so determined is less than the market rate of the agreement item (to be substituted), the rate payable to the contractor for the substituted item shall be the rate for the agreement item (to be substituted) so decreased to the extent of the difference between the market rates of substituted item and the agreement item (to be substituted).
Deviation - Deviated Quantities and Pricing		C)	In the case of contract items, substituted items, contract cum substituted items which exceed the pre-specified limits over the tender quantity
			In the case of contract items, substituted items, contract cum substituted items, which exceed the pre-specified limits laid down in Schedule 'F', the contractor may within fifteen days of receipt of order or occurrence of the excess, claim revision of the rates, supported by proper rate analysis (CPWD method shall be followed as far as possible) worked on the "actual cost basis" plus 15% towards establishment charges, contractor's overhead and profit for the work in excess of the above mentioned limits, provided that if the rates so claimed are in excess of the rates specified in the schedule of quantities, the Engineer-in-Charge shall within prescribed time limit of receipt of the claims supported by analysis, after giving consideration to the analysis of the rates submitted by the contractor, determine the rates on the basis of the market rates and the contractor shall be paid in accordance with the rates so determined.
			The provisions of the preceding paragraph shall also apply to the decrease in the rates of items for the work in excess of the limits laid down in Schedule F, and the Engineer-in-Charge shall after giving notice to the contractor within one month of occurrence of the excess and after taking into consideration any reply received from him within fifteen days of the receipt of the notice, revise the rates for the work in question within one month of the expiry of the said period of fifteen days having regard to the market rates.
	12.3		The prescribed time limits for finalizing rates for Extra Item(s), Substitute Item(s) and Deviated Quantities of contract items are as under:
			i) If the Contract price of work is up to₹ 2 lakh : 15 days.
			ii) If the Contract price of work exceeds ₹2 lakh: 30 days.
	12.4	mon addi entit	contractor shall send to the Engineer-in-Charge once every three ths, an up to date account giving complete details of all claims for tional payments to which the contractor may consider himself led and of all additional work ordered by the Engineer-in-Charge h he has executed during the preceding quarter failing which the

	contractor shall be deemed to have waived his right. However, the
	Employer may authorize consideration of such claims on merits. 12.5 Any exercises incidental to an accessful has to be in contemplation of
	Any operation incidental to or necessarily has to be in contemplation of tenderer while filing tender, or necessary for proper execution of the item included in the Schedule of quantities or in the schedule of rates mentioned above, whether or not, specifically indicated in the description of the item and the relevant specifications, shall be deemed to be included in the rates quoted by the tenderer or the rate given in the said schedule of rates, as the case may be. Nothing extra shall be admissible for such operations.
	CLAUSE 13
Foreclosure of contract due to Abandonment or Reduction in Scope of Work	If at any time after acceptance of the tender, Employer shall decide to abandon or reduce the scope of the works for any reason whatsoever and hence not require the whole or any part of the works to be carried out, the Engineer-in-Charge shall give notice in writing to that effect to the contractor and the contractor shall act accordingly in the matter. The contractor shall have no claim to any payment of compensation or otherwise whatsoever, on account of any profit or advantage which he might have derived from the execution of the works in full but which he did not derive in consequence of the foreclosure of the whole or part of the works.
	The contractor shall be paid at contract rates, full amount for works executed at site and, in addition, a reasonable amount as certified by the Engineer-in-Charge for the items hereunder mentioned which could not be utilized on the work to the full extent in view of the foreclosure;
	Employer shall have the option to take over contractor's materials or any part thereof either brought to site or of which the contractor is legally bound to accept delivery from suppliers (for incorporation in or incidental to the work) provided, however Employer shall be bound to take over the materials or such portions thereof as the contractor does not desire to retain. For materials taken over or to be taken over by Employer, cost of such materials as detailed by Engineer-in- Charge shall be paid. The cost shall, however, consider purchase price, cost of transportation and deterioration or damage which may have been caused to materials whilst in the custody of the contractor.
	The contractor shall, if required by the Engineer- in-Charge, furnish to him, books of account, wage books, time sheets and other relevant documents and evidence as may be necessary to enable him to certify the reasonable amount payable under this condition.
	CLAUSE 14
Carrying out part	If contractor:
work at risk & cost of contractor	i) At any time makes default during currency of work or does not execute any part of the work with due diligence and continues to do so even after a notice in writing of 7 days in this respect from the Engineer-in-Charge;
	Or
	ii) Commits default in complying with any of the terms and conditions of

	the contract and does not remedy it or takes effective steps to remedy it within 7 days even after a notice in writing is given in that behalf by the Engineer-in-Charge; or
iii)	Fails to complete the work(s) or items of work with individual dates of completion, on or before the date(s) so determined and does not complete them within the period specified in the notice given in writing in that behalf by the Engineer-in-Charge.

The Engineer- in-Charge without invoking action under clause 3 may, without prejudice to any other right or remedy against the contractor which have either accrued or accrue thereafter to E m p I o y e r , by a notice in writing to take the part work / part incomplete work of any item(s) out of his hands and shall have powers to:

- Take possession of the site and any materials, constructional plant, implements, stores, etc., thereon; and/or
- b) Carry out the part work / part incomplete work of any item(s) by any means at the risk and cost of the contractor.

The Engineer-in-Charge shall determine the amount, if any, is recoverable from the contractor for completion of the part work/ part incomplete work of any item(s) taken out of his hands and execute at the risk and cost of the contractor. The liability of contractor because of loss or damage suffered by Employer because of action under this clause shall not exceed 10% of the Contract price of the work.

In determining the amount, credit shall be given to the contractor with the value of work done in all respect in the same manner and at the same rate as if it had been carried out by the original contractor under the terms of his contract, the value of contractor's materials taken over and incorporated in the work and use of plant and machinery belonging to the contractor. The certificate of the Engineer-in-Charge as to the value of work done shall be final and conclusive against the contractor provided always that action under this clause shall only be taken after giving notice in writing to the contractor. Provided also that if the expenses incurred by the Employer are less than the amount payable to the contractor at his agreement rates, the difference shall not be payable to the contractor.

Any excess expenditure incurred or to be incurred by Employer in completing the part work/ part incomplete work of any item(s) or the excess loss of damages suffered or may be suffered by Employer as aforesaid after allowing such credit shall without prejudice to any other right or remedy available to Employer in law or as per agreement be recovered from any money due to the contractor on any account, and if such money is insufficient, the contract or

shall be called upon in writing and shall be liable to pay the same within 30 days.

If the contractor fails to pay the required sum within the aforesaid period of 30 days, the Engineer-in-Charge shall have the right to sell any or all of the contractors' unused materials kept at site etc. and adjust the proceeds of sale thereof towards the dues recoverable from the contractor under the contract

	and if thereafter there remains any balance outstanding, it shall be recover in accordance with the provisions of the contract.				
	contra reaso engag	the event of above course being adopted by the Engineer-in-Charge, the ntractor shall have no claim to compensation for any loss sustained by him by ason of his having purchased or procured any materials or entered into any gagements or made any advance on any account or with a view to the ecution of the work or the performance of the contract.			
	CLAU	ISE 15			
Suspension of Work	i)	Char susp in su as n	The contractor shall, on receipt of the order in writing of the Engineer-in-Charge, (whose decision shall be final and binding on the contractor) suspend the progress of the works or any part thereof for such time and in such manner as the Engineer-in-Charge may consider necessary so as not to cause any damage or injury to the work already done or endanger the safety thereof for any of the following reasons:		
		a)	on account of any default on the part of the contractor or;		
		b)	for proper execution of the works or part thereof for reasons other than the default of the contractor; or		
		c)	for safety of the works or part thereof.		
			The contractor shall, during such suspension, properly protect and secure the works to the extent necessary and carry out the instructions given in that behalf by the Engineer-in- Charge.		
	ii)	If the	e suspension is ordered for reasons (b) and (c) in sub-para (i) above:		
	b)	a)	the contractor shall be entitled to an extension of time equal to the period of every such suspension PLUS 25%, for completion of the item or group of items of work for which a separate period of completion is specified in the contract and of which the suspended work forms a part, and;		
		b)	If the total period of all such suspensions in respect of an item or group of items or work for which a separate period of completion is specified in the contract exceeds thirty days, the contractor shall, in addition, be entitled to such compensation as the Engineer-in- Charge may consider reasonable in respect of salaries and/or wages paid by the contractor to his employees and labour at site, remaining idle during the period of suspension, adding thereto 2% to cover indirect expenses of the contractor provided the contractor submits his claim supported by details to the Engineer-in- Charge within fifteen days of the expiry of the period of 30 days.		
	iii)	Char orde rece	e works or part thereof is suspended on the orders of the Engineer-inge for more than three months at a time, except when suspension is red for reason (a) in sub- para (i) above, the contractor may after ipt of such order serve a written notice on the Engineer-in-Charge iring permission within fifteen days from receipt by the Engineer- in-		

Charge of the said notice, to proceed with the work or part thereof in regard to which progress has been suspended and if such permission is not granted within that time, the contractor, if he intends to treat the suspension, where it affects only a part of the works as an omission of such part by Employer or where it affects whole of the works, as an abandonment of the works by Employer, shall within ten days of expiry of such period of 15 days give notice in writing of his intention to the Engineerin-Charge. In the event of the contractor treating the suspension as an abandonment of the contract by Employer, he shall have no claim to payment of any compensation on account of any profit or advantage which he might have derived from the execution of the work in full but which he could not derive in consequence of the abandonment. He shall, however, be entitled to such compensation, as the Engineer-in-Charge may consider reasonable, in respect of salaries and/or wages paid by him to his employees and labour at site, remaining idle in consequence adding to the total thereof 2% to cover indirect expenses of the contractor provided the contractor submits his claim supported by details to the Engineer-in-Charge within 30 days of the expiry of the period of 3 months.

Dismantled Material Employer's Property

CLAUSE 16

The contractor shall treat all materials obtained during dismantling work at site (except material mentioned in Bill of quantity under rebate item and debris) etc. as Employer's property and such materials shall be disposed off as per thes pecific instructions in this regard or in absence of the same to the best advantage of Employer according to the instructions in writing issued by the Engineer-in-Charge.

Contractor Liable for Damages, defects during defect liability period

CLAUSE 17

If the contractor or his working people shall break, deface, injure or destroy any part of building in which they may be working, or any building, road, road kerb, fence, enclosure, water pipe, cables, drains, electric or telephone post or wires, trees, grass or grassland, or cultivated ground contiguous to the premises on which the work or any part is being executed, or if any damage shall happen to the work while in progress, from any cause whatever or if any defect, shrinkage, settlement or other faults appear in the work within Defects Liability Period stated in schedule 'F' or, if none stated, then within twelve months after a certificate final or otherwise of its completion shall have been given by the Engineer- in-Charge as aforesaid arising out of defect or improper materials or workmanship, the contractor shall upon receipt of a notice in writing on that behalf and within such reasonable times as shall be specified therein, make the same good at his own expense or in case of default the Engineer-in-Charge may employ and pay other persons to amend and make good such defects, shrinkage, settlements or other faults and all damages, loss and expenses consequent thereon or incidental thereto shall be made good and borne by the Contractor and such damage, loss, expenses shall be recoverable from him by the Employer or may be deducted by the Employer, upon the Engineer-in-

	Charge's Certificate in writing, from any money due or may become due to the Contractor, or the Employer may in lieu of such amending and making good by the Contractor deduct from any money due to the Contractor, a sum, to be determined by the Engineer-in-Charge make to the cost of amending such work and in the event of the amount retained as Security Deposit being insufficient, recover the balance from the Contractor, together with any expenses the Employer may have incurred in connection therewith. Should any defective work have been done or material supplied by any sub-contractor employed on the works who has been nominated or approved by the Employer, the Contractor shall be liable to make good in the same manner as if such work or material had been done or supplied by the Contractor and been subject to the provisions of this Clause. The Contractor shall remain liable under the provisions of this Clause notwithstanding the signing of any certificate or the passing of any accounts, by the Employer. The security deposit of the contractor shall not be refunded before the expiry of the Defect Liability Period after the issue of the certificate final or otherwise, as provided elsewhere.		
	In case of Maintenance and Operation works of E&M services, the security deposit deducted from contractors shall be refunded within one month from the date of final payment or within one month from the date of completion of the maintenance contract whichever is earlier.		
Setting out of works	Clause 18 The Contractor shall set out the works and shall be responsible for the true and perfect setting out of the same and for the correctness of the positions, levels, dimensions and alignment of all parts thereof. If at any time, any error in this respect shall appear during the progress of the works or within the Defect Liability Period after completion of the works, the Contractor shall, if so required, at his own expense rectify such error to the satisfaction of the Engineer-in-Charge. The checking of any setting-out or of any line or level by the Engineer-in-charge or his representative shall not in any way relieve the Contractor of his responsibility for the correctness thereof and the Contractor shall carefully protect and preserve all bench-marks, sight rails, pegs and other things used		
All relevant Statutory Laws to be complied by the Contractor	in setting out the works. CLAUSE 19 i) The contractor shall obtain a valid licence under the Contract Labour (R&A) Act, 1970, and the Contract Labour (Regulation and Abolition) Central Rules, 1971, before the commencement of the work, and continue to have a valid license until the completion of the work. The contractor shall also abide by the provisions of the Child Labour (Prohibition and Regulation) Act, 1986, Minimum Wages (Central) Rules, 1950.		
	ii) The contractor shall also comply with the provisions of the building and other Construction Workers (Regulation of Employment & Conditions of Service) Act, 1996 and the building and other Construction Workers		

		Welfare Cess Act, 1996.			
	iii)	The contractor shall comply with the provisions of the Payment of Wages Act, 1936, Minimum Wages Act, 1948, Employees Liability Act, 1938, Workmen's Compensation Act, 1923, Industrial Disputes Act, 1947, Maternity Benefits Act, 1961, or the modifications thereof or any other relevant laws and the rules made thereunder from time to time.			
	iv)	The contractor shall comply with provisions of any other relevant law in connection with the work, as may be applicable.			
	v)	Any failure to fulfill these requirements shall attract the penal provisions of the concerned Act and Contractor shall be liable to face the consequences thereof in addition to any other penal provisions of this contract. The contractor shall indemnify the Employer for any loss caused due to non-compliance with any of the provisions of laws applicable.			
Payment of wages:	CLAU	SE 19 A			
wages:	i)	The contractor shall pay to labour employed by him either directly or through subcontractors, wages not less than fair wages as per the provisions of the Contract Labour (Regulation and Abolition) Act, 1970 and the contract Labour (Regulation and Abolition) Central Rules, 1971, wherever applicable.			
	ii)	The contractor shall, notwithstanding the provisions of any contract to the contrary, cause to be paid fair wage to labour indirectly engaged on the work, including any labour engaged by his sub-contractors in connection with the said work, as if the labour had been immediately employed by him.			
	iii)	In respect of all labour directly or indirectly employed in the works for performance of the contractor's part of this contract, the contractor shall comply with or cause to be complied with the Labour Regulations made by Government from time to time in regard to payment of wages, wage period, deductions from wages, recovery of wages not paid and deductions unauthorizedly made, maintenance of wage books or wage slips, publication of scale of wages and other terms of employment, inspection and submission of periodical returns and all other matters of the like nature or as per the provisions of the Contract Labour (Regulation and Abolition) Act, 1970, and the Contract Labour (Regulation and Abolition) Central Rules, 1971, wherever applicable.			
	iv)	a) The Engineer-in-Charge concerned shall have the right to deduct from the moneys due to the contractor any sum required or estimated to be required for making good the loss suffered by a worker or workers by reason of non-fulfilment of the conditions of the contract for the benefit of the workers, non-payment of wages or of deductions made from his or their wages which are not justified by their terms of the contract or non-observance of the Regulations.			

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	b)	Under the provision of Minimum Wages (Central) Rules, 1950, the contractor is bound to allow to the labours directly or indirectly employed in the works one day rest for 6 days continuous work and pay wages at the same rate as for duty. In the event of default, the Engineer-in-Charge shall have the right to deduct the sum or sums not paid because of wages for weekly holidays to any labours and pay the same to the persons entitled thereto from any money due to the contractor.	
V)	inder	contractor shall indemnify as per the approved format and keep mnified the Employer against payments to be made under and for observance of the laws aforesaid without prejudice to his right to indemnity from his sub-contractors.	
vi)	The laws aforesaid shall be deemed to be a part of this contract and any breach thereof shall be deemed to be a breach of this contract.		
vii)		contractor shall ensure that no amount by way of commission or rwise is deducted or recovered from the wage of workmen.	
 CLAU	SE 19	В	
In respect of all labour directly or indirectly employed in the work for the performance of the contractor's part of this contract, the contractor shall at his own expense arrange for the safety provisions as per the Safety Code annexed and shall also at his own expense provide for all facilities in connection therewith.			
CLAUSE 19 C			
The contractor shall submit by the 4th and 19th of every month, to the Engineer-in-Charge, a true statement showing in respect of the second half of the preceding month and the first half of the current month respectively:-			
the number of labourers employed by him on the work,			
2. their working hours,			
3. the wages paid to them,			
the accidents that occurred during the said fortnight showing the circumstances under which they happened and the extent of damage and injury caused by them, and			
The decision of the Employer shall be final in deducting from any bill due to the contractor, the amount levied as fine if any by relevant statutory authorities and be binding on the contractor.			
 CLAUSE 19 D			
In respect of all labour directly or indirectly employed in the works for the performance of the contractor's part of this contract, the contractor shall comply with or cause to be complied with all the rules framed by Government from time to time for the protection of health and sanitary arrangements for workers employed by him/her			
CLAUSE 19 E			
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	The Engineer-in-Charge may require the contractor to dismiss or remove from the site of the work any person or persons in the contractor's employment upon the work who may be incompetent or misconduct himself and the contractor shall forthwith comply with such requirements. In respect of maintenance/repair or renovation works etc. where the labour have an easy access to the individual houses, the contractor shall issue identity cards to the labourers, whether temporary or permanent and he shall be responsible for any untoward action on the part of such labour.		
	CLAUSE 19 F It shall be the responsibility of the contractor to see that the site under renovation is not occupied by anybody unauthorizedly during renovation, and is handed over to the Engineer-in-Charge with vacant possession of the site. If such site though completed is occupied illegally, then the Engineer-in-Charge shall have the option to refuse to accept the said site in that position. Any delay in acceptance on this account will be treated as the delay in completion and for such delay, the provisions of clause 2 shall be applied by the Employer whose decision shall be final both with regard to the justification and quantum and be binding on the contractor.		
	ii) However, the Employer, through a notice, may require the contractor to remove the illegal occupation any time on or before renovation and handing over.		
Employment of skilled/semi skilled workers	i) The contractor shall, at all stages of work, deploy skilled/semi-skilled tradesmen who are qualified and possess certificate in particular trade from Industrial Training Institute/National Institute of construction Management and Research (NICMAR)/ National Academy of Construction, CIDC or any similar reputed and recognized Institute managed/ certified by State/Central Government. The number of such qualified tradesmen shall not be less than 20% of total skilled/semi-skilled workers required in each trade at any stage of work. The contractor shall submit number of man days required in respect of each trade, its scheduling and the list of qualified tradesmen along with requisite certificate from recognized Institute to Engineer-in-charge for approval. Notwithstanding such approval, if the tradesmen are found to have inadequate skill to execute the work of respective trade, the contractor shall substitute such tradesmen within two days of written notice from Engineer-in- Charge. ii) Provided always, that the provisions of this clause, shall not be applicable for works with estimated cost put to tender being less than ₹ 5 crores.		
Contribution of EPF and ESI	CLAUSE 19 H (Not Applicable) The ESI and EPF contributions on the part of employer in respect of this contract shall be paid by the contractor. The quoted rate shall be inclusive of these amounts. The contractor shall submit the details of registration of labour for EPF and ESI and documents evidencing these payments shall be submitted every		

	month.			
Ensuring Payment and Amenities to Workers if Contractor fails	In every case in which by virtue of the provisions of the Contract Labour (Regulation and Abolition) Act, 1970, and of the Contract Labour (Regulation and Abolition) Central Rules, 1971, Employer is obliged to pay any amounts of wages to a workman employed by the contractor in execution of the works, or to incur any expenditure in providing welfare and health amenities required to be provided under the above said Act and under the rules framed by Government from time to time for the protection of health and sanitary arrangements for workers employed by Contractors. Employer will recover from the contractor, the amount of wages so paid or the amount of expenditure so incurred; and without prejudice to the rights of the Employer under sub-section(2) of Section 20, and sub-section (4) of Section 21, of the Contract Labour (Regulation and Abolition) Act, 1970, Employer shall be at liberty to recover such amount or any part thereof by deducting it from the security deposit or from any sum due by Employer to the contractor whether under this contract or otherwise Employer shall not be bound to contest any claim made against it under sub-section (1) of Section 20, sub-section (4) of Section 21, of the said Act, except on the written request of the contractor and upon his giving to the Employer full security for all costs for which Employer might become liable in contesting such claim.			
Authorities and Notices	CLAUSE 20			
Notices	(i) The Contractor shall conform to the provisions of any Act of the Legislature relating to the work, and to the regulations and bye-laws of any authority, and of any water, electric supply and other companies and/or authorities with whose systems the structure is proposed to be connected and shall before making any variations from the Drawing or Specifications that may be necessitated by so conforming give to the Employer written notice, specifying the variation proposed to be made and the reason for making it and apply for instructions thereon.			
	In case the Contractor shall not within ten days receive such instructions he shall proceed with the work conforming to the provisions, regulations or bye-laws in question, and any variation so necessitated shall be dealt with under Clause 12 thereof.			
	(ii The Contractor shall bring to the attention of the Employer all notices required by the said Acts, regulations or bye-laws to be given to any authority and pay to such authority, or to any public office all fees that may be properly chargeable in respect of the works, and lodge the receipts with the Employer.			
Work not to be	CLAUSE 21			
sublet. Action in case of insolvency	The whole of the works included in the contract shall be executed by the Contractor and the Contract or any part/share thereof or any interest therein shall not be assigned or sublet without the prior written consent of the Employer, and no undertaking shall relieve the Contractor from the full and entire responsibility of the Contract or from active superintendence of the works during their progress. And if the contractor shall assign or sublet his contract, or attempt to do so,			

or become insolvent or commence any insolvency proceedings or make any composition with his creditors or attempt to do so, or if any bribe, gratuity, gift, loan, perquisite, reward or advantage pecuniary or otherwise, shall either directly or indirectly, be given, promised or offered by the contractor, or any of his servants or agent to any public officer or person in the employment of the Employer in any way relating to his office or employment, or if any such officer or person shall become in any way directly or indirectly interested in the contract, the Engineer-in-Charge on behalf of the Employer shall have power to adopt the course specified in Clause 3 hereof in the interest of Employer and in the event of such course being adopted, the consequences specified in the said Clause 3 shall ensue.

Recovery of Compensation paid to Workmen

CLAUSE 22

In every case in which by virtue of the provisions of the Workmen's Compensation Act, 1923, or any statutory modification or re-enactment thereof, Employer is obliged to pay compensation to a workman employed by the contractor, in execution of the works, Employer shall be entitled to recover from the contractor, the amount of the compensation so paid; and, without prejudice to the rights of the Employer under the provisions of the said Act, Employer shall be at liberty to recover such amount or any part thereof by deducting it from the security deposit or from any sum due by Employer to the contractor whether under this contract or otherwise. Employer shall not be bound to contest any claim made against it under the provisions of the said Act, except on the written request of the contractor and upon his giving to Employer full security for all costs for which Employer might become liable in consequence of contesting such claim.

Changes in firm's Constitution to be intimated

CLAUSE 23

Where the contractor is a partnership firm, the previous approval in writing of the Engineer-in-Charge shall be obtained before any change is made in the constitution of the firm. Where the contractor is an individual or a Hindu undivided family business concern, such approval as aforesaid shall likewise be obtained before the contractor enters into any partnership agreement where under the partnership firm would have the right to carry out the works hereby undertaken by the contractor. If previous approval as aforesaid is not obtained, the contract shall be deemed to have been assigned in contravention of Clause 21 hereof and the same action may be taken, and the same consequences shall ensue as provided in the said Clause 21.

Contractor to Supply Material, Machinery, Equipment, Tools & Plants etc.

CLAUSE 24

The contractor shall arrange at his own expense all materials (including consumables such as welding rods etc.), all tools, plant, machinery and equipment (hereinafter referred to as T&P) required for execution of the work. In addition to this, appliances, implements, other plants, ladders, cordage, tackle, steel scaffolding and temporary works required for the proper execution of the work, whether original, altered or substituted and whether included in the specifications or other documents forming part of the contract or referred to in these conditions or not, or which may be necessary for the purpose of satisfying or complying with the requirements of the Engineer-in-Charge as

	to any matter as to which under these conditions he is entitled to be satisfied, or which he is entitled to require together with carriage therefore to and from the work. The contractor shall also supply without charge the requisite number of persons with the means and materials, necessary for the purpose of setting out works, and counting, weighing and assisting the measurement for examination at any time and from time to time of the work or materials.			
Settlement of Disputes & Arbitration	Except where otherwise provided in the contract, all questions and disputes relating to the meaning of the specifications, design, drawings and instructions here-in before mentioned and as to the quality of workmanship or materials used on the work or as to any other question, claim, right, matter or thing whatsoever in any way arising out of or relating to the contract, designs, drawings, specifications, estimates, instructions, orders or these conditions or otherwise concerning the works or the execution or failure to execute the same whether arising during the progress of the work or after the cancellation, termination, completion or abandonment thereof shall be dealt with as mentioned hereinafter:			
	i) The decision, opinion, direction, certificate of payment issued by the Engineer-in-Charge in respect of all or any of the excepted matters as provided in the contract shall be final, conclusive and binding on the parties hereto and shall be without appeal. Such decision may be in the form of a final certificate or otherwise.			
	ii) All other disputes and differences of any kind whatsoever arising out of or in connection with the contract or the carrying out of the works (whether during the progress of the works or after their completion and whether before or after the determination abandonment or breach of the contract) shall be referred to and settled by the Competent Authority of the Employer as specified in the schedule 'F'. The designated authority shall state its decision in writing within 28 days from the date of receipt of reference from the contractor.			
	But If the Competent Authority (CA) fails to give his decision within the aforesaid period or if either party be dissatisfied on any matter it may, within 28 days after receiving notice of such decision, give a written notice to the other party requiring that the matters in dispute be arbitrated upon. Such written notice shall specify the matters, which are in dispute or difference of which such written notice has been given. If both the parties agree, a single arbitrator would be appointed for the purpose. In case there is no agreement on the appointment of arbitrator, the employer shall prepare a panel of three person's names and forward to the contractor to select one among them as arbitrator. The arbitrator so appointed/selected shall confine himself only to the dispute/difference referred to him while adjudicating and pronouncing his decision.			

The arbitrator shall make his or their award within one year (or such further extended time as may be decided by him or them as the case may be with the consent of the parties) from the date of entering on the reference. In case during the arbitration proceedings the parties mutually settle or compromise their dispute or difference, on the parties filing their joint memorandum of the settlement or compromise, the arbitrator or the arbitrators as the case may be, shall make an award in terms of such settlement or compromise.

Upon any such reference, the decision on the cost incidental to the reference and award respectively shall be in the discretion of the arbitrator as the case may be, who may determine the amount thereof or direct the same to be taxed as between the party and party, and shall direct by whom and to whom and in what manner the same shall be borne and paid. This submission shall be deemed to be a submission to arbitration within the meaning of the Indian Arbitration and Conciliation Act, 1996 or any statutory modification thereof. The award of the arbitrator shall be final and binding on the parties. It is agreed that the Contractor shall not delay the carrying out of the works by reason of any such matter, question or dispute being referred to arbitration, but shall proceed with the works with all due diligence and shall until the decision of the arbitrator is given, abide by the decision of the Employer. No award of the arbitrator shall relieve the Contractor of his obligations to adhere strictly to the Employer's instructions with regard to the actual carrying out of the works. The Employer and the Contractor hereby also agree that arbitration under this clause shall be a condition precedent to any right of action under the contract. The place of Arbitration shall be as specified in Schedule 'F'.

Contractor to indemnify Employer against Patent Rights

CLAUSE 26

The contractor shall fully indemnify and keep indemnified the Employer against any action, claim or proceeding relating to infringement or use of any patent or design or any alleged patent or design rights and shall himself pay any royalties, license fees etc. which may be payable in respect of any article or part thereof included in the contract or damages cost and charges of all and every sort that may be legally incurred in respect thereof. In the event of any claims made under or action brought against Employer in respect of any such matters as aforesaid, the contractor shall be immediately notified thereof and the contractor shall be at liberty, at his own expense, to settle any dispute or to conduct any litigation that may arise there from, provided that the contractor shall not be liable to indemnify the Employer if the infringement of the patent or design or any alleged patent or design right is the direct result of an order passed by the Engineer-in-Charge in this behalf.

Lumpsum Provisions in Tender

CLAUSE 27

When the estimate on which a tender is made includes lump sum in respect of parts of the work, the contractor shall be entitled to payment in respect of the items of work involved or the part of the work in question at the same rates as are payable under this contract for such items, or if the part of the work in

Nominated Sub- Contractors	measo amou Charg	urement enter sum SE 28 All S	pecialists, Merchants, Tradesman and other executing any work of lying and fixing any goods for which prime cost prices or	
		provisional sums are included in the Schedule of Quantities and/or Specifications who may be nominated or selected by the Engineer-incharge are hereby declared to be Sub-Contractors employed by the Contractor and are herein referred to as nominated Sub-Contractors.		
	(ii)	No nominated Sub-Contractor shall be employed on or in connection with the works against whom the Contractor shall make reasonable objection or (save where the Employer and Contractor shall otherwise agree) who will not enter into a Contract provided:		
		a)	That the nominated Sub-Contractor shall indemnify the Contractor against the same obligation in respect of the Sub-Contract as the Contractor is under in respect of this contract.	
		b)	That the nominated Sub-Contractor shall indemnify the Contractor against claims in respect of any negligence by the Sub-Contractor, his servants or agents or any misuse by him or them of any scaffolding or other plant, the property of the Contractor or under any Workmen's Compensation Act in force.	
		c)	Payment shall be made to the nominated Sub-Contractor within fourteen days of his receipt of the Engineer-in-charge's Certificate provided that before any certificate is issued, the Contractor shall, upon request, furnish to the Engineer-in-charge proof that all nominated Sub-Contractor's accounts included in previous Certificates have been duly discharged, on the default whereof, the Employer may pay the same upon a Certificate of the Engineer-in-charge and deduct the amount thereof from any sum due to the Contractor. The exercise of this power shall not create brevity of contract as between Employer and Sub-Contractor.	
Withholding and	CLAU	SE 29		
lien in respect of sum due from contractor	Whenever any claim or claims for payment of a sum of money arises of of or under the contract or against the contractor, the Employer shall be entitled to withhold and also have a lien to retain such sum or sums whole or in part from the security, if any deposited by the contractor are for the purpose aforesaid, the Employer shall be entitled to withhold the security deposit, if any, furnished as the case may be and also have lien over the same pending finalization or adjudication of any such claim. In the event of the security being insufficient to cover the claimed amout or amounts or if no security has been taken from the contractor, the Employer shall be entitled to withhold and have a lient			

retain to the extent of such claimed amount or amounts referred to above, from any sum or sums found payable or which may at any time thereafter become payable to the contractor under the same contract or any other contract elsewhere with the RESERVE BANK OF INDIA pending finalization of adjudication of any such claim.

It is an agreed term of the contract that the sum of money or moneys so withheld or retained under the lien referred to above by Employer will be kept withheld or retained as such by the Employertill the claim arising out of or under the contract is determined by the arbitrator(if the contract is governed by the arbitration clause) or by the competent court, as the case may be and that the contractor will have no claim for interest or damages whatsoever on any account in respect of such withholding or retention under the lien referred to above and duly notified as such to the contractor. For the purpose of this clause, where the contractor is a partnership firm or a limited company, the Employer shall be entitled to withhold and also have a lien to retain towards such claimed amount or amounts in whole or in part from any sum found payable to any partner/limited company as the case may be, whether in his individual capacity or otherwise.

Employer shall have the right to cause an audit and technical examination of the works and the final bills of the contractor including all supporting vouchers, abstract, etc., to be made after payment of the final bill and if as a result of such audit and technical examination any sum is found to have been overpaid in respect of any work done by the contractor under the contract or any work claimed to have been done by him under the contract and found not to have been executed, the contractor shall be liable to refund the amount of over-payment and it shall be lawful for Employer to recover the same from him in the manner prescribed in sub-clause (i) of this clause or in any other manner legally permissible; and if it is found that the contractor was paid less than what was due to him under the contract in respect of any work executed by him under it, the amount of such under payment shall be duly paid by Employer to the contractor, without any interest thereon whatsoever.

Lien in respect of claims in other Contracts

CLAUSE 29A

Any sum of money due and payable to the contractor (including the security deposit returnable to him) under the contract may be withheld or retained by way of lien by the Employer against any claim of the Employer in respect of payment of a sum of money arising out of or under any other contract made by the contractor with the Employer or RESERVE BANK OF INDIA elsewhere.

It is an agreed term of the contract that the sum of money so withheld or retained under this clause by the Employer will be kept withheld or retained as such by the Employer or till his claim arising out of the same contract or any other contract is either mutually settled or determined by the arbitration clause or by the competent court, as the case may be and that the contractor

	shall have no claim for interest or damages whatsoever on this account or on any other ground in respect of any sum of money withheld or retained under this clause and duly notified as such to the contractor.					
Return of Surplus materials	Notwithstanding anything contained to the contrary in this contract, where any materials for the execution of the contract are procured with the assistance of Employer by purchases made under orders or permits or licenses issued by Government, the contractor shall hold the said materials economically and solely for the purpose of the contract and not dispose them off without the written permission of the Employer and return it to Employer, if required by the Employer, all surplus materials that may be left with him after the completion of the contract or at its termination for any reason whatsoever on being paid or credited such price as the Engineer-in-Charge shall determine having due regard to the condition of the materials. The price allowed to the contractor however shall not exceed the purchase price thereof inclusive of sales tax, octroi and other such levies paid by Contractor in respect thereof. The decision of the Engineer-in-Charge shall be final and conclusive. In the event of breach of the aforesaid condition, the contractor shall in addition to throwing himself open to action for contravention of the terms of the license or permit and/or for criminal breach of trust, be liable to Employer for all moneys, advantages or profits resulting or which in the usual course would have resulted to him by reason of such breach.					
Water and Electric power supply for work	CLAUSE 31 Bank will make available water and electricity power supply required at one point free of charge. Contractor shall make their own arrangement for further extension of connection if any with safety fixtures and nothing extra will be paid for the same.					
Employer's water supply, if available	CLAUSE 32 Water if available may be supplied to the contractor by the Employer atfree of cost subject to the following conditions:-					
	i) The Employerdo not guarantee to maintain uninterrupted supply of water and it will be incumbent on the contractor(s) to make alternative arrangements for water at his/ their own cost in the event of any temporary break down in the water mains so that the progress of his/their work is not held up for want of water. No claim of damage or refund of Water charges will be entertained on account of such break down.					
Insurance in respect of damages to Persons and Property	CLAUSE 33 The Contractor shall be responsible for all injury or damage to persons, animals or things, and for all damage to property which may arise from any factor omission on the part of the Contractor or any Sub-Contractor or any nominated Sub-Contractor or any of their employees. The liability under this clause shall cover also inter-alia any damage to structures, whether immediately adjacent to the works or otherwise, any damage to roads, streets, footpaths, bridges as well as damage caused to the building and other structures and works forming the subject					

matter of this contract. The contractor shall also be responsible for any damage caused to the buildings and other structures and works forming the subject matter of this contract due to rain, wind, frost or other inclemency of weather. The Contractor shall indemnify and keep indemnified the Employer and hold him harmless in respect of all and any loss and expenses arising from any such injury or damage to persons or property as aforesaid and also against any claim made in respect of injury or damage, whether under any statute or otherwise and also in respect of any award or compensation or damage consequent upon such claims. The Contractor shall, at his own expense, effect and maintain till issue of the virtual completion certificate under this contract, with an insurance company approved by the Employer, an All Risks Policy for Insurance for the full amount of the contract including earth quake risk in the joint names of the Employer and the Contractor (the name of the former being placed first in the policy) against all risks as per the standard all risk policy for Contractors and deposit such policy or policies with the Employer before commencing the works.

The Contractor shall reinstate all damage of every sort mentioned in this clause so as to do delivery of the whole of the works complete and perfect in every respect and so as to make good or otherwise satisfy all claims for damage to property or third parties.

The Contractor shall also indemnity and keep indemnified the Employer against all claims which may be made against the Employer by any person in respect of anything which may arise in respect of the works or in consequence thereof and shall at his own expense, effect and maintain until the virtual completion of the contract, with an Insurance Company approved by the Employer a policy of Insurance in the joint names of the Employer and the Contractor (name of the former being placed first in the policy) against such risks and deposit such policy or policies before commencement of the works.

The minimum limit of the coverage under the policy shall be **Rs.2 lakhs** per person for any one accident or occurrence and **Rs.5 lakhs** in respect of damage to property for any one accident or occurrence. The Contractor shall also indemnify the Employer against all claims which may be made upon the Employer, whether under the **Workmen's Compensation Act** or any other statute in force, during the currency of this contract or at Common Law in respect of any employee of the Contractor or Sub-Contractor and shall at his own expense effect and maintain until the Virtual Completion of the Contract with an Insurance Company approved by the Employer a policy of Insurance against such risks and deposit such policy or policies with the Employer from time to time during the currency of this contract.

In default of the Contractor insuring as provided above, the Employer may so insure and may deduct the premiums paid from any money due or which may become due to the Contractor.

The Contractor shall be responsible for any liability which may not be covered by the insurance policies referred to above and also for all other damages to any person, animal or defective carrying out of this contract, whatever, may be the reasons due to which the damage shall have been caused. The Contractor shall also indemnify and keep indemnified the Employer against all and any costs, charges or expenses arising out of any claim or proceedings relating to the works and also in respect of any award of damage or compensation arising therefrom. Without prejudice to the other rights of the Employer against Contractors in respect of such default, the Employer shall be entitled to deduct from any sums payable to the Contractor the amount of any damages, compensation costs, charges and other expenses paid by the Employer and which are payable by the Contractor under this clause. The Contractor shall upon settlement by the insurer of any claim made against the insurer pursuant to a policy taken under this clause, proceed with due diligence to rebuild or repair the works destroyed or damaged. In this event all the money received from the insurer in respect of such damage shall be paid to the Contractor and the Contractor shall not be entitled to any further payment in respect of the expenditure incurred for rebuilding or repairing of the materials or goods destroyed or damaged. The Contractor, in case of re-building or reinstatement after damage shall be entitled to such extension of time for completion as the Engineer-in-charge may deem fit, but shall, however, not be entitled to reimbursement by the Employer of any shortfall or deficiency in the amount finally paid by the insurer in settlement of any claim arising as set out herein. Without prejudice to his liability under this clause, the Contractor shall also cause all nominated sub-Contractors to effect, for their respective portions of the works similar policies of insurance in accordance with the provisions of this clause and shall produce or cause to produce to the Employer such policies. The Contractor shall not permit a nominated Sub-Contractor to commence work at the site unless said insurance policies are submitted. In the event of failure, of the Sub-Contractor to take out such policy or policies of insurance before commencing the works at the site, the Contractor shall be responsible for any claim or damage attributable to the said Sub-Contractor. CLAUSE 34 Employment of Contractor's Superintendence, Supervision, Technical Staff & Employees Technical Staff and employees i) The contractor shall provide all necessary superintendence during execution of the work and all along thereafter as may be necessary for proper fulfillment of the obligations under the contract until the expiry of the "Defects Liability Period" stated in schedule 'F'. The contractor shall immediately after receiving letter of award of work

and before commencement of the work, intimate in writing to the

Engineer-in-Charge, the name(s), qualifications, experience, age, address(s) and other particulars along with certificates, of the Project Manager, to be in charge of the work, Principal technical representative and other technical representative(s) who will be supervising the work. Minimum requirement of such Project Manager and technical representative(s) and their qualifications and experience shall not be lower than specified in Schedule 'F'. The Engineer-in-Charge shall within 3 days of receipt of such communication intimate in writing his approval or otherwise of such a representative(s) to the contractor. Any such approval may at any time be withdrawn and in case of such withdrawal, the contractor shall appoint another such representative(s) according to the provisions of this clause. Decision of the Employer shall be final and binding on the contractor in this respect. Such a Project Manager, Principal technical representative and other technical representative(s) shall be appointed by the contractor soon after receipt of the approval from Engineer-in-charge and shall be available at site before start of work.

All the provisions applicable to the principal technical representative under the Clause will also be applicable to other technical representative(s). The principal technical representative and other technical representative(s) shall be present at the site of work for supervision at all times when any renovation work is in progress and also present himself/themselves, as required, to the Engineer-in-Charge and/or his designated representative to take instructions. Instructions given to the principal technical representative or other technical representative(s) shall be deemed to have the same force as if these have been given to the contractor. The principal technical representative and other technical representative(s) shall be actually available at site fully durina all stages of execution of work. recording/checking/test checking of measurements of works and whenever so required by the Engineer-in-Charge and shall also note down instructions conveyed by the Engineer-in-Charge or his designated representative(s) in the site order book and shall affix his/their signature in token of noting down the instructions and in token of acceptance of measurements/ checked measurements/ test checked measurements. Necessary site Registers viz. site instruction register /Hindrance Register/Labour Register etc. shall be strictly maintained by him on daily basis and got duly authenticated from Engineer-in-charge or his designated representative. The representative(s) shall not look after any other work. Substitutes, duly approved by Engineer-in-Charge of the work in similar manner as aforesaid shall be provided in event of absence of any of the representative(s) by more than two consecutive days.

If the Engineer-in-Charge, whose decision in this respect is final and binding on the contractor, is convinced that no such technical representative(s) is/are effectively appointed or is/are effectively attending or fulfilling the provision of this clause, a recovery (non-

	ii)	refundable) shall be effected from the contractor as specified in Schedule 'F' and the decision of the Engineer-In-Charge as recorded in the site order book and measurement recorded checked/test checked in Measurement Books shall be final and binding on the contractor. Further if the contractor fails to appoint suitable Project Manager, Principal technical representative and/or other technical representative(s) and if such appointed persons are not effectively present or are absent by more than two continuous days without duly approved substitute or do not discharge their responsibilities satisfactorily, the Engineer-in-Charge shall have full powers to suspend the execution of the work until such date as suitable other technical representative(s) is/are appointed and the contractor shall be held responsible for the delay so caused to the work. The contractor shall submit a certificate of employment of the technical representative(s) (in the form of copy of Form-16 or CPF deduction issued to the Technical staff and employees employed by him) along with every on-account bill and final bill and shall produce evidence if at any time so required by the Engineer-in-Charge. The contractor shall provide and employ on the site only such technical assistants as are skilled and experienced in their respective fields and such foremen and supervisory staff as are competent to give proper supervision to the work. The contractor shall provide and employ skilled, semiskilled and unskilled labour as is necessary for proper and timely execution of the work.
	iii)	The Engineer-in-Charge shall be at liberty to object to and require the contractor to remove from the works any person who in his opinion misconducts himself, or is incompetent or negligent in the performance of his duties or whose employment is otherwise considered by the Engineer-in-Charge to be undesirable. Such person shall not be employed again at works site without the written permission of the Engineer- in-Charge and the persons so removed Shall be replaced as soon as possible by competent substitutes.
Levy/Taxes	CLAU	SE 35
payable by Contractor	i)	Goods and service tax (GST), Building and other Construction Workers Welfare Cess or any other tax or Cess in respect of this contract shall be payable by the contractor and Employer shall not entertain any claim whatsoever in this respect.
	ii)	The contractor shall deposit royalty and obtain necessary permit for supply of the red bajri, sand, stone, kankar, etc. from local authorities.
	becon the co mater	suant to or under any law, notification or order any royalty, cess or the like nes payable by the Employer and does not any time become payable by ontractor to the State Government/ Local authorities in respect of any ial used by the contractor in the works, then in such a case, it shall be lawful Employer and it will have the right and be entitled to recover the amount

	paid in the circumstances as aforesaid from dues of the contractor.					
Conditions for reimbursement of levy/taxes if levied after receipt of tenders	CLAUSE 36					
	All tendered rates shall be inclusive of all taxes and levies payable under respective statutes. However, if any further tax or levy or cess is imposed by Statute, after the last stipulated date for the receipt of tender including extensions, if any, and the contractor thereupon necessarily and properly pays such taxes/levies/cess, the contractor shall be reimbursed the amount so paid, provided such payments, if any, is not, in the opinion of the Employer (whose decision shall be final and binding on the contractor) attributable to delay in execution of work within the control of the contractor.					
	ii) The contractor shall keep necessary books of accounts and other documents for the purpose of this condition as may be necessary and shall allow inspection of the same by a duly authorized representative of the Employer and/or the Engineer-in-Charge and shall also furnish such other information/document as the Engineer-in-Charge may require from time to time.					
	The contractor shall, within a period of 30 days of the imposition of any such further tax or levy or cess, give a written notice thereof to the Engineer-in-charge that the same is given pursuant to this condition, together with all necessary information relating thereto.					
Other Densey	CLAUSE 37					
Other Persons employed by Employer	The Employer reserves the right to use premises and any portions of the site for the execution of any work not included in this Contract which it may desire to have carried out by other persons and the Contractor shall allow all reasonable facilities for the execution of such work but shall not be required to provide any plant or material for the execution of such work except by special arrangement with the Employer. Such work shall be carried out in such manner as not to impede the progress of the works included in the Contract and the Contractor shall not be responsible for any damage or delay which may happen to or occasioned by such work.					
If relative	CLAUSE 38					
working with the Employer then the contractor not allowed to tender	The contractor shall not be permitted to tender for works in the office of the Employer responsible for award and execution of contracts in which his near relative is posted as an officer (in any grade) or assistant (including Junior Engineer). He shall also intimate the names of persons who are working with him in any capacity or are subsequently employed by him and who are near relatives to any Officer of the Employer. Any breach of this condition by the contractor would render him liable to be removed from the approved list of contractors of the Employer. If, however, the contractor is registered in any other organization, he shall be debarred from tendering by the Employer for anybreach of this condition.					
	NOTE: By the term "near relatives" is meant wife, husband, parents and grandparents, children and grandchildren, brothers and sisters, uncles,					

	aunts and cousins and their corresponding in-laws.
No Employee of the Employer to work as Contractor within one year of retirement	CLAUSE 39 No Technical or other officer or assistant (including Junior Engineer) employed with the Employer shall work as a contractor or employee of a contractor for a period of one year after his retirement from the service without the previous permission of Employer in writing. This contract is liable to be cancelled if either the contractor or any of his employees is found at any time to be such a person who had not obtained the permission of the Employer as aforesaid, before submission of the tender or engagement in the contractor's service, as the case may be.
	CLAUSE 40
Compensation during warlike situations	The work (whether fully constructed or not) and all materials, machines, tools and plants, scaffolding, temporary buildings and other things connected therewith shall be at the risk of the contractor until the work has been delivered to the Engineer-in-Charge and a certificate from him to that effect obtained. In the event of the work or any materials properly brought to the site for incorporation in the work being damaged or destroyed in consequence of hostilities or warlike operation, the contractor shall when ordered (in writing) by the Engineer-in-Charge to remove any debris from the site, collect and properly stack or remove in store all serviceable materials salvaged from the damaged work and shall be paid at the contract rates in accordance with the provision of this agreement for the work of clearing the site of debris, stacking or removal of serviceable material and for reconstruction of all works ordered by the Engineer-in-Charge, such payments being in addition to compensation up to the value of the work originally executed before being damaged or destroyed and not paid for. In case of works damaged or destroyed but not already measured and paid for, the compensation shall be assessed by the Engineer-in-Charge. The contractor shall be paid for the damages/destruction suffered and for restoring the material at the rate based on analysis of rates tendered for in accordance with the provision of the contract. The certificate of the Engineer-in-Charge regarding the quality and quantity of materials and the purpose for which they were collected shall be final and binding on all parties to this contract.
	Provided always that no compensation shall be payable for any loss in consequence of hostilities or warlike operations (a) unless the contractor had taken all such precautions against air raid as are deemed necessary by the Engineer-in-Charge (b) for any material etc. not on the site of the work or for any tools, plant, machinery, scaffolding, temporary building and other things not intended for the work.
	In the event of the contractor having to carry out reconstruction as aforesaid, he shall be allowed such extension of time for its completion as is considered reasonable by the Engineer-in-Charge.
	CLAUSE 41
Direction and approval of Engineer-in-charge	All works to be executed under the contract shall be executed under the direction and subject to the approval in all respects of the Engineer-in-Charge who shall be entitled to direct at what point or points and in what manner they are to be commenced, and from time to time carried on.

	OLALIOE 40
	CLAUSE 42
	All sums payable by way of compensation under any of these conditions shall be considered as reasonable compensation to be applied to the use of Employer without reference to the actual loss or damage sustained and whether or not any damage shall have been sustained.
	CLAUSE 43
Release of Security deposit after labour clearance	Security Deposit of the work shall not be refunded till the contractor produces a clearance deposit after labour certificate from the Labour Officer. As soon as the work is virtually complete the contractor shall apply for the clearance certificate to the Labour Officer under intimation to the Engineer-in-Charge. The Engineer-in-Charge, on receipt of the said communication, shall write to the Labour Officer to intimate if any complaint is pending against the contractor in respect of the work. If no complaint is pending, on record till after 3 months after completion of the work and/or no communication is received from the Labour Officer to this effect till Four months after the date of completion, it will be deemed to have received the clearance certificate and the Security Deposit will be released, if otherwise due.
Non-Disclosure	CLAUSE 44
Pact	The contractor shall not disclose directly or indirectly any information, materials and of the Employer's infrastructure/ system/equipment etc. which may come to the possession or knowledge of the contractor during the course of discharging its contractual obligations in connection with the agreement, to any third party and shall at all times hold the same in strictest confidence. The contractor shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The contractor shall not publish, permit to be published, or disclose any particulars of the works in any trade or technical paper or elsewhere without the previous written consent of the Employer. The contractor shall indemnify the Employer for any loss suffered by the Employer as a result of disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the contractor and the Employer shall be entitled to claim damages and pursue legal remedies. The contractor shall take all appropriate actions with respect to its employees to ensure that the obligations of non-disclosure of confidential information under this agreement are fully satisfied. The contractor's obligations with respect to non-disclosure and confidentiality will survive the expiry or termination of this agreement for whatever reason.
Sexual	CLAUSE 45
Harassment Of Women At Work Place	(i) The Contractor /Agency shall be solely responsible for full compliance with the provisions of the "Sexual Harassment of the women at work place (Prevention, Prohibition and Redressal) Act, 2013". In case of any sexual harassment against its employee within the premises of the Bank, the complaint will be filed before the internal complaints committee constituted by the contractor / Agency and the Contractor / Agency shall ensure appropriate action under the said Act in respect to the complaint.

(ii) Any complaint of sexual harassment from any aggrieved employee of the contractor against any employee of the Bank shall be taken cognizance of the Regional Complains Committee constituted by the Bank The contactor shall be responsible for any monetary compensation that (iii) may need to be paid in case the incident involves the employees of the contractor, for instance any monetary relief to Bank's employee, if sexual violence by the employee of the contractor is proved. (iv) The contractor shall be responsible for educating its employees about prevention of sexual harassment at work place and related issues Compensation to be recovered from the Contractors in case of default on account of termination of contract: If the contract is terminated from either of the party before completion of work/contract. It is treated that, the contractors are failed to complete the captioned work in stipulated time period and the approved extension. The left over or balance work will be carried out directly by the bank at the risk and cost of the contractors. Such risk and cost amount i.e. amount arrived by evaluating the difference of cost between cost based on tender rates of the contractors and as per the rates of new contract engaged by the Bank for completion of work. This risk and cost amount will be recovered by the bank, which is a direct financial loss incurred by the bank on account of forced termination of contract and against the time lost in completion of the work from any amount payable to the contractors such as gross amount of final bill, Performance Bank Guarantee amount, up to date converted

Security Deposit (RMD) of the contract further including amount payable against any other bill/bills pending at all the Estate Cells/Office i.e. Estate

Place:			
Date:			Signature & Seal of the bidder.
Address:			of the bluder.
Contact Person:	Cell No.	Email:	

office, Fort, Mumbai, Byculla Cell, BKC Cell etc.

Section V

SPECIAL CONDITIONS OF CONTRACT

	CLAUSE SC 1
General	i) Special conditions of Contract shall be read in conjunction with the General Conditions of Contract, specifications of work, drawings and any other documents forming part of this contract, wherever the context so requires.
	ii) Notwithstanding the sub-divisions of the document into separate sections, schedules, annexures etc., every part of each shall be deemed to be supplementary to and complementary of every other part and shall be read with and into the contract so far as it may be practicable to do so.
	iii) Where any portion of the Special Conditions of Contract is repugnant to or at variance with any provisions of the General Conditions of Contract then unless a different intention appears, the provision(s) of the Special Conditions shall be deemed to override the provision(s) of the General conditions of Contract only of the extent that such repugnance or variations cannot and shall be to the extent that such repugnance or variance cannot be reconciled with the General Conditions of Contract.
	Wherever it is stated anywhere in this tender document that such and such supply is to be effected or such and such work is to be carried out, it shall be understood that the same shall be effected / carried out by the Contractor at his own cost, unless a different intention is specifically stated.
	v) The items given in Schedule of Quantities shall be read in conjunction with materials and job specifications and relevant drawings. CLAUSE SC 2
Responsibilities of contractor	i) The CONTRACTOR shall be entirely responsible for executing the work covered under this Tender document in a safe, efficient and expeditious manner as per the time schedule, specifications, drawings and Renovation work aids equipment such as transportation equipment, tools and tackles as well as teasing appliances such as air compressors etc. and the necessary supervisory personnel, skilled, semi-skilled and unskilled labour shall be provided by the CONTRACTOR to achieve the monthly/weekly targets and the overall time schedule.
	The CONTRACTOR shall ensure that local labour, unskilled as well as skilled, to the extent possible and available from local resources are preferably employed on the work.
	iii) All expenses towards mobilization at site and demobilization including bringing in equipment, work force, materials, dismantling the equipment, clearing the site, etc. shall be deemed to be included in the prices quoted and no separate payments on account of such expenses shall be entertained.
	iv) It shall be entirely the CONTRACTOR's responsibility to provide, operate and maintain all necessary equipment, necessary scaffoldings and safety gadgets, lifting tackles, tools and appliances to perform the work in a safe and efficient manner and complete all the jobs as per time schedules.

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	v)	also be CONTR	ng approaches and working area for the movement materials shall the responsibility of the CONTRACTOR. The ACTOR shall acquaint himself with access availability etc. to suitable allowances in his quotation.			
	vi)	The pro- material respons	curement and supply in sequence and at the appropriate time of all s and consumables shall be entirely the CONTRACTOR's ibility and his/her rates for execution of I be inclusive of supply of all these items.			
	vii)	Respons	sibility for obtaining all statutory approvals (if required) related to the swith the CONTRACTOR.			
	viii)	The CO for the c	The CONTRACTOR shall provide drinking water and other amenities at site for the contract workmen as per the statutory requirements at his own cost.			
	ix)	Working executing involved	ACTOR shall take all steps to see that normal functioning of Office/Public life/ Public traffic is not affected/obstructed while ag the work. Stacking of materials, equipment, tools and vehicles in movement of equipment or materials should not any hindrance for the movement of other vehicles and people.			
	x)	requiren	CONTRACTOR shall be responsible for implementing the requirements of Local controlling State Pollution Control Board/ statutory authorities (if any).			
	xi)	The works to be undertaken by the Contractor shall inter-alia include the following:				
		a)	Preparation of detailed SHOP drawings and AS BUILT drawings wherever applicable.			
		b)	Pre-commissioning tests as per relevant standard specifications, code of practice, Acts and Rules wherever required.			
		с)	Contractor shall provide all the shop drawings or layout drawings for all the coordinated services before starting any work or placing any order of any of the services etc. These shop drawings/layout drawings shall be got approved from Engineer-in-charge before implementation and this shall be binding on the Contractor. The Contractor shall submit material submittals along with material sample for approval of Engineer-in-Charge prior to delivery of material at site.			
	xii)					
	xv)	whose approve available Manufaction shall be address otherwise	tractor shall arrange visits of authorized official of the manufacturer materials (costing more than Rs 1 lakh) have been selected / do by the Employer for the work to inspect the materials supplied/e at site and whether the materials are being used as per the cturer's Specifications and specified consumption standards and e required to submit a report on the manufacturer's letterhead ed to Employer, under official seal, indicating the genuineness or se of the material and its methodology. No additional payment on this account shall be red.			
Role of employer	The En	CLAUSE SC 3 The Employer (Reserve Bank of India, Mumbai Regional office) shall administer and directly arrange for supervision of works, to test and examine any materials to be				
	used or workmanship employed in connection with the works, monitoring of progress inspection, certification of bills,					

	Making payments and implementation of various terms, conditions and stipulations of the contract. CLAUSE SC 4					
Architect	CLAUSE SC 4					
	Banks appointed Architect will provide the design and drawings. The scope of their work includes inter-alia Planning & Designing and periodic inspection and supervision.					
Green building	CLAUSE SC 5					
requirements	The Contractor shall adopt the construction practices and materials in line with the requirements specified in schedule 'G'. The Contractor shall strictly follow the instructions of Engineer-in-charge in this regard.					
	CLAUSE SC 6					
Inspection of Site	The intending Tenderer shall be deemed to have visited the site and examined the Site and its surroundings and familiarized themselves thoroughly with the site conditions as to the nature of the ground and subsoil and the form and nature of the Site before submitting the tender. Non familiarity with the site conditions will not be considered as reason either for extra claims or for not carrying out the work in strict conformity with the drawings and specifications. For site visit, the intending tenderer may contact the Employer.					
	CLAUSE SC7					
Underground Services / Utility	The Contractor shall take due and proper care during execution of telecommunication and fire alarm system work to protect Existing water/electric services from damage. In case, during the execution of work, the Contractor notices some services which require re-routing, the same shall be brought to the notice of the Engineer-in-charge. As per the instructions of Engineer-in-charge, further action for rerouting shall be undertaken. If the Contractor is advised by the Engineer-in-charge to carry					
		re-routing, the work shall be treated as Extra item of work It as per the relevant clause of GCC.				
	CLAUSE SC8					
Handing over of site	i) The Contractor shall be required to complete the following documentation with regard to the work within 14 days from the date of award of work:					
		gning of the agreement on adequate value of Non Judicial amp paper as per the approved format				
	b) Ol	btaining and submitting all the required Insurance Policies specified in the relevant clause of General Conditions of contract and of specified value mentioned in schedule 'F'				
	c) Su So ha	ubmission of the specified Bank Guarantees mentioned in chedule 'F' or submission of documentary evidence of aving instructed his Banker to prepare the specified Bank uarantee				
	su sta	btaining and submitting the original Labour License or ibmitting the documentary evidence of having applied to the atutory authority in the prescribed form for Obtaining the abour License if applicable.				
	tea	ubmitting the details/ documents of the Contractor's site am as specified in relevant clause of General Conditions of ontract and schedule 'F' for obtaining approval of Engineer-				

			in-charge.	
		f)	Submitting the detailed work programme as specified in the relevant clause of General Conditions of Contract for approval of the Engineer-in-charge, if applicable	
	ii)	requir of wor site. reckor of har beyon delay accou	complying to the above documentation and other statutory ements required to be complied by the Contractor before start rk, the Contractor shall be handed over the possession of the The scheduled date of commencement of work shall be ned from the 10th day of the date of award of work or the date iding over the possession of site (if delay is due to any reasons at the contractor's control), whichever is later. However, any in handing over the possession of site to the Contractor on ant of non-submission of the above documents/ details shall not insidered for extension of time.	
	CLAU	SE SC	9	
Drawings	The CONTRACTOR shall keep one copy of all drawings on the works and Employer or his representative shall at all reasonable time have access to the same. Before the issue of the final certificate to the CONTRACTOR he shall forthwith return to the EMPLOYER all drawings and specifications.			
	Drawings accompanying the tender documents are indicative of the scope or work and issued for tendering purpose only. Detailed construction drawings on the basis of which actual execution of the work is to be proceeded will be furnished to the CONTRACTOR progressively based on the approved programme after the award of the work.			
Frontle en electricis ese	CLAU	SE SC	10	
Further drawings and Instructions	The Engineer-in-Charge shall have full power and authority to supply drawings to the Contractor from time to time during the progress of the Works such further drawings for adequate execution and maintenance of the Works and the Contractor shall carry out and be bound by the same.			
	Any further drawings or specifications that may be required by the Contractor for execution of the work shall be requested by him to Engineer-in-charge at least 15 days in advance.			
	CLAU	SE SC	11	
Contractor's Barricades	i)	in con	actor shall erect and maintain at his own cost barricades equired nection with his operation to guard or protect the entire ng area including storage, etc.	
	ii)	routes	ades and hazardous areas adjacent to but not located in normal sof travel shall be marked with suitable red markers at night ut any extra cost.	
	iii)		contractor shall also comply with the provisions of Environment	
	iv)	The (ction Act with regard to air, water & noise pollution. Contractor shall provide suitable construction safety nets to not damage to man / material at site without any extra cost	
Site Facilities	CLAU	SE SC	12	
	CONTRACTOR shall arrange for storage space for keeping own tools/tackles and other materials for performance of work under the			

Whereas space will be provided by the RBI free of cost, the safety and security including safety of materials for erection purpose as well as subsequent removal of the same on completion of 'Work' under this contract are the responsibility of the CONTRACTOR. Lighting- The CONTRACTOR shall ensure that the entire site is provided with adequate lighting at all times when the renovation work is in progress. He shall also make additional arrangements for lighting for carrying out work at night, whenever required. All costs in this connection shall be borne by him. Compressed Air The Contractor shall make his own arrangement for Portable compressors, pumps, temporary piping for compressed air, if required, for the work including all necessary accessories, fittings etc. at his own cost for cleaning, testing, flushing etc. CLAUSE SC13 Construction/Renov The CONTRACTOR shall without prejudice to his overall responsibility to ation work execute and complete the work as per specifications and time schedule, Equipment progressively deploy adequate and appropriate equipment and tools and tackles and augment the same as decided by the Engineer-in-Charge depending on the requirements of the work so as to suit the work schedule. No equipment shall be supplied by the Employer. Contractor shall assess the actual requirement based on the quantum and nature of work and arrange to provide the same to achieve the progress as per the approved work programme. CLAUSE SC14 Plant etc. to be All plants, tools and equipment and materials provided by the exclusively for use Contractor shall when brought on to the Site be deemed to be on the works exclusively intended for the renovation work and completion of the Works and the Contractor shall not remove the same or any part thereof (save for the purpose of moving it from one part of the Site to another or moving it outside the site for repairs) without the previous consent in writing of the Engineer-in-Charge which shall not be unreasonably withheld. Clearance of Site on Completion: On completion of the Works the ii) Contractor shall remove from the Site all the said Constructional Plant, tolls and equipment remaining thereon and any unused materials CLAUSE SC15 Care of works From the commencement to the completion of the Works/Plant/Equipment. /plant/equipment the Contractor shall take full responsibility for the care thereof and in case any damage loss or injury shall happen to the Works/Plant/Equipment or to any part thereof from any cause whatsoever shall at his own cost repair and make good the same so that at completion the Works/Plant/Equipment shall be in good order and condition and in conformity in every respect with the requirements of the contract. Finished Flooring shall be protected by suitable means while carrying out any civil/electrical work either internally or externally and no extra cost. Mixing mortar / concrete shall not be permitted on bare slab / waterproofing IPS / tiles and the same shall be done on steel plates / mixing tubs / G.I. Trays. Any damage done to the flooring / IPS shall be rectified by the

total flooring.

Contractor at his own cost and which shall be in the form of replacing the

	Temporary used materials (e.g. Cable, pipe, valve etc) shall not be used for permanent work. All the bought-out items supplied by the Contractor and billed to Employer shall be considered as Employer's Property and due care shall be taken for safety of these by the contractor till handing over of work.				
Works to be carried	CLAUSE SC 16				
out by licensed technicians under supervision of licensed Supervisors	a) All electrical works shall be carried out through a licensed Electrician under the supervision of licensed supervisor. The electrical connections carried out by the CONTRACTOR shall meet the statutory requirements. Changes, if any, as incorporated in the statutory rules and regulations from time to time shall be applicable to the electrical works done by the CONTRACTOR.				
Ouglity Assumence	CLAUSE SC17				
Quality Assurance and Quality Control	i) The reports of the test shall be submitted to the Engineer-in-charge as and when the tests/ quality assurance & control checks are carried out as per the contract. The Engineer-in-charge, after evaluation of the results of tests may decide to either reject or accept the respective materials/ works etc. In case of rejection, the Contractor shall have to replace the defective material/ work at the earliest without any additional cost.				
	ii) In case the CONTRACTOR fails to follow the instructions of Engineer-in-charge in this regard, the Engineer-in-charge may suspend the work till such time the quality of the work is ensured. No compensation for delays on account of such suspension of work shall be considered.				
Materials at Basic	CLAUSE SC 18				
Prices/ Basic rates	i) For carrying out certain items of work, the tender provides for procurement of certain materials at "Basic Prices/ Basic Rates" as specified in the tender document.				
	ii) While quoting the rates, the tenderer should base their item rates at "the Basic Prices" wherever specified. The said prices are ex-Godown and are inclusive of excise duty, sales tax, octroi and all other taxes and duties levied by Government or any other statutory body. (ex-Godown referred here will be dealer's Godown or Rail head within the Municipal or city limits or the city where the work is being done).				
	iii) The contractor shall obtain written approval from the Engineer- in- charge before procuring any material for which "Basic Price/ Basic Rate" is specified in the tender Document.				
	iv) Basic Price adjustment shall be done on the measured quantities for the finished items of work with specified "Basic Prices/Rates". In addition to the difference in the Basic Price/ Rate and the actual purchase Rate/ Price, contractor's overhead and profit @ 15% on the difference shall be considered for the Basic price/ Rate adjustment. While carrying out price adjustments, No other components such as wastage, transportation, handling, insurance, labour, etc. shall be taken in to account.				
	v) The contractor shall submit copies of all tax paid vouchers (original tax paid vouchers shall be shown to the Engineer-in-charge for verification as and when required by him) for full quantity for all items to the Engineer-in-charge in support of their claim for adjustment in Basic Rates/Prices. In absence of these documents, his claim for adjustment in Basic rates/Prices shall not be considered.				

Documents to be	CLAI	ISE SC 1	Q			
Documents to be maintained at site		The Registers/ Documents specified at Schedule 'D' shall be				
maintained at site	a) 	ined at site by the Contractor at his own cost and updated ly.				
	b)	These documents shall be available for inspection by Employer's				
			entative or Engineer-in-charge or his representative during his			
			it at all reasonable times.			
	c)	comple him fo	completion of work, the Contractor shall submit the duly eted registers/ documents along with all the drawings issued to or construction purpose to the Engineer-in-charge before sion of the Final bill.			
Progress Monitoring	CLAU	ISE SC 2	20			
by the Engineer-in-	i)	The co	ntractor shall submit his programme for approval of Engineer-			
charge	''	in-char	ge within 14 days from the date of award of work as specified elevant clause of the General Conditions of Contract.			
	ii)		basis of the approved programme, the Engineer-in-charge			
	,	shall m interva attende authori	shall monitor/ review the progress through site meetings on monthly interval or earlier, as and when required. The meeting should be attended by the contractor himself (in case of proprietorship firm) or authorized partner/ senior official in case of partnership firm/ limited company along with contractor's site in-charge.			
	iii)	For this purpose, the contractor shall prepare and submit a preport indicating following:				
		A	Progress for the previous month (duration under review) and the planning for the next month and materials received during the month (duration under review) and expected to be received during next month.			
		В	The reasons for major deviations in planned schedule and the actual progress achieved along with any hindrances/ decisions required from the Employer/ Engineer-in-charge.			
		С	Statement of deployment of resources (men and machine) and variations, if any, from the planned schedule			
		D	List of Variations / extra items if any carried out during the previous month(period under review)			
		105.00.6				
Mocouromont		ISE SC 2				
Measurement, Billing and Terms of payment	and Terms of General Conditions of Contract. The units of measurements as defined in the specific item description in the quantities. If for any item or part thereof, physical measurements given in the execution of adopted. (ii) As and when the Contractor feels that the work done after adjustment of the value of work all any previous bill and adjustment of advances, if any threshold value specified in the Schedule 'F' for Runing he may raise a bill and submit to the Engineer-in-characteristics.		ork shall be measured from time to time as provided in the all Conditions of Contract. The units of measurements shall be ined in the specific item description in the Schedule of ies. If for any item or part thereof, physical measurement is not able, measurements given in the execution drawings shall be d.(ii) As and when the Contractor feels that the gross value of one after adjustment of the value of work already received in evious bill and adjustment of advances, if any, has crossed the old value specified in the Schedule 'F' for Running Account Bill, or raise a bill and submit to the Engineer-in-charge for payment.			
		docum	Il shall invariably be accompanied with following ents:			
		a)	The signed measurements, as specified in the General Conditions of Contract.			
		b)	The progress reports of the concerned period.			

	c)	Test certificates/ reports of any material considered for the first time in the Contractor's bill
	d)	Checklist indicating validity of the labour license, all the Insurance Policies, PBGs
	e)	Documents evidencing the price of materials (eg Tax paid vouchers etc.) considered in the bill where Basic Rates are
		mentioned, as applicable.
	f)	Delivery challans of the materials.
ii)		ngineer-in-charge reserves the right to refuse to accept the ng Account bill, if any of the document as above is not
		tted along with the bill.
iii)	Once	the bill is received along with all the required documents, the
		eer-in-charge shall arrange to process the bill and the
		ents due to the Contractor shall be released through NEFT the specified period for honouring the certificates.
iv)	respor	completion of work and completing all the contractual nsibility, the measurement sheets shall be signed jointly by the actor or his authorized representative and Engineer-in-charge
		authorized representatives. The Contractor shall then submit
		inal bill to the Engineer-in-charge. The Final Bill shall
		sarily be submitted along with the following documents: The signed measurements, as specified in the General
	a)	Conditions of Contract.
	b)	The copy of last progress report, evidencing the completion of work.
	c)	Test certificates/ reports of any material considered for the first time in the Contractor's bill
	f)	Checklist indicating validity of the labour license, all the Insurance Policies, PBGs
	g)	Documents evidencing the price of materials (eg Tax paid vouchers etc.) considered in the bill where Basic Rates are mentioned, as applicable.
	h)	Delivery challans for the materials
	j)	All the required documents of Guarantees/ warranties (eg Water proofing and electrical equipments, etc. as mentioned in the specifications of respective items)
	k)	"No claim" certificate by the Contractor except as included in the Final bill.
	l)	Completion plans/ drawings/ details as specified in the General Conditions of Contract
v)	Final b	
vi)	the Endown	the Final bill is received along with all the required documents, ngineer-in-charge shall arrange to process the bill and the ents due to the Contractor shall be released through NEFT the specified period for honoring the certificates. No revised Bill shall be considered by the Employer.
vii)	All sta Contra	tutory deductions shall be made from the payments due to the actor.
CLAU	SE SC	22
1		

Least disturbance to the office and other surroundings.	The tenderer may please note that the area involved for this work is, inside the residential premises of Reserve Bank of India Staff Quarters, Byculla, Mumbai – 400 008. As these buildings are in occupation the entire work shall be carried out without any inconveniences and least disturbance to the office and other surroundings. All the necessary arrangements shall be made to prevent dust, noise, debris etc. to the adjacent areas which is required to be cleared on day-to-day basis without any extra cost CLAUSE SC 23 (NOT APPLICABLE)
Incentive for early	In case, the contractor completes the work ahead of updated
completion	stipulated date of completion considering the effect of extra work (to be calculated as per clause 12.1), a bonus @ 1% (one per cent) of the contract amount per month computed on per day basis, shall be payable to the contractor, subject to a maximum limit of 5% (five per cent) of the contract amount. The amount of bonus, if payable, shall be paid along with final bill after completion of work. Provided always that provision of the Clause 2A shall be applicable only when so provided in Schedule 'F'.
	CLAUSE SC 24
	Compensation to be recovered from the Contractors in case of
	default on account of termination of contract:
	If the contract is terminated from either of the party before completion
	of work/contract. It is treated that, the contractors are failed to complete
	the captioned work in stipulated time period and the approved
	extension. The left over or balance work will be carried out directly by
	the bank at the risk and cost of the contractors. Such risk and cost
	amount i.e. amount arrived by evaluating the difference of cost between
	cost based on tender rates of the contractors and as per the rates of
	new contract engaged by the Bank for completion of work. This risk and
	cost amount will be recovered by the bank, which is a direct financial
	loss incurred by the bank on account of forced termination of contract
	and against the time lost in completion of the work from any amount
	payable to the contractors such as gross amount of final bill,
	Performance Bank Guarantee amount, up to date converted Security
	Deposit (EMD and RMD) of the contract further including amount
	payable against any other bill/bills pending at all the Estate Cells/Office
	i.e. Estate office, Fort, Mumbai, Byculla Cell, BKC Cell etc.
	58.
	I/We hereby declare that I/we have read and understood the
	above instructions to the contractors.
	Place: Signature of the firm
	Date: Address of the firm:

CLAUSE SC 25
Protocols, safety measures and security norms of present
pandemic situation of Covid-19 to be followed: The contractors
shall follow all security, safety norms and the standard protocol laid
down by the Bank during the present pandemic situation of Covid -19
like wearing mass, using hand sanitizer, regularly washing hands with
soap dispensers, wearing hand glauses, movement of the workers only
pertaining to the work place, regular security checks etc. The violation
of the same may be entitled for penalty on each occasion imposed by
the Bank's P & SO, which may be recovered from the payment due to
the contractors

I/We hereby declare that I/we have read and understood the above instructions to the contractors.

Place: Signature of the firm

Date: Address of the firm

Other CONDITIONS

- 1. Bank has got registered itself as Principal Employer under Section 7 of Contract Labour (regulation and abolition) Act 1970. Therefore, the successful tenderer has to furnish to the Bank, the details of work men like number of workmen employed each day, rates of wages, hours of work, wage periods, date of commencement and completion of work etc. so as to comply with the law, as the Principal Employer.
- 2. The workmen will not be allowed to stay within the premises beyond working hours.
- 3. No storage space will be provided by the Bank. Contractors have to make necessary arrangements for the same. However they may be permitted to make temporary sheds at approved locations within the premises during the period of work. The same shall be removed and taken away by the contractor at their risk and cost after completion of the work.
- 4. The water required for the work or workmen can be availed from the available source at site free of cost. However if there is shortage of water, contractors have to make their own arrangements for the same at their risk and cost. The Contractor has to make his own arrangements to take the supply to the requisite position.
- 5. The electric power required for the work can also be similarly drawn from the supply available at site free of cost. The Contractor has to make his own arrangements to take the supply to the requisite position in consultation with Bank's Engineers.
- 6. Permission, if any, required from the local bodies shall be obtained by the Contractor at his cost.
- 7. The authorized officials of the Bank shall be entitled to inspect the material/works at any time, if they so desire and the vendor shall provide all reasonable facilities to do so.
- 8. The contractor shall employ a qualified site Engineer on a regular basis to supervise day-to-day works at site. Such a person shall be capable of following the instructions of the Bank's Engineers and execute the works as per the specifications laid down in the Tender. Such person shall maintain daily work progress report, daily material consumption/ stock registers as directed by Bank's engineer.
- The intending tenderer can obtain any clarifications regarding the tender provisions/specifications etc. if any from the office of the Regional Director, Reserve Bank of India, Estate Office, MRO, and Mumbai – 1 on any Bank's working day.
- 10. The tenderer may please note that the work is to be executed in a Bank's **Colony** buildings and as such the entire work involved shall be carried out with least disturbance to Bank's staff/ visitors.
- 11. The entire materials for the work shall be brought to the working area through the staircase only without any disturbance to the residents.

- 12. The debris/dust or any wastage generated out of the above work shall be cleaned as frequently as required and as instructed by the Bank's Engineer and make the entire premises clear/clean on a day to day basis including staircase, passages affected/used by the labourers in the above work to the satisfaction of the Bank's Engineers at no extra cost. The entire debris/waste material shall be taken out of the Bank's premises and should not be dumped anywhere in and around the Bank's premises. The contractors are solely responsible if any debris is noticed by the local Corporation and penalty levied.
 - 13. The tenderer is advised to inspect the proposed site of work to acquaint them of the scope of work.
 - 14. The work has to be done in proper coordination with the Caretaker of the **Colony** buildings and other contractors engaged by the Bank.
 - 15. The contractor shall maintain the account of painting materials brought to site including delivery Challan/ invoice etc. Material whenever delivered at site shall be got inspected from Bank's engineer and challans of the delivered materials shall be get verified. During progress of the work, Bank's Engineer will scrutinise the required quantity of paint as per the theoretical converge specified by the paint manufacturer was used in the work. In addition to this the Bank's Engineer will also verify the quantum of work done, quality and certify the bills of the contractor.
 - 16. The entire painting operation including day-to-day supervision will be the responsibility of the contractor. The representative of the paint company shall inspect the works periodically and submit a report to the Bank for the quality/ progress of work being carried out. The contractor's representative shall visit the site; inspect the type of the existing surfaces, and site/ climatic conditions.
 - 17. The tenderer shall submit along with his tender, a list mentioning the names of manufacturers of paints which he proposed to use in the work if his tender is accepted.
 - 18. Price adjustment Clause: Basic price of items indicated shall be ex-go down at Mumbai excluding GST. Contractors shall consider factors like transport, handling charges etc. while quoting their rates. Necessary approvals shall be obtained from the Bank before placing order for purchase of items with basic prices. Successful contractors shall submit purchase bills/vouchers for purchase of such items to the Bank. The adjustment in cost of materials for which basic prices have been mentioned in the tender shall be considered only for actual measured quantity by working out difference in basic price mentioned in the tender and actual purchase cost or MRP whichever is less and 15% towards C.P. & OHC only.

Place:	Signature of Tenderer with name, & seal
Date:	Address:
E -mail:	Pho

SAFETY CODE

- 1. There shall be maintained in a readily place First aid appliances including adequate supply of sterilized dressings and cotton wool.
- 2. An injured person shall be taken to a nearby public hospital without loss of time, in cases where the injury necessitates hospitalization.
- 3. Suitable and strong scaffolds should be provided for workmen for all works that cannot safely be done from ground.
- 4. No portable single ladder shall be over 8 meters in length. The width between the side rails shall not be less than 30 cm. (clear) and the distance between two adjacent rungs shall not be more than 30 cm. When a ladder is used an extra labour shall be engaged for holding the ladder.
- 5. The excavated material shall not be placed within 1.5 meters of the edge of the trench or half of the depth of trench whichever is more. All trenches and excavations shall be provided with necessary fencing and lighting.
- 6. Every opening in the floor of a building or in a working platform is provided with suitable means to prevent the fall of persons or materials by providing suitable fencing or railing whose minimum height shall be one metre.
- 7. No floor, roof or other part of the structure shall be so overloaded with debris or materials as to render it unsafe.
- 8. Workers employed on mixing and handling material such as asphalt, cement mortar or concrete and lime mortar shall be provided with protective footwear and rubber hand gloves.
- 9. Those engaged in welding works shall be provided with welder's protective eye-shields and gloves.
- 10. (i) No paint containing lead products shall be used except in the form of paste or readymade paint.
 - (ii) Suitable facemasks should be supplied for use by the workers when the paint is applied in the form of spray or surface having lead paint dry rubbed and scrapped.
- 11. Overalls shall be supplied by the Contractor to the painters and adequate facilities shall be provided to enable the working painters to wash during the periods of cessation of work.
- 12. Hoisting machines and tackles used in the works, including their attachments, anchorage and supports shall be in perfect working condition.
- 13. The ropes used in hosting or lowering material or as means of supervision shall be of durable quality and adequate strength and free from defects.

Additional safety net is to be providing to cover the external work and to avoid any injury to the occupants of the colony.

FIRE SAFETY CODE

- i. Cutting / drilling machine and other electrically operated equipment used at site shall be plugged into correctly rated electrical outlets.
- ii. Only ISI marked 3-pin plug and other appliances and equipment shall be used.
- iii. Electrical power cables/wires used shall not have any joints and shall be properly rated.
- iv. All electrical appliances i.e. welding, drilling, cutting machine etc. shall be safely and securely earthed to prevent leakage current while in operation.
- v. Before commencing the welding work for the first time on any day, the Engineers shall be informed and only after the site inspection by them, work shall be started.
- vi. Two buckets of water and sand shall be kept in an easily accessible area on the site.
- vii. Fire extinguishers recommended shall be kept on the site.
- viii. Used paint drums shall be stored in specified store only after closing them properly.
- ix. Personal protective equipment such as safety shoes, hand gloves, mask, ear plug etc. depending upon the requirement of the work shall be provided by the contractor to the workmen to prevent occupational health hazards.
- x. The safety belt shall be provided by the contractor and used by the workmen while working from height for more than 10 feet from Ground level.
- xi. None of the passages near staircases shall be used for stacking / dumping any kind of materials/waste.
- xii. None of the fire extinguishers shall be removed/shifted from its designated location.
- xiii. Power supply shall be switched off from the mains when equipment is not in use.
- xiv. Any debris/ junks generated from the work shall be collected on daily basis, removed from site and stored at the designated place in proper manner.

Place:	Signature of the Tenderer:	
Date:	Address:	Phone/Mobile No. :

Section VI

TECHNICAL SPECIFICATION OF WORKS

A) The work in general shall be carried out as per the BOQ spec	ification. In case any item is not
covered in any of these documents, the same shall be carried ou	it as per the latest BIS codes in
practice or as per approval of Engineer in Charge.	

B) Work shall be carried out as per BOQ specification.

Place :	Signature and seal of bidder

A. LIST OF APPROVED MATERIALS

- 1. All materials shall be of the 1st quality ISI marked/ ISI Standard.
- 2. If the approved brands mentioned are not available, equivalent make as may be approved by the Bank / Bank's Engineer only to be used on the work.
- 3. Wherever contractor proposes to use equivalent makes (i.e. other than specified), the same shall be done after prior approval of the Bank / Bank's Engineer. Any additional expenditure and time due to this shall be solely on contractor's account and no claims whatsoever shall be entertained in this regard.

Description	Name of approved make/ manufacturers							
Primer and Paints	Asian Paints , ICI Dulux, Nerolac, Berger or any other approved make							
	For WALLS: Asian Paints (Royal Luxury Emulsion), ICI Dulux (3 in 1), Nerolac (Impression Kashmir), Berger (Easy clean) or any other approved make							
Ready Mixed plaster	Wall plast, Ultratech, ACC or any other approved make							
Structural repairs chemicals	M/s. Fosroc India Limited, M/s. Pidilite, M/s. MC Baushumie, M/s. STP, M/s. BASF, M/s. SIKA, M/s. Bal Endura or approved equivalent make.							
White Cement / White Cement	Berger wall putty, Birla Wall putty JK Wall Putty,							
putty	Magicrete or any other approved make							
Cement	A.C.C, Ultra Tech, Ambuja, Birla, Dalmiya, Ramco,							
	Coramandal or approved equivalent make.							
Tiles	H R Johnson, Kajaria, Nitco, RAK Ceramic or							
	approved equivalent make							
Water proofing compound	Dr.FIXT, BASF / PIDILITE / FOSROC / SIKA or							
	approved equivalent make							

NOTE: All the materials should get approved from the "Bank's Engineer" before using in the work.

Place:	Signature and seal of the Tendere
Date:	Name & address
	Phone/Mobile No.:
	E-mail id:

B. List of items with BASIC PRICES / RATES

Basic rate of items as mentioned in respective items in un-prices schedule of quantities / Part-II of tender or as per approved list of items

SI No	Description	Basic Rate (Excluding Applicable GST) per Unit in ₹	Unit
10	Granite	₹2000/-	Sq m
11	Vitrified tiles flooring	₹700/-	Sq m
13	Ceramic tiles flooring	₹500/-	Sq m
14	Ceramic tiles dado	₹500/-	Sq m

NOTE: All the materials should get approved from the "Bank's Engineer" before using in the work.

Place:	Signature and seal of the Tenderer
Date:	Name & address
	Phone/Mobile No. :
	E-mail id:

X-1	Remarks					Model of Same	in this item for all	(EA) category/type of flats			Т				avateble for all	Category/Hype of		T	Τ
ANNEX-1	Office Building	Model / Series				same as proposed in class-IV fists	C0116	Equivalent to Above(EA)	EA	EA	EA	EA		20042, 20070, Popular, GRACE, ECO	C0117	CNSWHT451	EA	5.5	EA
	6	Make				Hindware	Parry ware	Roca	Cera	deguar	RAK	Kohiler		Hindware	Parryware	Jadnar	Roca	Cera	Kohler
	Sr. Officers Flats	Model / Series				in class-IV flats	00116	Equivalent to Above(EA)	EA	EA	EA	EA		20042, 20070, Popular, GRACE , ECO	C0117	EA	EA	FA	E S
	Sr. Of	Make				Hindware	Parry ware	Roca	Cera	Jaguar	RAK	Kohler		Hindware	Parryawara	Jaguar	Roca	Cera	Kohler
	Officers Flats(A, B, C)	Model / Series				same 88 proposed in class IV flats	00116	Equivalent to Above(EA)	EA	EA	EA	EA		20042, 20070, Popular, GRACE , ECO	21100	EA.	EA	24	EA
	Officers	Make				Hindware	Parry ware	Roca	Cara	Jadnar	RAK	Kohler		Hindware	Pamyaware	Jaquar	Roca	Cera	Kohler
	Class III Flats	Model / Series				same as proposed in class-IV flats	C0116	Equivalent to Above(EA)	EA	EA	EA.	EA		20042, 20070, Popular, GRAC E , ECO	C0117, C0111	EA	EA	FA	EA
	Class IV Flats Class	Mako				Hindware	Parry ware	Roca	Cers	Jaquar	RAK	Kohler		Hindware	Parryaware	Jaguer	Rocs	Cars	Kohilar
		Model / Series		Ittings	fer Closet (WC)	20042, 20070	00116	ent to EA)		EA		EA	C pan	20042, 20070, Comfort,GRAC E.ECO	C0117,SIMPOL Parrysware	EV	EA	FA	EA
	Class	Make		ath Sanitary F	sous china Wa	Hindware	Parry ware	Roca	Cers	Jaguar	RAK	Kohler	reous china W	Hindware	Parryaware	Jaguar		Cers	
		Item Description	Bath and WC	Combined WC-Bath Sanitary Fittings	Indian type squatting vitreous china Water Closet (WC)								Orissa type vitreous china WC pan		9.				
		ui g			-		t		T				2						T

								4									ņ	% so	
								Wall hung type vitreous china EWC pot									Floor mounted type coramic European WC pot	Item Description	
								ritraous china	Toto	Kohler	RAK	Cera	Roca	Amber	Parryware	Hindware	ooramic Europ	Make	V-985
					Not A			EWC pot	EA.	EA.	EA	E A	EX.	SLSWHT67515 220PPZ	C0297, C8471 Pamyware	Sikk 20011, Popular	ean WC pot	Model / Series	CARL AL GOSTA
					Not Applicable					Kohler	RAK	Cera	Roca	Jaquar	Parryware	Hindware		Make	-
								-	EA	m	m >-	Ę,	Ä	CNSWHT551P SPP, CNSWHT 551SSPP	same as proposed in class-IV flats	same as proposed in class-IV flats		Model / Series	Contract to the contract
Tata	CERA	Kohler	PAK	Roca	Hirdware	Panyware	Jaquar		Toto	Kohler	RAK	Roca	Cena	Jopan	Parrywara	Hindware		Mako	1000000
m.	EA	EA.	EA	m >	Studio, MARIO	C8465 , C8497 Cascade NXT, Indus , C02651C	Continental CNS WHT958JSPP		EA	EA	EA	Æ	DUROPLAST 110	FSS.WHT. 29653S300UFSM VGS.WHT- 81653S300UF,OP S-WHT- 15853S300UF,O NS.WHT- 10853S300UFSM	C- 8906, C8901, C890 2, C8919, C8939, C 8505, C8898, C889 9, C8851	CEDARLELVA		Model / Series	Contract of Contract of States
Tota	CERA	Kohler	RAK	Roca	Hindware	Panyware	Jaquar		Toto	Kohler	RAK	Roca	Cera	racher	Parryware	Hindware		Make	
EA	m>	m A	E.	NEXO .	Studio, Enigma sim, Essence- 92051 ,20011,20061	Flair, Indus . Zest, C8497, C0265 1C	Continental CNS WHT958JSPP,		EA	Ţ	EA	Ē	Ē	Same as proposed in officer's flats	Same as proposed in officer's flats	ELVA, RENE, VER Hindware		Model / Series	1
Toto	CERA	Kohler	RAK	Roca	Hindware	Parryware	Jerber		Toto	Kohler	RAK	Roca	Cera	anther	Parryware	Hindware		Make	
ma.	m	/m >►	Karla(KRIZAWHA),Casc ade - NXT	Europen standard (INSPIRA Senes)	Italian Collection - Studio , Rubble , Enigma siin, Essence-82051, 20061	Flair, Indus , Zest, C8497	S WHT 966 N,CO2651C		EA	ES.	EA	(INSPIRA Series)	EA	JCH-WHT-2400FS FSS- WHT- 29853S000FSM, VGS- WHT- 81853S000F.OPS- WHT- 19853S000F.ONS- WHT-10853S000FSM,	Same as proposed in officer's flats	Sick 20011, Popular, Italian Collection - Mario, Enigma		Model / Series	6
					Water efficient model has been proposed for flushing system									Model considered are water efficients/Sphanic Flushing action type					CATGORIGA

-		Class	Class IV Flats	Class	Class III Flats	Officers	Officers Flats(A, B, C)	Sr. o	Sr. Officers Flats	Ö	Office Building	Remarks
60 <u>8</u>	Item Description	Make	Model / Series	Make	Model / Series	Make	Model / Series	Make	Model / Series	Make	Model / Series	
10	Low level PV	VC/ vitreous chi	Low level PVC/ vitreous china flushing cistern	F								
		Jednar	WHC-WHT- 184NL/NTwith dual flush tank	Jerner	same as proposed in class-IV flats	Jadrai	WHC-WHT- 184NL/MTwith concealed dust flush tank	Jectoer	same as proposed in officer's fists	Jaquar	Seme as proposed in officer's flats	
		Hindware	sleek plus dual	Hindware	same as proposed in class-IV flats	Hindware	sleek plus dual	Hindware	steek plus dual	Hindware	Shek Fresh Dual Flush / Shek Fresh 151 / Shek Smart / Shek Esserce Dual Flush	Water efficient model has been
-		Partyware	Debx simine Dual E81771C	Parryware	Delux simine Dual E81771C	Рапумаге	Deta similne Dual,E81771C, E8319,C07691C	Parryware	Delux simine Dual E81771C_E8319, C07691C	Parryware	Delux simine Dual ,E81771C,C07691C	proposed for flushing system
-		CERA	EA	CERA	EA	CERA	EA	CERA	B1020106, CLAIR CERA	CERA	B1020106, CLAIR	
-		Roca	EA	Roca	EA	Roca	EA	Roce	EA	Roca	EA	
-		RAK	EΑ	RAK		RAK	EA	RAK	EA	RAK	EA	
		Kohler	EA	Kohler		Kohler	EA	Kohler	EA	Kohler	EA	
-		Toto	EA	Toto	EA	Toto	EA	Toto	EA	Toto	EA	
œ	Wash Basin	Wash Basin vitreous china	clay									
		Jaquar		Jagar		Jaguar	FBSWHT29601,K Jaquar USWHT39601,C NSWHT701	Jackar	same as proposed Jaquar in officer's fists	Jaquer	FSSMHT29601,KUSMH T35601,CNSMHT701GS WHT Series	m 10
		Partyware	Tap6, Oxford,C0418(2 2X18),C0406(2 2X18),	Parryware	Tapfi, Oxford,CD4D5(2 2x18)	Parryware	Venus , C848G, MAGNA, VAALDAISY(21X 17), C0466, C0466, C0406(22C18)	Ратумате	Cascade,Venus, C848G, MAGNA,VAALDAI SY(21X17),C084, C0486,SONAR24 X18,C0406[22x18]	Parryware	Cascada, Venus , C848G, MAGNA, VAALDAISY(21 X17, C0464, C0466, C040 6(22x18)	
-		Hindware	Deta, 10008	Hindware	Defta, 10008	Hindware	NILE 58R. Standard Wiking, Mario, New, Compect, Italian Collection Edge, Ebelo, Dove, Evita ZEN, GARGNET	Hindware	NILE 99R, Standard Wking Marin Med. Compe of it fullan Collection - Edge . Evila . ZEN GARNET, 0049, 10 010	Hindware	NILE 69R Standard VWing Mario, Neo, Compect, Italan Collection - Edge, Ebello Collection - Edge, Ebello Dove, Evilas ZEN, GARNET,10031	
-		Roca	EA	Roca	EA	Roca	EA	Roca	EA	Roca	Europen standard (INSPIRA Series)	
-		CERA	COUNSEL	CERA	COUNSEL	CERA	CUFF	CERA	CALIBER	CERA	CALIBER, \$4020105, CANOPY	
-		Kohler	EA	Kohler	EA	Kohler	Kankara, Escale,	Kohler	EA	Kohler	EA	
-		RAK	EA	RAK	EA	RAK	EA	RAK	EA	RAK	EA	
-		Toto	EA	Tota	EA	Toto	EA	Toto	EA	Toto	EA	

		60							1	7	2 to	
-4		Urinal vitroous china basin / stall / half stall flat back / corner						× 2		Wash Basin Vitreous china pedestal	Item Description	
		asin / stall / hat corner								eous china pe	Make	Cino
		f stall flat back /								destal	Model / Series	Cinco of Lane
							ă	E .			Make	-
Not A								Not Applicable			Model / Series	Compa in Finns
Not Applicable											Make	-
											Model / Series	Andrews Linearing and and
			Toto	Kohler	RAK	Roca	Panyware	CERA Hindware	Jaguar		Make	41.14
			m.	A.	EA	A A	Magna, Wall hung type Oxford C0406 (550x400) White	Cereh Considerion, Cedar, Mario, Cat. No. 10092 (440 X 440) Dove Wash Basin Stavehice Italian Colection (Courfer Top)	QNSWHT7801		Model / Series	The second second
Hirdware CERA Korleir Roca RAK	Jaguar Parryware		Tato	Kohler	RAK	Roca	Panyware	Hindware	Jeune,		Make	
Wateriess/Aquafree , Engma , Italian Collection) Sensoronic/Senso Art , station Collection) Normal popolis/Flat Back Large , Euresa , Isalian collection), 60002, 60020, 60010 SA020105 EA	13256,132530 Integrated N , Hawk E tap -AC T7184A1.		m 3+	EA	EA	EA	Magna, Wall hung type Oxford C0406 (550x400) White	Carripy Constallation, Cedar, Mario, Cet. No. 10092 (440 X 440) Deve Wash Basin Starehhlt Italian Collection (Courrier Top), 10008	QNSWHT7801		Model / Series	
												-

		Class	Class IV Flats	Clas	Class III Flats	Officers	Officers Flats(A, B, C)	Sr. 0	Sr. Officers Flats	ō	Office Building	Remarks
ei g	Item Description	Make	Model / Series	Make	Model / Series	Make	Model / Series	Make	Model / Saries	Make	Model / Series	
	Vitreous china clay squatting plate urinal	squatting pla	te urinal									
										Roca	EURET, Serso standard (INSPIRA Series)	
										Hindware	Flat Back Large 60003	
					Not Ap	Not Applicable				Parryware	Magnum, CO503	
										RAK	EA	
									-61	Toto	EA	
										Kohler	EA	
	CONTRACTOR CO.	Sections and								Jacuar	EA	
	Urinal Parti	Urinal Partition (Ceramie)								Hindware	JART, 61001,61006	
										- Constitution of the cons	00000	
									1411	RAK	EA EA	
1					Not Ap	Not Applicable				Toto	EA	
										CFRA	日本	
1										Jacuar	EA	
- 1										Roca	EA	
OI	Combined WC-Bath Plumbing Fittings	ng Fittings										
4	Auto flush system with infrared sensors	ared sensors	for unimals							Furonics	FUDARE	
									5.50	Parrywara	CB051 Integrated	
										Hirdware	Senso Art. Flow	
					Not Ap	Not Applicable				Jeguar	SNR- STL- 51083.Sensotranic SNR- CHR-51097 PRS077	
									70	Toto	EA	
										Aros	EA	
										Kohler	EA	
										Born	EA	

1								13					1					12	N 00	Г
			+					13 CP Brass Bib cock, Stop cock, Pillar cock, Mixer cock, Angular stop cock								*		C.P. Brass Health Faucet	Item Description	
Marc	Gem	Plumber	Toto	Kohler	Hindware		Jecher	op ceck, Pill	Marc	Gem	Plumber	Toto	Konter	Roca	CERA	Parryware	rector		Make	CIRS
m	m h	m >-	m 3-	E>	comtesa Plus	Series	Florentine	ar cock, Mixes	EA	EA	EA	EA	EA	EA	CG105, 106,206	T9941A1 Cardif Panyware	ALD-CHR- 577,ALD-CHR- 585		Model / Series	CIRSS IV FIRES
Marc	Gem	Plumber	Toto	Kohler	Hindware		Jaquar	cock, Angu	Marc	Gem	Plumber	Toto	Konler	Roca	CERA	Panyware	Jaquar		Mako	Clas
m/	EA	EA	EA	EA	Contessa Plus	Serves	Florenine	lar stop cock,	EA	EA	EA	EA	EA.	EA	CG105, 106,206	T9941A1 Cardf	ALD-CHR- 577,ALD-CHR- 566,ALD-CHR- 593N		Model / Series	Class in Flans
Marc	Gem	Plumber	Toto	Konler	Hindware		Jaquar		Marc	Gem	Plumber	Toto	Kohler	Roca	CERA	Parryware	serber		Make	CHOCKE
Ē	EA	EA	EA	EA	Contessa Plus,CORA,AVIO Hindware R	Fusion series	Opal series,		EA	EA	EA	m	EA	E A	CG105, 106,206	T9941A1 Cardif	S77,ALD-CHR- 585,ALD-CHR- 593N		Model / Series	Officers material, p. c.)
Marc	Gem	Plumber	Toto	Kohler	Hindware		Jaquar		Marc	Gem	Plumber	Toto	Kohler	Roca	CERA	Parryware	Jaquar		Mako	07.0
EA	EA	EA	EA	EA	Confessa Plus CORA, AVIO R	OPAL PRIME Series.	Kubix series,		EA	EA	EA	EA	EA	EA	CG106, 106,206	T9941A1 Cardif	Same as proposed in officer's flats		Model / Series	or, Canders mens
Marc	Gem	Plumber	Toto	Kohler	Hindware		Jaquar		Marc	Gem	Plumber	Toto	Kohlar	Roca	CERA	Parryware	Jaquar		Make	
EA	EA	EA	EA	EA	Contessa Plus	, Kubic series, Fusion series, OPA, PRIME series, SNR 15019PM (Se msor), SNR35019PM, SNR35019MPK,	Florertine Series		EA	EA	EA	EA	EA	Standard(INSPIRA Series)	CG105, 106.206	T9941A1 Cardf	FLR-6083N,ALD-CHR- 573 , ALD-CHR- 577,563, FLR- CHR- 5011N,		Model / Series	Centra banding
					Building	intere hat and cold indication, wherever required. 2) Tape should have gentle flow 3) Sensor based pilar cock may be used in Bank.	1)Model should													Remarks

		Class	Class IV Flats	Clas	Class III Flats	Officers	Officers Flats(A, B, C)	Sr. O	Sr. Officers Flats	0	Office Building	Remarks
00 N	Item Description	Make	Model / Series	Make	Model / Saries	Malo	Model / Saries	Make	Model / Series	Make	Model / Series	
14 0	CP Brass flushing valve											
		Jadrai	Metropole	Jaguar	Metropole	Jacker	Metropole	Jaquar	Metropole,FLV- 1085	Jaquar	Metropole, Contintal , ARC , ALD Series	
-		Kahler	EA	Kohler	EA	Kohler	EA	Kohler	EA	Kohler	EA	100
-		Toto	EA	Toto	EA	Toto	EA	Toto	EA	Toto	EA	
		Plumber	EA	Plumber	EA,	Plumber	EA	Plumber	EA	Plumber	EA	
		Gern		Gem	EA	Gem	EA	Gem	EA	Gem	EA	
		Marc	EΑ	Marc	EA	Ward	ΕA	Marc	EA	Marc	EA	
15	Concessed Divertor assembly set with spout		shower rose &									
						rachar	Kubix series. Fusion series	Jaquer	Kubix series, Fusion series	Jedner	Alfied, Confinelal, ARC, ALD Senes	
-						Hindware	Flora	Hindagre	Flora	Hindware	EA	
			Not Ap	Not Applicable		Kahlar	EA	Kohler	EA	Kohler	EA	
						Toto	EA	Toto	EA	Toto	EA	
						Plumber	EA	Plumber	EA	Plumber	EA	
+						Gem	EA	Gem	EA	Gem	EA	
						Marc		Marc	EA	Marc	EA	
0	Cr snower panel											
			Not Ap	Not Applicable		Jerher	2	Jaduar	JPL-SSF- ST885883JPL- WHT- TMCURVENEO	-Radinal	U-SSF-ST0000003/LPL 1/Model should have WHT-1MOURVENEO. Continental, ARC, ALD indication, wherever Series required. Series 2 Tayes should have gentle from.	1]Model should have hot and cold indication, wherever required. 2] Taps should have gentle flow.
H						Korrier	EA	Kohler	EA	Kohler	EA	
						Toto	EA	Toto	EA	Toto	EA	
Н						Plumber	EA	Plumber	EA	Plumber	EA	
Н						Sem	EA	Gem	EA	Gem	EA	0.5
47 H	Hand hold choose accombly					Marc	EA	Marc	EA	Marc	EA	
						serber	Opel Prime, Kutix, Jaquar Florentine	Jadnar	Opal Prime, Kubik. Jaquar Florentine	Jadna	Opal Prime, Kubix, Florentine ARC, ALD Series	Model should have hot and cold indication, wherever necessary
+		0000	Not Ap	Not Applicable		Kohler	EA	Kohler	EA	Kahler	EA	2) Taps should have
		200				Toto		Toto	EA	Toto	EA	gentle flow.
-						Plumber		Plumber	EA	Plumber	EA	
+						Gem	EA	Gem	EA	Gem	E.	
+						Marc	EA	Marc	EA	Marc	EA	

	N o		â				1		П	ü			T	T	1	П	T	1.		-	1	'n	-
	ltem Description	Combined WC-Bath Accessories	CP Brass Soap Dispenser with Bottle							C C							on CP Brass Tollet-paper Holder	TO CA CHARLE AND A SECURE					
Class	Make	sories	with Bottle							CERA	genber		Plumber	Gem	Marc	RAK	older	CERA	January County		CERA	Palmoer	Marc
Class IV Flats	Model / Series			Not Ap						Hera	Continental		EA	EA	EA	E 2	100	Hora	Conferental		Ormond	EA	E A
Class	Make			Not Applicable						CERA	Jaquar		Plumber	Gem	Marc	Hindware		CERA	serber		CERA	Gem	Marc
Class III Flats	Model / Saries									Montana	Continental		TA	TA.	0.00	EA S		Montara	Continental Kub Jaquar Ix		Omonu	EA	2
Officers	Make		Jedras	Roca		Furnics	Plumber	Gem	Marc	CERA	Janar	Di markan	Pulling	136III	BAK	Hindware	-	CERA	perber	CEDA	Distriction	Gem	NAC NAC
Officers Flats(A, B, C)	Model / Saries		ACN-1137N	m A		EA			EA	Ormand	Continental/Hotel er.ACN - 1131N,ACN- 1153N,	EA	EA TO	N.S.	EA	Flora	Omnood	Omigna Mydal	er,ACN-1153S	Ormand	EA	EA	EA .
Sr. Or	Make		Jaquar	Roca		Euronics	Plumber	Gem	Marc	CERA	Jaquar	Plumber	Cen	Marc	RAK	Hindware	CEBA	Jacobs	amber	CERA	Plumber	Gem	RAK
Sr. Officers Flats	Model / Series		Cordnems, ACN- 1137N, AKP CHR 35735P, AKP CHR 35735P, ACN- 1137N	EA			EA.	S	EA	Ormond	ACN-1153N, Continental (CAN- 1155S)	EA.	EA	Ę	EA	EA	Ormond	Continental Kubb.	ACN-11556, AKP35753PS.AC N7753	Ormand	EA	EA A	EA
	Make		Jaquar	Roca		Euronics	Plumber	Gem	Marc	CERA	Laguar	Plumber	Gem	Marc	RAK	BURMDUSH	CERA	Jaguer	octore and	CERA	Plumber	Marc	RAK
Contract of the Contract of th	Model / Series		Continental, ABS type Audo Sensoronic, ARC / ALD Series	Standard(INSPIRA	Sersio)	91020IS06N	5	3	5	Ormond	1151, 1153,ACN-1153N, Confinental (CAN- 1155S),Hoteler, ARC , ALD Series	EA.	EA	EA	EA	EN	Omions	1151N, ACN-1151N,	Continental (CAN- 1155S), Hoteler, ARC . ALD Series	Ormand	E A	m n	A
2001100											Scap Dish Holder should be glassiftere material		1		1				Proposed models are with 1d	_	1		L

+		Clas	Class IV Flats	Class	Class III Flats	Officers	Officers Flats(A, B, C)	Sr. O	Sr. Officers Flats		Office Building	Remarks
No.	Item Description	Make	Model / Series	Make	Model / Series	Make	Model / Series	Mako	Model / Series	Make	Model / Series	
21 55	SS Towel Rod											
		Jaquar	single towerral Jaquar 600mm long ACN11115M	serber	single towel rail 600mm long ,ACN1111SM	Jaquar / Crome Plated	ACN 1111SM . ACN- 7711, AKP35711P 8, ACN/7711	rectoer	AGN-1111NM, AGN- 7711,Kubis,AKP35 71PS	Jadnar	ACN-1111NM, AGN- 7711, Kubik, AKP3571PS	
-		CERA	Hera	CERA	Montana	CERA	Omond	CERA	EA	CERA	Omond	
-		Plumber	EA	Plumber	EA	Plumber	EA	Plumber	EA	Plumber	EA	
		Gem	EA	Gem		Gem	EA	Gem	EA	Gem	EA	
-		Marc	EA	Marc	EA	Marc	EA	Marc	EA	Marc	EA	Height of the Towel
90	OG Tours Ding											feet share the floor
	Birth swood					Jednar	Confinental, Hoteler, ACN CHR 1121BN, Alled	Jadna	Continental, Kubix, Jequel ACN CHR 1121BN, Alled	Jedner	Kubic prime, Continental ARC , ALD Series	level
			Not Ap	Not Applicable		CERA	Ormand	CERA	EA	CERA	Omond	
-						Plumber	EA	Plumber	EA	Plumber	EA	
1						Com	EA	Gem	EA	Gem	EA	
1		T				BAK		BAK	EA	RAK	FA	
3	Wash basin Tray				The second second					-		
		serber	Continental AC Jaquan	Jadnar	Continental AC Jaquar N1171N	Jerher	Kubik, Continental, ACN1171N, Alled,AKP35771P, ACN1173 CORN	Jaquar	Kubix. Continental, ACN1171N, Alled,AKP35771P, ACN1173(CORNE	Jaquar	Hoteler, Continental	1/Wash Basin tray length and width of Mimor should be of same. 2) Tray should be
		-				-	ER SELF)		R SELF)			at proper height to
1		Metro	Harmony	Metro	EA	Metro	EA	Metro	EA	Metro	EA	avoid user geang
		Phuber	EA	Plumber	EA	Plumber	EA	Plumber	EA	Plumber	EA	100
1		Marc	EA	Marc	EA	Marc	EA	Marc	EA	Marc	E	
1		RAK	EA	RAK	EA	RAK	EA	RAK	EA	RAK	EA.	
24 K	Kitchen Sanitary Fittings SS Kitchen Sink	20						33				
		NRALI	NIRALI Grace	NIRALI	Omni, Grace, Popular					NIRALI	Elegance, Popular	
-		Javes	Galarce	Savns	Galacv	100				Jayna	Galary	
		Neelkanth	Inset celebrity, a Neekanth	Neekanth	EA		Not Ap	Not Applicable		Neekanth	Inset, celebrity, arrow	
+		Section 1	mow.	Discount	2.4	000				Dismond	5.0	
+		Lyamond	5	Dismond	EA					Arringm	Are Series	
255	SS Kitchen Sink with Drain board	un board		Li redecessi	100						Tree contract	
						NRALI	Olympia, Elegance	NIRALI	Lucor, Elegence, Popular	NIRALI	Elegance	
			Not Ap	Not Applicable		Anupam	Elte Series	Anupam	Ette Series	Anupam	Elle Series	
							SBSD 07	Jayna	27	Jayns	SBSD 07	
-						Noelkanth	Bonus	Neekanth	Borus	Neekanth	Bonus	

T	T	T	T	1			T		29		1	T	T	T	22	П	T	T	T	T	27		T	T	I		I	T		26		N so	
									Locks and Latches						Kachen Accessories Modular section harries do usoners a annual section of the sec						CP Bress Swivel type long neck Sink tap with mozer									CP Brass Swivel type long neck Sink tap	Plumbing Fittings	Rem Description	
(appen)	2000	Haffala	Doma	Heffich	Ozone	EDOD			Code				1	1	dular siscoon ii	Kohler	Marc	Gem	Planber	Hindusen	g nock Sink ta	INGREE	TI SOWGED	Middle C	Comm	Philipper	CODE	Madro	Jaquer	g neck Sink tap		Make	Class
E.	EA	Haffada	A.B	EA	5	100	A D	Negri laszh	8849 7 Lawer				Not A		miga oo egine	EA Section	EA	E	EA	EA	Continental	153	5	7 7	0 0	2	To see 1 and 1	Harmony	Continental			Model / Series	Class IV Flats
Conso	Codes	EA	Dorma	Herrich	CZONE	Cooper	n		Godne			***************************************	Not Applicable			Kohler	Marc	Gem	Plumber	Hindware	suber	Company of the Company of	Kohine	Hindware	Marc	Com	Distribut	Metro	Jeguar			Mako	CHIC
Europa	EA.	Haffele	EA	EA	100	EA.	43	Ngri sion, Martine Lock	8512, 7 Lever								EA	EA	S.	9	Continental	200	E C	EA	EA	FAS	FA	Xperia	Compensa			Model / Series	CHEST III COM
Europa	Godrei	Haffele	Dorma	CONTRACT	Contract of the last	Coore	Eboo		Godne	Gode	Haffeld	Dorma	Hettich	Steek	Ebco	Konst	Marc	Gem	Plumber	Hindware	Jaquar / Crome Plated	-	Kohlar	Hindware	Marc	Gem	Plumber	Hindware	Suppose			Make	The second second
Europa	EA	EA	P.A	5	TI ST	TI A	m >	Tribed Deadhold 2G (Sain Nickel Frietz), with Cylander, product code 4500, Ultra Morise universal handers, product code 4757, Lock one slets kay and one side kay and one side kay, product code 5608, Morise Lock, Ultra XL-Rim deadhood	Night Latch, Ultra	EA	EA	Na.	EA	Elnora	Promotion drawer system	EA	EX	EA	EA	Contessa Plus	Continental, OpalQQT 7309 (Queen's/Quarter Turn) , Florentine series			Flora			EA	Contessa Plus	Florentine series, CON CHR 347 KNM			Model / Series	And the landers of the second
Europa	Godre	Haffele	Dome	11000000	Hattich	Ozone	Ebco		Godnej	Connect	Pidition	Doma	Hettich	Sleek	Eboo	Notice	MOIC	Gem	Plumber	Hindware	Jerker	200,000	Kohler	Hindware	Marc	Gem	Plumber	Hindware		lanuar		Make	
EA	TA	S	25	500	43	EA	EA	(Sprin Noted Fried), (Sprin Noted Fried), (product) (code -6020 j. Ultra Morisa urivers all hardest, product code -6020 j. Lock one side hardest product entry J. Lock one side hard j. (Poduct code - 5000, Morisos deadfort hardest	Night Latch, Little	100	T 5	EA CA	EA	Elnora	Promotion drawer system	5	5	EA	EA	Contassa Plus	Continental Opal Lyric , Florentine series		EA	EA	EA	EA	EA	Contessa Plus	力"	Continental Opsi.		Model / Series	
Europa	GOOR	BIBLISH	Lindbon Commo	Dorma	Hetich	Ozone	Ebco	A STATE OF THE PARTY OF THE PAR	Godre	00000	Godes	Haffala	Hemon	Sleek	EB00		Kohler	Com	Humber	Hindware	raguer	1000	Kohler	Hindware	Marc	Gem	Plumber			Jacobi		Make	
EA	100	100	100	EA	EA	EA	Securex	Look, Familian Look, navial	8812, Mortice Lock, Ulta		EA	EA CO	PHODO	CORRE	Ebco		EA	7	3	2 5	Continental, Florentine		T 3-	3	T A	EA	7	1	Forertine, ARC, ALD Series	Continental.		Model / Series	
	-	-																															The street of th

Making			Class	Class IV Flats	Class	Class III Flats	Officers P	Officers Flats(A, B, C)	Sr. O	Sr. Officers Flats	5	Office Building	Remarks
Confinential Jaquar, Easco Continential Easco	S .0	Bem Description	Make	Model / Series		Model / Series	Make	Model / Series	Mako	Model / Series	Make	Model / Series	
Layer	30	Tower bolts, handles,	aldrops, hing	jes, coat-hook	s, door stopp	iers, etc.							
Heitich E.A Heitich Heitich E.A Heitich			Jaquar, Essoo	Confinental	Jaquar, Essco	Continental	Jaquar, Essco	Continental	Jaguar, Essco	CAN-1161N	Jaquar, Essoo	CAN-1161N	
Domina EA Domina EA Domina EA Domina EA Domina EA Domina EA Hoffele EA Shall MAR Goddwij C. Series, C. Casus Everlês C. Series, C. Casus Everlês Everleg, C. Gade C. Series, C. Casus Everlês Domaa Extra Hoffele C. Series, C. Casus Hoffele C. Series, C. Casus Everlês Domaa			Hettich	EA	Hettich			EA	Hettich	EA	Hettich	EA	
Haftee			Dorma	EA	Ботта			EA	Dorma .	EA	Dorms	EA	
Godeling E.A. Godeling E.A. Godeling E.A. Godeling E.A. Godeling E.A. Godeling E.A. SHALLIMARR E.A			Haffele	Haffele	EA			EA	Haffele	EA	Haffele	EA	
SHALIMARR E.A. SHALIMARR E.A. SHALIMARR E.A. SHALIMARR E.A. SHALIMARR E.A. SHALIMARR E.A. NAVBHARAT			Godrei	EA	Godrei			EA	Godnei	EA	Godrei	EA	
MAVBHARAT EA MATAPATICAGO Godfel CSertes COTTACTOR			SHALIMAR	EA	SHALIMAR	EA		EA	SHALIMAR	EA	SHALIMAR	EA	
Godrei C Series, Godrei Godrei G Series, G Godrei G Godrei G Series, G Godrei G G Godrei G G Godrei G G Godrei G G G G G G G G G G G G G G G G G G			NAVBHARAT	FA.	NAVBHARAT			EA	NAVBHARA	EA	NAVBHARAT	EA	
Goddes Costretos Costret	3.1	Door closures		200000000000000000000000000000000000000						All Control			
Four-time			Godnej	C Series, C071/C102	Godrej	D.	Godnej	C Series, C071/C102	Godine	C Series, C071/C102	Dorma	U1500,TS series,TS 68	
Hardwyn Baze Series			Everbe	8215162, Grace	Everille	8215162, Graca	Evente	8215162, Grace	Everte	8215152, Grace	Evertte	8215162, Grace	
Dormal U1500,15 Dormal U1500,15 Dormal U1500,15 Dormal U1500,15 Dormal Secries,15 68 Dormal Secries,15 68 Dormal Secries,15 68 Dormal Secries,15 68 Dormal Dormal EA Dormal Dorma			Hardwyn	Base Series	Hardwyn	Base Series	Hardwyn	Base Series	Hardwyn	Base Series	Hardwyn	Base Series	Magnet latch may be provided for
Ozone			Dorms	U1500,TS series,TS 68	Dorma	100	Dorma	U1500,TS series,TS 68	Dorma	U1500,TS series,TS 68	Godrej	C Series, C071/C102	doors wherever possible including
Hetisch E.A Hetisch			Ozone	EA	Ozone	EA		EA	Ozone	EA	Ozone	EA	assertion access
rings Not Applicable Not Applicable Note EA: Redwident to Advance Advance Note EA: Redwident to Advance Re			Hettich	EA	Hettich			EA	Hettich	EA	Hettich	EA	
Mote-EA:	32	Door floor springs											
Not Applicable Note EA Note EA Note EA											Godnej Dorma	D80/8710 8TS 65 , U1500	
Herdwyn Coore						NotA	(pplicable				Everille	8333575, 8215162	
Note EA : Note											Hardwyn	EA	
Note-EA: Note-E											Ozone	EA	
Not Applicable Note EA (33	Window Blinds									Vieta	44204.05	
Not Applicable MAK Hater Doughtes Note EA Rounder to Annua Annua Environment to Annua	T		Т								D'décor	Rioa 5 47110	
Note EA Note E						Not A	applicable (pp)				MAK	EA	
Noce EA (Note E											Huter Doughlas		
Node EA Node E											Nova	EA	
ADDAE					Note-EA: Equivalent to Above			Note- EA : Equivalent to Above		Note- EA:		Note- EA : Equivalent to Above	

Indicative List for Electrical Items

-			Indicative List for Electrical Items					
S. No.	Item Description	Make	Model / Series	Remarks				
		Anchor	Penta, Rider, Roma, THEA, VISION	1. 5A/6A, 5 pins sockets shall be provided. The				
	**	Crabtree	Athena, Thames, Murano	two middle pins of the socket shall be operable				
	Modular type Switch / Socket / Switch	Legrand	ARTEOR, Mylinc, Myrius	with ease to use mobile/Tablet charging point. If				
1	Plate / Regulator /	MK	Blenze Plus, WrapAround	required, two pin socket may be provided				
	Sockets for TV /	Schneider	ZENCELO	additionally.				
	Telephone / Cat-6	Siemens	Delta					
	Talephone / Gal-o	SSK	SSK Grand, Signature	Step type Fan regulator with uniform speed _ control shall be provided.				
		Almonard	Regular	1				
		Atomberg	EFFICIO, Renesa	1				
		Bajaj	Ultima (1200mm), Esteem (1200mm)	Farm with account to the control of				
2	Ceiling Fan	Crompton	Aura, BRIZ, HS PLUS (1200mm), BREEZE	Fans with copper winding with double ball bearing				
		Havells	ES 50	shall be procured. The size of ceiling fan (sweep				
		Khaitan	Euro, Kraze	may be decided based on the room size.				
	ļ.	Orient	Gratia, Summer Breeze, Summer King, Twister					
		Usha	Striker					
		Almonard	Tempest Mark II, Supreme					
		Atomberg	Efficio					
		Bajaj	Midea	1				
3	Wall Mounted Fan	Crompton	Highfio, SStorm2, wave plus	Metal body fans shall be preferred in Office				
	Tron mounted ran	Havells	Platina, swing, V3	buildings				
		Khaitan	Merlin, Paloma					
		Orient	Tomado, Trendz, WALL-44, Wall 47, Wind-pro, Wall 80					
- 4		Usha	Colossus (Aluminium Blade), Maxx Air, mist air					
		Almonard	Airvent					
		Bajaj	Bahar(metal), Maxima	Heavy duty Exhaust Fan with Double ball				
		Crompton	Brisk Air, Tidal air, Trans Air (metal)	bearing & Copper winding shall be provided in				
4	Exhaust Fan	Havells	Ventilair, Turboforce (Metal)	Office buildings.				
		Khaitan	Vento, Fresh Air(Metal)	Exhaust fans with suitable flaps shall be				
	Orient Ventilator, Hill Air (Metal)	Ventilator, Hill Air (Metal)	provided.					
		Usha	Crisp Air, Aeroclean(Metal)	1				
		Almonard	Mark II					
		Atomberg	Efficie +					
		Bajaj	Elite, MIDEA					
5	Periostal Fan	Havells Swing		Metal body fans shall be preferred in Office				
Ĩ	r cococarr an			building				
		Khaitan Flora, Magma						
Orient Stand, Stand Wind pro , To		Stand, Stand Wind pro , Tornado-II,	1					
		Usha	Mist Air, Maxx Air	1				
		Bajaj	Flexitron, Connect					
		Crompton	Radiance Ray Plus, Laser Ray, Light Linea.	1				
		Havelis	EdgeLit Slim	1				
	Name and E	Jaquar	Glaze	Preferably, LED tube light having the LM-79 repo				
6	LED Tube light	Orient	Eternal Grace	/ certificate from NABL accredited lab shall be				
	Philips Smart Bright, Endura Next, Astra Line, ESSENTIA	Smart Bright, Endura Next, Astra Line, ESSENTIAL TUBE, Slim line, Twin glow	procured.					
		Syska	Syska LED	1				
		Wipro	Garnet, Garnet Plus					
		Bajaj	Skylux, Skylite, Auralite, Waffle					
	resolven E	Crompton	Aura, TROFFER	Preferably, LED fittings having the LM-79 report				
7	2x2 Light Fitting	Jaguar	Ultima, Sauver	certificate from NABL accredited lab shall be				
		Philips	SmartGlow, GreenSquare, Coreview					
		Wipro		procured.				
-			Garnet Slim, Garnet Wave					
		Bajaj						
	-	Crompton	PEC A MANAGEMENT AND A					
	-	Havells	BEE 3 star or higher rated LED bulb as per the site					
8	LED Bulb / lamp	Jaquar	requirement shall be procured. Wherever BEE star rating is					
	end build riamp	Orient	not available, the energy efficient LED lamp/s shall be					
	-	Philips	procured based on latest equivalent Lumens per watt					
	-	Surya	declared by BEE (www.beestarlabel.com).					
		Syska						
		Wipro						

S. No.	Item Description	Make	Model / Series	Remarks		
10.		AO Smith	HSE-VAS			
		Bajaj	Majesty PC Deluxe, Majesty Horizontal, New Shakti			
		Crompton	Amo Neo, Solarium Neo, Solarium Qube			
		Haier	ES 15V-T1, ES 25V-T1, ES 15H-T1, ES 25H-T1			
	Geyser / Water	Havells	Monza	BEE 3 star or higher rated water heaters as per		
9	Heater	Jaguar	Elena, ULT	the required capacity shall be procured.		
	1,100,100	Racold	Classico, CDR, CDR DLX, Etemo, Andris			
		Usha	Aqua Genie, Misty			
		Venus	Celo, Magma, Magma Plus, Splash			
		V-guard	Sprinhot Plus, Ema, Iris			
		Alfaa UV	Sparkle, E-Water			
	Water Purifier (UV	Blue Star	PRISTINA, ETERNIA			
10	Based)	Eureka Forbes	Dr Aquaguard ,Aquaguard, AquaSure			
		Kent	Ultra Star, Sterling UV, Maxx Star			
		Alfaa UV	Dewdrop			
	2000 100 100 100 100	Blue Star	GENIA, ARISTO, EXECELLA, ELANOR			
11	Water Purifier (RO	Eureka Forbes		RO system shall be used only if TDS levels an		
**	Based)	Kent	Supreme, Grand+, Grand star, Pearl, Prime, Super star	high.		
		LG	Multi stage RO system			
		Livpure	Glitz, Bolt, Pep+, Erivy+			
		Blue Star				
			Carrier			
		Daikin Haler				
		Hitachi BEE 3 star or higher rated air conditioner/s as per				
	Center Opposition of the Control					
	Split AC / Window					
12		Midea	the energy efficient air-conditioner/s shall be procured based			
	Tower AC	Mitusubhisi	on latest equivalent Coefficient of Performance (COP),			
		O-Genaral	Energy Efficiency Ratio (EER) or Indian Seasonal Energy			
		Panasonic	Efficiency Ratio (ISEER) declared by BEE.			
		Samsung				
		Toshiba				
		Trane				
		Voltas	700 F PE N - 101-1110			
		Elica	TCG slim BF, Nero, Wdat HAC	and the second second second		
		Faber ARCO 3D, Kutchina, Ruby Plus PB60BK, Stilo, Stilux, Tender, Topaz		Ducted Chimney shall be preferably used in the Kitchen. Due to site constraints, Ductless chimne		
13	Chimney	Hindware	Zita, Blaze, Jupiter, Pacific, Myra, Clara, Clarissa	is installed, a suitable exhaust fan in the kitcher		
		Glen	Glen SS	shall also be provided.		
		IFB	OLIM BF60 Plus, EPT-BF-BL 90, GL-15EP	3100 TOTAL #1011TOT		
		Kaff	Opec, Lumex, Lux			

NOTE: All required materials should get approved from the Bank's Engineer before using in the work.

Place:	Signature and seal of the tenderer
Date:	Name and Address:

C. APPENDIX HEREINBEFORE REFERRED TO

Defects liability Period	12 months from the date of issue of virtual completion certificate.				
2. Period of final measurement	Three months from the date of final completion of the work including settlement of final bill.				
3. Date of commencement	Within 14 th day from the date of award of work.				
4. Date of completion	170 days for entire work which shall be				
	reckoned from 14th day of work order or 30 days				
	per flat since handing over of the flat. Validity of rates will be for a period of 12 months.				
5. Liquidated Damages	₹1745 per day subject to maximum amount of				
o. Liquidated Barriages	10% of the contract amount for the entire work.				
6. Value of work for Interim Certificate	₹ 15.00 lakh				
7. Retention Percentage	5% from each bill				
8. Total Security Deposit	5% RMD + EMD				
9. Refund of EMD	On receipt of PBG.				
10.Period of honoring RA bill certificate	one month				
11. Period of honoring final bill certificate	Three months including measurement of work				
12. Interest for delayed payment	Three percent per annum				
13. Performance Bank Guarantee (PBG)	Bank Guarantee from any Scheduled Bank for				
	an amount equal to 5% of the Contract Amount				
	and valid till completion of the work plus 2 months beyond that. Submission of				
	months beyond that. Submission of Performance bank guarantee shall ensure				
	quality as stipulated in the tender in case of				
	delay in submission of PBG, amount equivalent				
	to PBG shall be recovered from the bills of the				
	contractor at Bank rate.				
14. Release of Performance Bank Guarantee	Release after one month from the virtual date of				
(PBG)	completion of work.				
15. Waterproofing Performance Bank	Not applicable				
Guarantee (WPBG)					
16. Release of Waterproofing Performance	Not applicable				
Bank Guarantee (WPBG)					
17. Released of RMD	After DLP, 12 months from the date of issue of				
	virtual completion.				

Date:-	Signature of the contractor with name & seal
Place:-	
	Address:

Phone/Mobile no.e-mail

SECTION VII

SCHEDULES (A to H)

Schedule A

Notes for Schedule of Quantities

1	The Schedule of Quantiti	es shall be read in conju	unction with the specifications,						
	Tender drawings and bid	documents. CONTRAC	CTOR shall not rely merely on the						
	description given in the S	Schedule of Quantities.							
2	Quantities of work indica	ted in the Schedule of Q	uantities are only approximate and						
	are given to provide a co	mmon basis for bidding.	The actual quantities of work shall						
	be ordered by Employer	as shown on the final of	drawings released for Renovation.						
	No claim shall be enterta	nined from CONTRACTO	OR if the actual quantities or items						
	of work differ from thos	e indicated herein, exc	cept where stated otherwise. The						
	Engineer-in-charge reser	ves the right to modify a	any aspect of the scope of Tender						
	at any time during the co	urse of work.							
3	The contractor shall fill hi	s rates and amounts for	all the items for the specified						
	quantities indicated in So	hedule of Quantity issue	ed by the Employer.						
4	Quoted Prices shall be in	Indian Rupees only.							
5	Rates and amounts shall	be entered in both figur	es and words. Non-compliance of						
	these conditions may rer	nder the Bid invalid at the	e discretion of the Employer.						
6	Unit Rates shall be subm	itted for all Items and th	ey shall be firm for the entire						
	duration of the contract and any approved extended period.								
7	The quantities of work actually carried out against each item shall be measured and								
	paid at the rates quoted in the Schedule of Quantities where applicable or otherwise								
	at such rates and prices	<u> </u>							
8			s rates the provision, maintenance						
		•	pever nature required for the proper						
		•	ary works for which specific items						
	have been provided in So								
9	Abbreviations used are a								
	i)	No.	Number						
	ii)	Cu m	Cubic metre						
	iii)	Sq m	Square metre						
	iv)	М	Metre						
	v)	LS	Lump sum						
	vi)	MT	Metric Tonne						
	vii)	Kg	Kilogram						

Schedule B

Material Testing and Quality Assurance Plan:

Contractor shall submit the detailed material testing and quality control plan if required or directed by the Bank's engineer as per the relevant IS codes and standards covering the entire scope of work as per schedule of quantity and specifications and on approval from Engineer-in-charge same shall be followed while executing the work within the cost quoted.

Schedule C

SAFETY CODE

- 1. First aid appliances including adequate supply of sterilized dressing and cotton wool shall be kept in a readily accessible place.
- 2. An injured person shall be taken to a public hospital without loss of time, in cases where the injury necessitates hospitalization.
- 3. Suitable and strong scaffolds should be provided for workmen for all works that cannot safely be done from the ground/floor.
- 4. No portable single ladder shall be over 8m in length. The width between the side rails shall not be less than 30cm (clear) and the distance between two adjacent rungs shall not be more than 30cm. When a ladder is used, an extra mazdoor shall be engaged for holding ladder.
- 5. The excavated material shall not be placed within 1.5m of the edge of the trench or half of the depth of trench whichever is more. All trenches and excavations shall be provided with necessary fencing and lighting.
- 6. Every opening in the floor of a building or in a working platform shall be provided with suitable means to prevent the fall of persons or materials by providing suitable fencing or railing whose minimum height shall be one metre.
- 7. No floor, roof or other part of the structure shall be so overloaded with debris or materials as to render it unsafe.
- 8. Workers employed on mixing and handling materials such as asphalt, cement mortar or concrete and lime mortar shall be provided with protective footwear and rubber hand-gloves.
- 9. Those engaged in welding works shall be provided with welder's protective eye shields and gloves.
- 10. No paint containing lead or lead products shall be used except in the form of paste or readymade paint.
- 11. Suitable facemasks should be supplied for use by the workers when the paint is applied in the form of spray or surface having lead paint dry rubbed or scrapped.
- 12. Overalls shall be supplied by the Contractor to the painters and adequate facilities shall be provided to enable the working painters to wash during the periods of cessation of work.
- 13. Hoisting machines and tackle used in the works, including their attachments, anchorage and supports shall be in perfect condition.
- 14. The ropes used in hoisting or lowering material or as a means of suspension shall be of durable quality and adequate strength and free from defects.

FIRE SAFETY CODE

- 1. Cutting / drilling machine and other electrically operated equipment used at site shall be plugged into correctly rated electrical outlets.
- 2. Only ISI marked 3 pin plug and other appliances and equipment shall be used.
- 3. Electrical power cables/wires used shall not have any joints and shall be properly rated.
- 4. All electrical appliances i.e. welding, drilling, cutting machine etc. shall be safely and securely earthed to prevent leakage current while in operation.
- 5. Before commencing the welding work for the first time on any day, fire section shall be informed and only after the site inspection by the Fire officers/Personnel, work shall be started.
- 6. Two buckets of water and sand shall be kept in an easily accessible area on the site
- 7. Fire extinguishers recommended and issued by fire officers shall be kept on the site.
- 8. Used paint drums shall be stored in specified store only after closing them properly.
- 9. Personal protective equipment such as safety shoes, hand gloves, welder's mask, ear plug, etc., depending upon the requirement of the work shall be provided by the Contractor to the workmen to prevent occupational health hazards.
- 10. The safety belt shall be provided by the Contractor and used by the workmen while working from height for more than 10' from Ground level.
- 11. None of the passages near lift lobby and staircases shall be used for stacking / dumping any kind of materials/waste.
- 12. Both the staircase doors shall be normally kept closed.
- 13. None of the fire extinguishers shall be removed/shifted from its designated location.
- 14. Power supply shall be switched off from the mains when equipment is not in use.
- 15. Wood-shavings and saw-dust generated from the work shall be collected on daily basis, removed from site and stored at the designated place in proper manner.
- 16. Any debris generated from the work shall be collected on daily basis, removed from site and stored at the designated place in proper manner.
- 17. Battery operated emergency light/torches shall be provided by the Contractor to the workmen while working beyond office hours.

Schedule D

LIST OF DOCUMENTS TO BE MAINTAINED AT SITE

Sr. No.	Description of the Document	Remarks
1	Contract Agreement.	Certified true copies of the contracts (Not Applicable)
2	Drawings	One set of all Architectural Interior layout plan , Electrical, AC and other drawings issued for the work shall well preserved by covering transparent polythene paper (Not Applicable)
3	Work Programme Chart	Showing latest item wise progress plan (Not Applicable)
4	Work instruction / Site order Book	For issue of instructions by Engineer-in-charge or his representative at site in the course of day to day supervision. This book shall be in the form of Triplicate book with machine numbered pages. After recording the instructions, one copy shall be taken by Engineer-in-Charge or his representative, another by the contractor and the third copy shall remain in the book on which the compliance shall be recorded by Contractor after taking required action.
5	Material at site Register	To record the material receipted and issued by on daily basis by the contractor.
6	Labor Report and Daily Progress Report (DPR)	To record the labour and DPR by the contractor. (Not Applicable)
7	Test Reports/ certificates for Materials/ equipment	To maintain record of test reports/ certificates received from manufacturers. (Not Applicable)
8	Measurement Book	To record measurements of works
9	Progress Review reports along with progress photographs	To maintain record of progress. (Not Applicable)
10	File and Register for Extra/Variation Order	To maintain record of extra/ variation items
11	Hindrance register	For recording the details of hindrances, reasons & its clearance with time period jointly signed by the Site Engineer/ Engineer-in-charge representative and the contractor's representative
12	Log Book of defects	To record defects noticed during inspection (Not Applicable)

<u>Schedule E</u> <u>General Rules and Instructions to Bidders - Information</u>

Bids in Two Bids System	2	Tender Inviting Authority – Regional Director Reserve Bank of India Estate Cell, Byculla, Mumbai Tel No. 02223028125 E Mail id estatebyculla@rbi.org.in Name of the Work- Internal repairs, re-painting and allied civil works in 18 Nos. of S type and 18 Nos of J type Officers' flats at RBI Gokuldham Quarters, Goregaon (East), Mumbai Estimated cost of work: ₹ 48.86 akh
	2, 14	Due Date and Time for submission of e-Tender/Bid (Bid close date)- 22/07/2025 up to 2:00 PM
		Tender submission mode: e-Tender
Earnest Money Deposit (EMD)	4(iii) and	EMD of ₹ 97,720/- in the form of NEFT or Bank Guarantee as per proforma annexed hereto shall be deposited in original at the office of tender inviting authority on or before the due date and up to 11:00 AM.
	11	EMD can also be remitted to Reserve Bank of India Account of on or before 2:00 PM of 21/07/2025. The account details for NEFT transactions are as under:
		Beneficiary Name- Reserve Bank of India
		A/c No 04869229925
		IFSC CODE- RBIS0MBPA04
		Proof of remittance indicating transaction number and other details shall be uploaded on Bank's approved e-tender portal along with other tender documents.
Clarifications	5	Not applicable
and pre-Bid Meeting		
Opening of Bids	16	Date of opening of tenders/bids (Part-I)22/07/2025 at 3.00 PM on e-Tender mode.
Bid validity	17	Bid validity – 3 months
Time for	23	Time allowed to complete the work: 170 days for entire work which shall
Completion of work		be reckoned from 14 th day of work order or 30 days per flat since handing over of the flat.
WOIK	<u> </u>	over or the nat.

Schedule F General Conditions of the Contract - Information

		i)	Name of the Work: Internal repairs re-painting and allied civil works in 18 Nos. of S type and and 18 Nos of J type Officer's flats at RBI Gokuldham Quarters, Goregaon(East).
		ii)	The Site – Reserve Bank of India, Gokuldham quarters, Mumbai – 400 063
Definition		iii)	The Employer – Regional Director Reserve Bank of India Estate Cell, Byculla, Mumbai
		xiii)	The Engineer-in-charge: Assistant Manager/ Manager/ Asst General Manager (Tech)/, Reserve Bank of India, Estate Cell, Byculla, Mumbai Central
		xxii)	The percentage considered to cover all overheads and profits – 15%
Discrepancies 8.2 The Competent and Adjustment of Regional Direct		Region Reserved	erve Bank of India de Cell, Byculla

CLAUSES OF CONTRACT

Performance	CLAUSI	 					
Guarantee	()	Time allowed for sub the date of award of		mance Guarantee from			
		Maximum allowable Performance Guarar above without penal	ntee beyond the p	me for submission of period specified in (i)			
	(iii)	Maximum allowable Performance Guarar above with late fee Guarantee per day -	e extension of tirentee beyond the p @ 0.1% of the a	me for submission of eriod specified in (ii) mount of Performance			
Recovery of	CLAUSI	E 1 A					
Security Deposit	Retention contract	on percentage – 5% : price	from every bill sub	oject to 5% of the			
Compensation for	CLAUSI	= 2					
Delay		y for fixing compensa	ation under clause	e 2:			
		e Bank of India Cell, Byculla					
	CLAUSI	E 5 (Not applicable)					
Time and Extension	Date of	commencement: 10t	h day from the da	te of award of work			
for Delay		owed for completion	•				
	commencement.						
		nes are specified in the	he table below:				
	Willostor	•		y from the date of award			
			ompletion of wo				
		commencemen	•	ik. 170 days ffolii			
		Milestones are	specified in the ta	able below:			
		Milestone No.	Milestone Target Amount in ₹ Lakh	achieving the progress (from date of commencement)			
		1 st	15.0	2 ND Month			
		2 nd	45.0	3 RD Month			
		3 rd	85.0	5 TH Month			
		4 th	Full amount	6 TH Month			
	Amount to	be withheld in case of	f non-achievement	the Milestone will be done			

	as und	der:						
					Milestone Torget emount			
			Specimen Milestones	Due date	Milestone Target amount			
			Chart Milestone					
			Project Start	D0	0			
			1st	D1	T1			
			2nd	D2	T2			
			(N-X)th	D(N-X)	T(N-X)			
			(N-X+1)th	D(N-X+1)	T(N-X+1)			
			(N-X+2)th	D(N-X+2)	T(N-X+2)			
			(N-1)th	D(N-1)	T(N-1)			
			Nth	D(N)	T(N)			
	ii. RA iii. Si iv. W A(N) =	A Bill date abili date ay, the liquid at a	e D(R) is after D(N) i. uidated damages mount for not achieved the series approving authority for gran Regional Directo Reserve Bank of Estate Cell, Bycu	e. N _{th} mi is 0.25% feving N _t N-1) when s of delated prity – Er nting Exter r, India	re T _(N-1) will be zero if N _{th} yed milestones.			
	(ii)	Resche	Mumbai eduling of Milestor	es -Fngi	ineer-in-charge			
		1.000.10						
	(iii)	Shifting	of date of comme	encemen	nt in case of delay in handing			
		over of	site - Engineer-in-	-charge	-			
Measurements of	CLA	USE 6 or	CLAUSE 6A					
Work Done	Clau	se applic	able – 6A					
Payment on	I CLAUSE I							
Interim Certificate								
to be Regarded as Advances		Gross value of work done together with net payment/ adjustment of advances for material collected, if any, since the last such payment eligible for raising Running Account bill (Interim payment) - Rs. 15 lakh						
		Retention bill	n percentage for I	nterim C	ertificates – 5% from every			

Total Retention Money - 5% of the Contract Price plus 5% Performance Bank Guarantee. Retention period for the Retention Money - up to successful completion of Defects Liability Period (DLP) Installment due after Completion - Performance Bank Guarantee submitted by contractor towards Performance Period of honouring interim certificates-1 month from the date of receipt of complete bill along with all the documents as specifications Action in case Work not done as per Specifications Action in case Work not done as per Specifications CLAUSE 11 A Authority for accepting reduced rate - Regional Director Reserve Bank of India Estate Cell, Byculla Mumbai CLAUSE 12 Deviation - Deviated Quantities and Pricing Contractor Liable for Damages, defects during defect liability period and Liquidated Damages Clause 17 Defects Liability Period - 12 months from the date of completion and handing over the Completion Certificate to the Employer Liquidated damages at the rate on ₹1745 /- per day subject to a maximum of 10% of the contract amount for the entire work. Competent Authority for deciding reduced rates - Regional Director Reserve Bank of India Estate Cell, Byculla Mumbai Electric power supply for work Alternate water supply arrangements CLAUSE 31 CLAUSE 33 CLAUSE 33 CLAUSE 33							
Completion of Defects Liability Period (DLP) Installment due after Completion - Performance Bank Guarantee submitted by contractor towards Performance Period of honouring interim certificates-1 month from the date of receipt of complete bill along with all the documents as specified in Special Conditions of Contract. Action in case Work not done as per Specifications CLAUSE 11 A		· · · · · · · · · · · · · · · · · · ·					
Guarantee submitted by contractor towards Performance		,					
Action in case Work not done as per Specifications CLAUSE 11 A Authority for accepting reduced rate — Regional Director Reserve Bank of India Estate Cell, Byculla Mumbai CLAUSE 12 Deviations Extent and Pricing Deviation Deviation - Deviation - Deviation - Deviated Quantities and Pricing Contractor Liable for Damages, defects during defect liability period and Liquidated Damages Authority for accepting reduced rate — Regional Director Reserve Bank of India Estate Cell, Byculla Mumbai CLAUSE 12 Deviation limit beyond which clause 12.2 C shall apply - 25% beyond the tender item quantity specified in the Schedule of Quantity CLAUSE 17 Defects Liability Period — 12 months from the date of completion and handing over the Completion Certificate to the Employer Liquidated damages at the rate on ₹1745 /- per day subject to a maximum of 10% of the contract amount for the entire work. Competent Authority for deciding reduced rates — Regional Director Reserve Bank of India Estate Cell, Byculla Mumbai CLAUSE 25 Competent Authority for referring the dispute — Regional Director, Reserve Bank of India Estate Cell, Byculla, Mumbai. Place of Arbitration — Mumbai, India W ater a n d Electric power supply for work Alternate water supply arrangements of cLAUSE 31 Bank will made available water and electricity power supply required at one point free of charge. Contractor shall arrange to make arrangement for connection with safety fixtures.		·					
Action in case Work not done as per Specifications Regional Director Reserve Bank of India Estate Cell, Byculla Mumbai CLAUSE 12 Deviations/ Variations Extent and Pricing Deviation Deviated Quantities and Pricing Contractor Liable for Damages, defects during defect liability period and Liquidated Damages Compared Pricing Compared Pricing CLAUSE 17 Defects Liability Period — 12 months from the date of completion and handing over the Completion Certificate to the Employer Liquidated damages at the rate on ₹1745 /- per day subject to a maximum of 10% of the contract amount for the entire work. Competent Authority for deciding reduced rates — Regional Director Reserve Bank of India Estate Cell, Byculla Mumbai CLAUSE 25 Competent Authority for referring the dispute — Regional Director, Reserve Bank of India Estate Cell, Byculla, Mumbai CLAUSE 31 Bank will made available water and electricity power supply required at one point free of charge. Contractor shall arrange to make arrangements		of receipt of complete bill along with all the documents as specified in Special Conditions of Contract.					
Specifications Regional Director Reserve Bank of India Estate Cell, Byculla Mumbai CLAUSE 12 Deviations Deviation - Deviated Quantities and Pricing Contractor Liable for Damages, defects during defect liability period and Liquidated Damages CCMUSE 17 Defects Liability Period – 12 months from the date of completion and handing over the Completion Certificate to the Employer Liquidated damages at the rate on ₹1745 /- per day subject to a maximum of 10% of the contract amount for the entire work. Competent Authority for deciding reduced rates – Regional Director Reserve Bank of India Estate Cell, Byculla Mumbai CLAUSE 17 Defects Liability Period – 12 months from the date of completion and handing over the Completion Certificate to the Employer Liquidated damages at the rate on ₹1745 /- per day subject to a maximum of 10% of the contract amount for the entire work. Competent Authority for deciding reduced rates – Regional Director Reserve Bank of India Estate Cell, Byculla Mumbai CLAUSE 25 Competent Authority for referring the dispute – Regional Director, Reserve Bank of India Estate Cell, Byculla, Mumbai. Place of Arbitration – Mumbai, India W ater and Electric power supply for work Alternate water supply for work Alternate water supply arrangements	Action in case Work						
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Deviations/ Variations Extent and Pricing Deviation - Deviated Quantities and Pricing Contractor Liable for Damages, defects during defect liability period and Liquidated Damages Competent Authority for deciding reduced rates − Regional Director Reserve Bank of India Estate Cell, Byculla Mumbai Settlement Disputes & Arbitration Settlement Supply forwork W ater a n d Electric power supply forwork Alternate water supply arrangements CLAUSE 17 Deviation limit beyond which clause 12.2 C shall apply - 25% beyond the tender item quantity specified in the Schedule of Quantity Deviation limit beyond which clause 12.2 C shall apply - 25% beyond the tender item quantity specified in the Schedule of Quantity Deviation limit beyond which clause 12.2 C shall apply - 25% beyond the tender item quantity specified in the Schedule of Quantity Deviation limit beyond which clause 12.2 C shall apply - 25% beyond the tender item quantity specified in the Schedule of Quantity Deviation limit beyond which clause 12.2 C shall apply - 25% beyond the tender item quantity specified in the Schedule of Quantity Deviation limit beyond which clause 12.2 C shall apply - 25% beyond the tender item quantity specified in the Schedule of Quantity Deviation limit beyond which clause 12.2 C shall apply - 25% beyond the tender item quantity specified in the Schedule of Quantity Deviation limit beyond which clause 12.2 C shall apply - 25% beyond the tender item quantity specified in the Schedule of Quantity Deviation limit beyond which clause 12.2 C shall apply - 25% beyond the tender item quantity specified in the Schedule of Quantity Defects Liability Period - 12 months from the date of completion and handing over the Completion Certificate to the Employer Liquidated damages at the rate on ₹1745 /- per day subject to a maximum of 10% of the contract amount for the entire work. Competent Authority for deciding reduced rates - Regional Director Reserve Bank of India Electric power Serve Bank of India Electric power Serve Bank	Specifications	Reserve Bank of India Estate Cell, Byculla					
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supply arrangements	•	at one point free of charge. Contractor shall arrange to make					
	supply	arrangement for connection with safety fixtures.					
CLAUSE 33	arrangements						
		CLAUSE 33					

Insurance	in	Contractor shall take following Insurance Policies:
respect damages	of to	Contractor's All Risk Policy for the full Contract Value for entire Contract Period
Persons Property	and	2) Workmen Compensation Policy for all workmen deployed at site
		3) Third Party Liability Policy as per following details:
		a) For injury to persons – ₹ 2 Lakh per person per accident
		b) For damage to property – ₹ 5 Lakh per accident
		Subject to overall ceiling as per extant Insurance guidelines
Employment		CLAUSE 34
Technical Si employees	tarr and	Minimum required Personnel at site shall be as below, failing which recovery at the specified rates as below shall be effected from the contractor:

Sr. No.	Designation	Minimum No. of personnel	Minimum Professional/ Technical Qualification	Minimum years of Relevant Experience	Rate of recovery per head per day for non- compliance
1	Site supervisor (Civil) (Full time)	1	B.E./B.Tech./ Diploma in civil engineering	3	Rs.1,000/day

Note - Site Supervisor shall be posted to site 6 days a week during execution of work and attendance shall be maintained duly authorized by Bank's engineer. Failure to deploy site supervisor will attract recovery as mentioned above.

Schedule G

GREEN BUILDING REQUIREMENTS

Reserve Bank of India (RBI) intend to follow Indian Green Building Council (IGBC) norms for Green Interiors space Internal repairs re-painting and allied civil works in 18 Nos. of S type and and 18 Nos of J type Officer's flats at RBI Gokuldham Quarters, Goregaon(East).. IGBC Green Interior involves complying with the green building specification like using of certain green materials, following of sustainable procedures and certain measures during Renovation/up gradation stage, as spelt out in this document. Accordingly, various parameters related to Green building have been incorporated in the design by the RBI/Employer. The contractor shall ensure to comply the material specifications/ works as per Schedule of Quantities for the respective items and all the work procedures/ processes as specified in this schedule.

To comply with Green Building requirement, wherever called for, the Contractor shall provide necessary documents / shop drawings issued by the manufacturers and this document shall generally cover test certificates, Letter of authorization in terms of standards, thermal values, and relevant data, MSDS, write-ups / detailed description of the particular material / equipment, as stipulated by the Engineer-in-charge prior to ordering the materials and after the supply of materials or at appropriate stages.

The contractor shall verify with the Engineer-in charge regarding the correctness of the green specification before ordering and procurement of materials and equipment supplied to the work.

If the material specifications, the shop drawings and the relevant documents do not meet the specified norms; it shall be the sole responsibility of the contractor to satisfy the specified Green norms by replacing the materials / equipment with the prior approval of the Engineer-in-charge.

The contractor shall ensure that the following facilities for workers are provided

- (i)First-aid and emergency facilities
- (ii)Adequate drinking water facilities
- (iii)Personal protective equipment
- (iv)Dust suppression measures
- (v) Adequate illumination levels in construction work areas

All Renovation activities over the duration of the project should be sequenced carefully to minimize the impact on the indoor air quality.

Note: The below photographs are given just for reference purpose, they do not refer to any specific brands/makes.





Cleaning Prior To Installation





Equipment covered during Construction Phase Phase



Equipment covered during Construction















Cleaning

<u>Segregated Waste Stored on Site – Cement Bags and Scrap area on Site marked with signage</u>





Schedule H

IMPORTANT INSTRUCTIONS FOR e - TENDER

Bidders are requested to read the terms & conditions of this tender before submitting their online tender.

Process of e-Tender:

A) Registration:

The process involves vendor's registration with MSTC e-procurement portal which is free of cost. Only after registration, the vendor(s) can submit his/their bids electronically. Electronic Bidding for submission of Technical Bid (part I) as well as Price Bid (part II) will be done over the internet. The Vendor should possess Class III signing type digital certificate. Vendors are to make their own arrangement for bidding from a PC connected with Internet. MSTC is not responsible for making such arrangement. (Bids will not be recorded without Digital Signature).

SPECIAL NOTE: THE TECHNICAL BID (part I) AND PRICE BID (part II) HAVE TO BE SUBMITTED ON-LINE AT https://www.mstcecommerce.com/eprocn/
1) Vendors are required to register themselves online with

https://www.mstcecommerce.com/eprocn/

2). Vendors will receive a system generated mail confirming their registration in their email which has been provided during filling the registration form. In case of any clarification, vendors may contact RBI/MSTC, (before the scheduled time of the e-tender).

Contact person (RBI):

- 1. Shri Pappu Kumar (A.M Tech-Civil) Mobile No. 9990805590, Email: pappukumar@rbi.org.in for Technical Query
- 2. Shri Ketan Dangar, (Asst.Manager Mobile No. 9033742436) <u>-kddangar@rbi.org.in</u> for e-tender query.

Contact person (MSTC Ltd):

- 1. Mr Tanmoy Sarkar, Deputy Manager; Email id: tsarkar@mstcindia.co.in Phone No: 8349894664
- 2. Ms. Rupali Pandey, Asst. Manager- rpandey@mstcindia.co.in Mobile 9458704037
- 3. Mr. Abhishek Kr. Kanaujia, Executive Mobile 9953089772
- 4. Helpdesk at MSTC Mumbai for vendors 022-22886268/22822789
- 5. Helpdesk Landline -- 022 22870471/022 22886266/033 22901004

Google hangout ID- (for text chat)- mstceproc@gmail.com

B) System Requirements:

- i. Windows 7 or above Operating System
- ii. IE-and above Internet browser.
- iii. Signing type digital signature
- iv. Latest updated JRE 8 (x86 Offline) software to be downloaded and installed in the system.

To disable "Protected Mode" for DSC to appear in the signer box following settings may be applied.

- Tools => Internet Options => Security => Disable protected Mode If enabled- i.e, Remove the tick from the tick box mentioning "Enable Protected Mode".
- Other Settings:

Tools => Internet Options => General => Click On Settings under "browsing history/ Delete Browsing History" => Temporary Internet Files => Activate "Every time I Visit the Webpage".

To enable ALL active X controls and disable 'use pop up blocker' under Tools→Internet Options→ custom level (Please run IE settings from the page https://www.mstcecommerce.com/eprocn/ once)

The Technical Bid (part I) and the Price Bid (part II) shall have to be submitted online at https://www.mstcecommerce.com/eprocn/. Tenders will be opened electronically on specified date and time as given in the Tender.

All entries in the tender should be entered in online Technical & Price Bid Formats without any ambiguity.

Special Note towards Transaction fee:

The vendors shall pay the transaction fee using "Transaction Fee Payment" Link under "My Menu" in the vendor login. The vendors have to select the particular tender from the event dropdown box. The vendor shall have the facility of making the payment either through NEFT or Online Payment. On selecting NEFT, the vendor shall generate a challan by filling up a form. The vendor shall remit the transaction fee amount as per the details printed on the challan without making change in the same. On selecting Online Payment, the vendor shall have the provision of making payment using its Credit/ Debit Card/ Net Banking. Once the payment gets credited to MSTC's designated bank account, the transaction fee shall be auto authorized and the vendor shall be receiving a system generated mail. <u>Transaction fee is non-refundable.</u> A vendor will not have the access to online e-tender without making the payment towards transaction fee.

NOTE

Bidders are advised to remit the transaction fee well in advance before the closing time of the event so as to give themselves sufficient time to submit the bid.

Information about tenders /corrigendum uploaded shall be sent by email only during the process till finalization of tender. Hence the vendors are required to ensure that their Email ID provided is valid and updated at the time of registration of vendor with MSTC. Vendors are also requested to ensure validity of their DSC (Digital Signature Certificate).

E-tender cannot be accessed after the due date and time mentioned in NIT.

Bidding in e-Tender:

- a) Vendors need to submit necessary EMD (Earnest Money Deposit), Transaction fees (If any) to be eligible to bid online in the e- tender. Transaction fees are non-refundable. No interest will be paid on EMD. EMD of the unsuccessful vendor(s) will be refunded by the tender inviting authority in due course.
- b) The process involves Electronic Bidding for submission of Technical and Price Bid.
- c) The vendor(s) who have submitted transaction fee can only submit their Technical Bid and Price Bid through internet in MSTC website

https://www.mstcecommerce.com/eprocn/ → e-

procurement \rightarrow PSU/Govtdepts \rightarrow Login under RBI \rightarrow My menu \rightarrow Auction Floor Manager \rightarrow live event \rightarrow Selection of the live event.

- d) The vendor should have running JAVA application. This exercise has to be done immediately after opening of Bid floor. Then they have to fill up Common terms/Commercial specification and save the same. After that, they should click on the Technical bid. If this JAVA application does not run, then the vendor will not be able to save/submit his Technical bid.
- e) After filling the Technical Bid, vendors have to click 'save' for recording the same. Once the Price Bid link becomes active and the details are filled up, vendors have to click on "save" to record the Price bid. After both the Technical bid & Price bid have been saved, vendor has to click on the "Final submission" button to register the bids
- f) Vendors are instructed to use Attach Doc button to upload documents. Multiple documents can be uploaded. In all cases, vendors are advised to use their own ID and Password along with Digital Signature at the time of submission of their bids.
- g) During the entire e-tender process, the vendors will remain completely anonymous to one another and also to everybody else.
- h) The e-tender floor shall remain open from the pre-announced date & time and for as much duration as mentioned above.
- All electronic bids submitted during the e-tender process shall be legally binding on the vendor. Any bid will be considered as the valid bid offered by that vendor and acceptance of the same by the Buyer will form a binding contract between employer and successful bidder for execution of the work.
- j) It is mandatory that all the bids are submitted with digital signature certificate otherwise the same will not be accepted by the system.
- k) The vendor should upload all the credentials / documents as per format of Bank along with technical bid. Otherwise the tender will be treated as cancelled.
- l) Employer reserves the right to cancel or reject or accept or withdraw or extend the tender in full or part as the case may be without assigning any reason thereof.
- m) No deviation of the terms and conditions of the tender document is acceptable. Submission of bid in the e-tender floor by any vendor confirms his acceptance of terms & conditions for the tender. Any order resulting from this tender shall be governed by the terms and conditions mentioned therein.

- n) The tender inviting authority has the rightto cancel this e-tender or extend the due date of receipt of bid(s) without assigning any reasons thereof.
- Vendors are requested to read the vendor guide and see the video in the page https://www.mstcecommerce.com/eprocn/ to familiarize them with the system before bidding.
- p) Vendors are requested to quote GST as per Government rules. No change in quoted rates will be accepted.

I/We hereby declare that I/we have read and understood the information provided in Schedule A to Schedule H above.

Place	Signature of bidder with seal
Date	

SECTION VIII

ANNEXURES

TO

VARIOUS SECTIONS AND SCHEDULES

Annex 1

<u>Pre-qualification / Eligibility Criteria forms</u> (Not Applicable)

Format 1

Basic Information

1(a)	Name of the Contractor/firm	
2.	Details of registration of the firm: whether Sole Proprietorship/ Partnership firm /Private Limited/ Limited or Cooperative Body etc.	
2(a)	Name of the proprietor or Partners./ directors :	
3(a)	Registered Address:	
3(b)	Address for correspondence	
4(a)	Contact Person	
4(b)	Designation	
4(c)	Telephone:	
4(d)	Mobile no.	
4(e)	FAX/Tele-fax:	
4(f)	e-mail id	
5	GST Registration details and no.	
5(a)	Details of registration of labour, ESI, EPF if any	
6	Number of years of experience of contractor / Firm of contractor in the field.	
7	In case the company is subsidiary, the involvement, if any, of the Parent Company in the Bank's proposed work:	

8	Was the applicant ever required to suspend the eligible works for a period of more than Four months continuously after commencement? If yes, then furnish the reasons thereof.	
9	Has the agency or any constituent partner in case of partnership firm, ever abandoned the awarded works before their completion? If so, give name of the project and reasons for abandonment.	
10	Has the agency or any constituent partner in case of partnership firm, ever been debarred /black-listed for competing in any organization at any time? If so, give details	
11	Has the agency or any constituent partner in case of partnership firm, ever been convicted?	
12.	Whether the agency is involved in frequent civil suit /litigations in the contracts/being executed now. If yes please furnish the details in proforma given below.	Yes / No

SI no	Name of the project and Employer	Nature of work	Work order No and Date	Present stage of work	Value of contract	Brief details of litigation
1.	2.	3.	4.	5.	6.	7.

Signature of bidder

Name & Designation

Date and Place

Office Seal:

PREVIOUS WORK EXPERIENCE (Not Applicable)

List of important similar works executed by the contractor/firm (including works completed prior to on or before.....)

SI no	Name of similar work	Nature of work involved in the contract (e.g.	Name of the owner/ client and Architect. Also	Cost of work		Period of completion			Reason for delay, if	Whether work was left	Litigation/ Arbitration , if any	Any other relevant
	and location	Renovation of office building, residential quarters).	indicate whether Government or Semi- Government or Private Body with full postal address.	Contract Amount (₹ lakh)	Actual value of work done (in ₹ lakh)	Date of commencem ent of work	Scheduled date of completion	Actual date of completion	any	incomplete or contract was terminated from either side?	with details.	informati on.
1.	2.	3.	4.	5 a	5 b	6a	6b	6c	7	8	9	10

Attach supporting documents

List of important similar works 'On Hand' (Not Applicable)

.

	1		T .		T _		1	
SI	Name of the	Nature of work	Name of the owner	Contract	Completion Period		Present stage of	Any other relevant
no	wok and	involved in the	and Architect	Amount in ₹			work with reasons	information
	location	contract					if the work is	
	location	Contract	Whether					
			Government or				getting delayed	
					Ctinulated	Evacated		
			Semi- Government		Stipulated	Expected		
			or Private Body with					
			full postal address.					
1	2	3	4	5	6(a)	6(b)	7	8

PREVIOUS EXPERIENCE (Not Applicable)

<u>Details of similar work/s (qualifying) completed during last five years ending March 31, 2020</u> (The work/s costing above the minimum value specified in pre-qualification criteria)

SI no	Name of similar work and location	Nature of work involved in the contract (e.g. Renovation of office buildings/ residential quarters).	Name of the owner/ client and Architect. Also indicate whether Government or Semi-Government or Private Body with full postal address.	Name, e-mail ID, telephone (land line and mobile) nos., Fax no. of the contact executive (the person of bidders client who can be contacted by the bank in case it is so	Contract Amount (₹ lakh)	Actual value of work done (in ₹ lakh)	Period of Date of common cement of work	Schedule d date of completio n n	Actual date of completi on	Reason for delay, if any	Wheth er work was left incomp lete or contrac t was termina ted from either side?	Litigation n/Arbitration, if any with details.	Any other relevant information.
1.	2.	3.	4.	needed). 5.	6 a	6b	7a	7b	7c	8	9	10	11

<u>CLIENT's CERTIFICATE REG. PERFORMANCE OF CONTRACTOR</u> (On Client's Letter Head) (Not Applicable)

Name	& address of the Client :		
De	etails of Works executed by Shri /M/s :		
1.	Name of work with brief particulars	:	
2.	Agreement No. and date	:	
3.	Agreement amount	:	
4.	Date of commencement of work	:	
5.	Stipulated date of completion	:	
6.	Actual date of completion	:	
7.	Details of compensation levied for delay (indicate amo	ount) if any :	
8.	Gross amount of the work completed and paid	:	
9.	Name and address of the authority under whom works	s executed:	
10.	Whether the contractor employed qualified Engineer of	during execution of work?	
11.	i) Quality of work (indicate grading)	:	Outstanding/Very Good/ Good/Satisfactory/poor
(ii) Am	t. of work paid on reduced rates, if any		

- 12. i) Did the contractor go for arbitration?
- ii) If yes, total amount of claim
- iii) Total amount awarded
 - 13. Comments on the capabilities of the contractor.

a) Technical proficiency : Outstanding/Very Good/ Good/Satisfactory/poor

b) Financial soundness : Outstanding/Very Good/Good/Satisfactory/poor

c) Mobilization of adequate T&P : Outstanding/Very Good/Good/Satisfactory/poor

d) Mobilization of manpower : Outstanding/Very Good/Good/Satisfactory/poor

e) General behavior : Outstanding/Very Good/Good/Satisfactory/poor

Signature of the Reporting Officer* with Office seal

Note: (i) All columns should be filled in properly

* Clients Report/certificate (a) for each of qualifying similar completed works carried out for Government/ public sector companies, the certificate should be signed by the concerned Executive Engineer or an officer in an make or higher rank (b) for each of the qualifying similar completed works carried out for Private companies shall accompany Tax deduction at source, TDS certificate has to be submitted for proving the credentials/contract amount.

FINANCIAL STATUS (Not Applicable)

Sr.no.		Assessment Year					
	Details	₹ in lakh	₹ in lakh	₹ in lakh	₹ in lakh		
1	Annual financial turn over certified by Charted Accountant.						
2	Income Tax returns for the year	NIL					

Note:

i. Statement shall be supported by copies of audited financial statements/ accounts of the business of the bidder duly certified by a Charted Accountant. The Income Tax Clearance Certificates / Income Tax Assessment orders along with the latest final accounts of the business of the contractor duly certified by a Chartered Accountant, copied of the Income Tax clearance Certificate/ Income Tax assessment orders along with the latest final accounts of business of the contractor duly certified by a Charted Accountant as a proof creditworthiness.

FORM OF BANKERS' CERTIFICATE FROM A SCHEDULED BANK (On Bankers' Letter Head) (Not Applicable)

To, Shri Regional Director /CGM Officer -in-Charge Reserve Bank of India Estate Department,Office,
This is to certify that to the best of our knowledge and information M/s. /Shria customer of our bank having marginally noted address,
Are/is respectable and can be treated as good for any engagement up to a limit of ₹ (Rupees
). This certificate is issued without any guarantee or responsibility on the bank or any of its officers.
For the Bank with Name, Designation & Seal

Note:- (i) Bankers' certificates should be on letter head of the Bank

(ii) In case of partnership firm, certificate to include names of all partners as recorded with the Bank.

Details of Bidder's Banker (Not Applicable)

1	Name and full Address of the Banker	
2	Name of contact executives, Email ID, contact numbers (land line and mobile), Fax number etc.	
	(The person can be contacted at the office of their banker by the Bank in case it is needed.)	

Format 1A

List of Technical Personnel, Giving Details about their Technical Qualifications, Experience including that in RBI

Sr. No.	Name	Age	Qualifications	Construction experience	Nature of works handled	Name of the projects handled costing more than ₹ lakh	Date from which employed in your organization	Indicate special experience (if any) such as Advanced Construction management techniques like CPM/PERT and indicate projects in which such techniques were employed if any
1.	2.	3.	4.	5.	6.	7.	8.	9.

Annex 2

<u>Draft Articles of Agreement</u>

(On Non Judicial Stamp Paper of appropriate value) यह करार की शर्तें मुंबई में को ARTICLES OF **AGREEMENT** made the _____day of एक पक्ष भारतीय रिजर्व बैंक जिसका केंद्रीय कार्यालयbetween मुंबई में है (इसके पश्चात जिसे नियुक्ता कहा गया है) the Reserve Bank of India having its Central Office और दूसरा पक्ष है (जिसे at Mumbai, (hereinafter called "the Employer") of the इसके बाद ठेकेदार कहा गया है) के बीच हुआ है। one part and (hereinafter.....called"the Contractor") of the other part. जबिक नियोक्ता **आरबीआई गोकुलधाम कार्टर,** WHEREAS the Employer is desirous of carrying out the work of Internal repairs re-painting and गोरेगांव (पूर्व), मुंबई में एस टाइप के 18 और जे allied civil works in 18 Nos. of S type and 18 टाइप के 18 अधिकारी फ्लैटों में आंतरिक मरम्मत. Nos of J type Officer's flats at RBI पनः पेंटिंग और संबद्ध सिविल कार्य करवाने का Gokuldham Quarters, Goregaon (East), इच्छुक है और किए जाने वाले कार्यों का वर्णन करने Mumbai and has caused drawings वाले रेखाचित्र और विशिष्टताएं प्रदान की है। specifications describing the works to be done. AND WHEREAS the said drawings. और जबकि उक्त रेखाचित्रों, विशिष्टताओं और मात्राओं Specifications and the Schedule of Quantities have की अनुसूची पर इसके पक्षकारों द्वारा या उनकी ओर been signed by or on behalf of the parties hereto. से हस्ताक्षर किए गए हैं। AND WHEREAS the Contractor has agreed to execute upon and subject to the Conditions set forth और जबिक ठेकेदार यहाँ तय की गई शर्तीं, विशेष शर्तीं herein and to the Conditions set forth in the Special में उल्लिखित शर्तों तथा संविदा की शर्तों एवं मात्राओं Conditions and in the Schedule of Quantities and की अनुसूची में बताई गई शर्तों पर (उक्त सभी को आगे Conditions of Contract (all of which are collectively सामृहिक रूप से " उक्त शर्ते" कहा जाएगा), उक्त hereinafter referred to as "the said Conditions") the works shown upon the said Drawings and/or डोविंग (रेखाचित्र) में दर्शाए और / या उक्त described in the said Specification and included in विशिष्टताओं में वर्णित और उक्त मात्राओं की अनुसूची the Schedule of Quantities at the Respective rate में दर्शाए कार्य, वहाँ पर तय की गई दरों के अनुरूप, therein set forth amounting to the sum as therein भुगतान के लिए देय राशि या ऐसी अन्य राशि जो उसके arrived at or such other sum as shall become payable there under (hereinafter referred to as "the तहत देय हो (जिसको इसके बाद " उक्त ठेका राशि" said Contract Amount"). के रूप में संदर्भित किया जाएगा") के अधीन कार्य करने के लिए सहमत है। अब यहाँ से इस प्रकार सहमति बनी है NOW IT IS **HEREBY** AGREED FOLLOWS: उक्त विचारणीय राशि के संदर्भ में, जो कि इस करार In considerations of the said Contract Amount to be

में तय तरीके के अनुसार भुगतान की जाएगी, ठेकेदार द्वारा उक्त रेखाचित्रों में दर्शाए गए एवं उक्त विशिष्टताओं तथा मात्राओं की अनुसूची में वर्णित काम को पूर्ण करने एवं शर्तों को कार्यान्वित करने के अधीन होगी।

नियोक्ता ठेकेदार को शर्तों मे उल्लेखित तरीके के अनुसार संविदा राशि या ऐसी अन्य राशि जो देय हो का समय पर भुगतान करेगा।

उक्त शर्तों में "वास्तुकार" शब्द का अर्थ इस संविदा के तहत नवीनीकरण कार्यों की वास्तु योजना और डिजाइनिंग आदि के उद्देश्य से 'वास्तुकार' होगा।

भारतीय रिज़र्व बैंक निर्माण कार्यों के पर्यवेक्षण, बिलों के प्रमाणीकरण, भुगतान और संविदा के विभिन्न नियमों, शर्तों और पूर्वापेक्षाओं के कार्यान्वयन के लिए सीधे व्यवस्था और प्रबंध करेगा।

यहाँ उल्लेखित शर्तें और विभिन्न अनुसूचियों को इस करार के आधार के रूप में पढ़ा और समझा जाएगा और यहाँ मौजूद पार्टियां अपनी ओर से उक्त शर्तों द्वारा बंधे हैं, स्वयं को उक्त शर्तों को समर्पित करते हैं और उक्त शर्तों में उल्लेखित अनुसार अपनी ओर से करार का निष्पादन करेंगे।

करार और यहाँ उल्लिखित दस्तावेज़ इस संविदा का आधार बनाएँगे

यह संविदा न तो एक निश्चित एक मुश्त संविदा है और न ही एक लघु कार्य संविदा है, बल्कि आरबीआई गोकुलधाम कार्टर, गोरेगांव (पूर्व), मुंबई में एस टाइप के 18 और जे टाइप के 18 अधिकारी फ्लैटों में आंतरिक मरम्मत, पुनः पेंटिंग और संबद्ध सिविल कार्य करवाने के लिए एक संविदा है। जिसके लिए वास्तविक मापी गई मात्राओं के अनुसार दरों और संभावित मात्राओं की अनुसूची में निहित दर पर या उक्त शर्तों में प्रदान की गई दर पर भुगतान किया जाना है। उक्त शर्तों में निधारित तरीके के अनुसार ठेकेदार सिविल निर्माण कार्यों से संबंधित सभी कार्यों, सेनेटरी

कार्य और फिटिंग, स्थायी जल आपूर्ति, विद्युत

इन्सटालेशन, फिटिंग, एयर कंडीशनिंग और अन्य संबंद्ध

paid at the times and in the manner set forth in the said Conditions, the Contractor shall upon and subject to the said Conditions execute and complete the work shown upon the said Drawings and described in the said Specifications and the Schedule of Quantities.

The Employer shall pay the Contractor the said Contract Amount or such other sum as shall become payable, at the times and in the manner specified in the said Conditions.

The term "Architect" in the said conditions shall mean 'Architect ' for the purpose of architectural planning & designing etc. of the Renovation works under this contract.

The Reserve Bank of India shall administer and directly arrange for supervision of works, certification of bills, making payments and implementation of various terms, conditions and stipulations of the contract.

The said conditions and various schedules shall be read and construed as forming part of this agreement, and the parties hereto shall respectively abide by, submit themselves to the said Conditions and perform the agreements on their part respectively in the said Conditions contained.

The agreement and documents mentioned herein shall form the basis of this Contract.

This Contract is neither a fixed Lump sum contract nor a Piece Work Contract but is a Contract to carry out the work in respect of Internal repairs re-painting and allied civil works in 18 Nos. of S type and 18 Nos of J type Officer's flats at RBI Gokuldham Quarters, Goregaon (East), Mumbai to be paid for according to actual measured quantities at the rate contained in the Schedule of rates and Probable Quantities or as provided in the said Conditions.

The Contractor shall afford every reasonable facility for the carrying out of all works relating to civil works, installation of sanitary work and fittings, permanent water supply, electrical installations, fittings, air conditioning and other

कार्यों से संबंधित सभी कार्यों को करने के लिए हर उचित सुविधा प्रदान करेगा और इस तरह के कार्यों के पूरा होने के बाद दीवारों, फर्श आदि को हुए किसी भी नुकसान को पुन: ठीक करेगा।

ancillary works in the manner laid down in the said conditions and shall make good any damages done to walls, floors etc. after the completion of such works.

नियोक्ता के पास इस संविदा के पूर्वाग्रह के बिना कार्य के किसी भी वस्तु (आइटम) को जोड़कर या हटाकर या उसी के कुछ भाग को बनाए रखकर रेखाचित्र और कार्य की प्रकृति को बदलने का अधिकार सुरक्षित है।

The Employer reserves to itself the right of altering the Drawings and nature of the work by adding to or omitting any items of work or having portions of the same arrived out without prejudice to this contract.

समय को इस संविदा के तत्व के रूप में माना जाएगा और ठेकेदार एतदद्वारा साइट को सौंपे जाने के तुरंत बाद या उक्त शर्तों में उल्लिखित कार्यारंभ की निर्धारित तिथि से, जो भी बाद में हो, काम शुरू करने और तथापि समय विस्तार प्रावधानों के अधीन सम्पूर्ण कार्य को पूरा कार्यादेश के 14 दिन से 170 दिन या फ्लॅट सोपे जाने के 30 दिन के भीतर पूर्ण करने के लिए सहमत है।

Time shall be considered as the essence of this Contract and the Contractor hereby agrees to commence the work soon after the site is handed over to him or from the scheduled date of commencement as provided for in the said Conditions whichever is later and to complete the entire work within **170 days** for entire work which shall be reckoned from 14th day of work order or 30 days per flat since handing over of the flat, subject nevertheless to the provisions for extension of time.

इस संविदा के तहत नियोक्ता द्वारा सभी भुगतान केवल मुंबई में ही किए जाएंगे। All payments by the Employer under this Contract will be made only at Mumbai

इस करार से जुड़े या किसी भी तरह से उत्पन्न होने वाले सभी विवादों को मुंबई में उत्पन्न माना जाएगा और उसका निर्धारण केवल मुंबई में स्थित न्यायालय के अधिकार क्षेत्र में होगा। All disputes arising out of or in any way connected with this agreement shall be deemed to have arisen at Mumbai and only Courts in Mumbai shall have jurisdiction to determine the same.

यह कि इस संविदा के कई अंशों को ठेकेदार द्वारा पूरी तरह से पढ़ा और समझा गया है। ठेकेदार निविदा में दी गई मात्रा से अधिक मात्रा के भुगतान के लिए तब तक हकदार नहीं होगा जब तक कि बैंक के प्रभारी अभियंता से विशिष्ट लिखित अनुदेशों के तहत आदेश नहीं दिया जाता है।

That the several parts of this Contract have been read by the Contractor and fully understood by the Contractor. The Contractor shall not be entitled for the payment for the quantities beyond the tendered quantities unless ordered for by specific written instructions from the Bank's Engineer-in-Charge.

ठेकेदार बैंक के बुनियादी ढांचे उपकरणों / प्रणालियों / आदि के बारे में प्रत्यक्ष या अप्रत्यक्ष रूप से किसी भी जानकारी, सामग्री और विवरण का किसी भी तीसरे पक्ष के साथ खुलासा नहीं करेगा, जो कि इस क़रार के संबंध में संविदात्मक दायित्वों के निर्वहन के दौरान ठेकेदार

The Contractor shall not disclose directly or indirectly any information, materials and details of the Bank's infrastructure/systems/equipment etc., which may come to the possession or knowledge of the Contractor during the course of discharging its contractual obligations in

या उसके कर्मचारियों के ध्यान में या ज्ञान में आ सकता है. और हर समय उन्हें सख्त गोपनीय रखेगा। ठेकेदार क़रार के विवरण को निजी और गोपनीय मानेंगे, सिवा इस सीमा के कि जो इसके तहत दायित्वों को पूरा करने के लिए या लागू कानूनों का पालन करने के लिए आवश्यक है। ठेकेदार बैंक की पूर्व लिखित सहमित के बिना किसी भी व्यापार या तकनीकी पेपर या अन्य जगहों पर कार्य की विशेषताओं को प्रकाशित नहीं करेगा, न ही प्रकाशित करने की अनुमित देगा या उजागर नहीं करेगा। ठेकेदार किसी भी गोपनीय जानकारी के प्रकटीकरण के परिणामस्वरूप नियोक्ता को हुई किसी भी प्रकार की हानि के लिए नियोक्ता को क्षतिपूर्ति करेगा। उक्त का पालन करने में विफलता को ठेकेदार की ओर से अनुबंध को भंग करने के रूप में माना जाएगा और नियोक्ता नुकसान का दावा करने और कानूनी कदम उठाने का हकदार होगा।

ठेकेदार इस बात को सुनिश्चित करने के लिए अपने कर्मचारियों के संबंध में सभी उचित कार्यवाही करेगा कि इस क़रार के तहत गोपनीय जानकारी के गैर -प्रकटीकरण के दायित्वों को पूरी तरह से संतुष्ट किया जा रहा है।

गैर प्रकटीकरण और गोपनीयता के संबंध में ठेकेदार-के दायित्व किसी भी कारण से होने वाले इस क़रार की समाप्ति या समापन को बचायेंगे।

15. कार्य स्थल पर महिलाओं के यौन उत्पीड़न की रोकथाम का खंड

ए) फर्म, बैंक के परिसर के भीतर अपने (फर्म के) कर्मचारी के खिलाफ यौन उत्पीड़न की किसी भी शिकायत के मामले में पूर्णत: जिम्मेदार होंगी, भारतीय रिज़र्व बैंक द्वारा क्षेत्रीय समिति के समक्ष शिकायत दर्ज की जाएगी और बैंक उस शिकायत के संबंध में उक्त अधिनियम के तहत उचित कार्यवाही की जाना सुनिश्चित करेगा।

connection with this agreement, to any third party and shall at all times hold the same in strictest confidence. The Contractor shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The Contractor shall not publish, permit to be published, or disclose any particulars of the works in any trade or technical paper or elsewhere without the previous written consent of the Employer. The Contractor shall indemnify the Employer for any loss suffered by the Employer as a result of disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the Contractor and the Employer shall be entitled to claim damages and pursue legal remedies.

The Contractor shall take all appropriate actions with respect to its employees to ensure that the obligations of non-disclosure of confidential information under this agreement are fully satisfied.

The Contractor's obligations with respect to nondisclosure and confidentiality will Survive the expiry or termination of this agreement for whatever reason.

15. Clause of Prevention of Sexual Harassment at Work place:-

a) The firm shall be solely responsible in case of any compliant of sexual harassment against its employee within the premises of the Bank, the complaint will be filed before the Regional Committee constituted by the Reserve Bank of India and Bank shall ensure appropriate action under the said Act in respect of the complaint.

बी.) बैंक के किसी भी कर्मचारी के विरुद्ध फर्म के किसी भी कर्मचारी की तरफ से यौन उत्पीड़न होने की कोई भी शिकायत का बैंक द्वारा गठित क्षेत्रीय शिकायत समिति द्वारा संज्ञान लिया जाएगा।

सी.) फर्म किसी भी मौद्रिक क्षतिपूर्ति के लिए जिम्मेदार होगा, जिसे फर्म के कर्मचारियों को शामिल करने वाली घटना में भुगतान करने की आवश्यकता हो सकती है, उदाहरण के लिए बैंक के कर्मचारी को कोई भी मौद्रिक राहत, अगर समिति द्वारा फर्म के कर्मचारी द्वारा यौन उत्पीडन किया जाना साबित होता है।

डी) फर्म कार्यस्थल पर यौन उत्पीड़न की रोकथाम और संबंधित मुद्दों के बारे में अपने कर्मचारियों को शिक्षित करने के लिए जिम्मेदार होगा।

ई) फर्म बैंक परिसर में नियोजित अपने कर्मचारियों की पूर्ण एवं अध्यतन सूची उपलब्ध कराएगा।

16. **गैर-प्रकटीकरण खंड** - ठेकेदार बैंक के बुनियादी ढांचे उपकरणों आदि के बारे में प्रत्यक्ष या / प्रणालियों / अप्रत्यक्ष रूप से किसी भी जानकारी, सामग्री और विवरण का किसी भी तीसरे पक्ष के साथ खुलासा नहीं करेगा, जो कि इस क़रार के संबंध में संविदात्मक दायित्वों के निर्वहन के दौरान ठेकेदार या उसके कर्मचारियों के ध्यान में या ज्ञान में आ सकता है, और हर समय उन्हें सख्त गोपनीय रखेगा। ठेकेदार करार के विवरण को निजी और गोपनीय मानेंगे, सिवा इस सीमा के कि जो इसके तहत दायित्वों को पूरा करने के लिए या लागू कानूनों का पालन करने के लिए आवश्यक है। ठेकेदार बैंक की पूर्व लिखित सहमति के बिना किसी भी व्यापार या तकनीकी पेपर या अन्य जगहों पर कार्य की विशेषताओं को प्रकाशित नहीं करेगा, न ही प्रकाशित करने की अनुमति देगा या उजागर नहीं करेगा। ठेकेदार किसी भी गोपनीय जानकारी के प्रकटीकरण के परिणामस्वरूप नियोक्ता को हुई किसी भी प्रकार की हानि के लिए नियोक्ता को क्षतिपूर्ति करेगा। उक्त का

- **b)** Any complaint of sexual harassment from any aggrieved employee of the firm against any employee of the Bank shall be taken cognizance of by the Regional Complaint Committee constituted by the Bank.
- c). The firm shall be responsible for any monetary compensation that may need to be paid in case the incident involves the employees of the firm, for instance any monetary relief to Bank's employees, if sexual violence by the employee of the firm is proved.
- **d)** The firm shall be responsible for educating its employees about prevention of sexual harassment at work place and related issues.
- **e)** The firm shall provide a complete and updated list of its employees who are deployed within the Bank's premises.

16. Non-Disclosure clause: The Contractor shall not disclose directly or indirectly any information, materials and details the Bank's infrastructure/systems/equipment etc., which may come to the possession or knowledge of the Contractor during the course of discharging its contractual obligations in connection with this agreement, to any third party and shall at all times hold the same in strictest confidence. The Contractor shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The Contractor shall not publish, permit to be published, or disclose any particulars of the works in any trade or technical paper or elsewhere without the previous written consent of the Employer. The Contractor shall indemnify the Employer for any loss suffered by the Employer as a result of disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the Contractor and the Employer shall be entitled to claim damages and pursue legal पालन करने में विफलता को ठेकेदार की ओर से अनुबंध को भंग करने के रूप में माना जाएगा और नियोक्ता नुकसान का दावा करने और कानूनी कदम उठाने का हकदार होगा।

ठेकेदार इस बात को सुनिश्चित करने के लिए अपने कर्मचारियों के संबंध में सभी उचित कार्यवाही करेगा कि इस क़रार के तहत गोपनीय जानकारी के गैर-प्रकटीकरण के दायित्वों को पूरी तरह से संतुष्ट किया जा रहा है।

गैर प्रकटीकरण और गोपनीयता के संबंध में ठेकेदार-के दायित्व किसी भी कारण से होने वाले इस क़रार की समाप्ति या समापन को बचागे।

remedies. The Contractor shall take all appropriate actions with respect to its employees to ensure that the obligations of non-disclosure of confidential information under this agreement are fully satisfied. The Contractor's obligations with respect to non-disclosure and confidentiality will survive the expiry or termination of this agreement for whatever reason.

17. न्यूनतम मजदूरी अधिनियम: ठेकेदार लागू न्यूनतम मजदूरी अधिनियम व श्रम अधिनियम का अनुपालन करेंगे। किसी भी सांविधिक नियम / अपेक्षाओं के अनुसार जारी नोटिस / दंड, यदि कोई हो तो, का भुगतान ठेकेदार द्वारा बैंक से किसी दावे के बगैर किया जाएगा।

17. <u>Minimum Wages Act:</u> - Contractor shall comply with minimum wage act and labour act in force. Notices /penalty, if any, issued /imposed by any statutory norms/requirements shall be paid by the contractor, without any claim to the Bank.

18. कोविड -19 की वर्तमान महामारी की स्थिति में पालन किए जाने वाले प्रोटोकॉल, हिफ़ाजती उपाय और सुरक्षा मानदंड : ठेकेदारों को कोविड -19 की वर्तमान महामारी की स्थिति के दौरान बैंक द्वारा निर्धारित सभी सुरक्षा, हिफ़ाज़ती मानदंडों और मानक प्रोटोकॉल का पालन करना होगा जैसे कि मास्क पहनना, हैंड सैनिटाइज़र का उपयोग करना, नियमित रूप से साबुन डिस्पेंसर से हाथ धोना, हाथ के दस्ताने पहनना, केवल कार्य स्थल से संबंधित श्रमिकों की आवाजाही, नियमित सुरक्षा जाँच आदि। इसका उल्लंघन करने पर बैंक के शिष्टाचार व सुरक्षा अधिकारी द्वारा प्रत्येक अवसर पर जुर्माना लगाया जा सकता है, जो ठेकेदारों को देय भुगतान से वसूल किया जा सकता है।

18. Protocols, safety measures and security norms of present pandemic situation of Covid-19 to be followed: The contractors shall follow all security, safety norms and the standard protocol laid down by the Bank during the present pandemic situation of Covid -19 like wearing mass, using hand sanitizer, regularly washing hands with dispensers, wearing hand glauses, movement of the workers only pertaining to the work place, regular security checks etc. The violation of the same may be entitled for penalty on each occasion imposed by the Bank's P & SO, which may be recovered from the payment due to the contractors.

19. संविदा की समाप्ति के कारण चूक के मामले में ठेकेदारों से वसूल की जाने वाली क्षतिपूर्ति :

यदि कार्य/संविदा के पुरा होने से पहले किसी भी पार्टी द्वारा संविदा को समाप्त कर दिया जाता है। यह माना जाता है कि, ठेकेदार निर्धारित समय अवधि और स्वीकृत विस्तार में उपर्युक्त कार्य को पूरा करने में विफल रहे हैं। बचा हुआ या शेष कार्य सीधे बैंक द्वारा ठेकेदारों के जोखिम और लागत पर किया जाएगा। इस तरह की जोखिम और लागत राशि यानी ठेकेदारों की निविदा दरों के आधार पर लागत और कार्य पुरा करने के लिए बैंक द्वारा की गई नई संविदा की दरों के अनुसार प्राप्त राशि के बीच अंतर की गणना से प्राप्त राशि। यह जोखिम और लागत राशि बैंक द्वारा ठेकेदारों को देय किसी भी राशि जैसे अंतिम बिल की सकल राशि, निष्पादन बैंक गारंटी राशि, संविदा की अद्यतित परिवर्तित प्रतिभृति जमा (ईएमडी और आरएमडी) इसके अतिरिक्त सभी संपदा प्रकोष्ठों / कार्यालय यानी संपदा कार्यालय, फोर्ट, , भायखला कक्ष, बीकेसी कक्ष इत्यादि में लंबित किसी भी अन्य बिल / बिलों सहित के समक्ष देय राशि में से वसुल की जाएगी, जो कि संविदा की जबरन समाप्ति और कार्य को पूर्ण करने में व्यर्थ हुए समय के कारण बैंक द्वारा उठाया गया एक प्रत्यक्ष वित्तीय नकसान है।

इसके साक्ष में, नियोक्ता और ठेकेदार ने अपने विधिवत अधिकृत अधिकारी के माध्यम से इन विलेखों के लिए अपने भाग निर्धारित किए हैं एवं दो कथित डुप्लिकेट को निष्पादित किये जा सकते हैं, दिन और वर्ष पहले यहाँ ऊपर लिखें गये हैं।

(यदि ठेकेदार एक साझेदारी या व्यक्तिगत स्वामित्व है)

इसके साक्ष में, नियोक्ता ने अपने विधिवत

19. Compensation to be recovered from the Contractors in case of default on account of termination of contract:

If the contract is terminated from either of the party before completion of work/contract. It is treated that, the contractors are failed to complete the captioned work in stipulated time period and the approved extension. The left over or balance work will be carried out directly by the bank at the risk and cost of the contractors. Such risk and cost amount i.e. amount arrived by evaluating the difference of cost between cost based on tender rates of the contractors and as per the rates of new contract engaged by the Bank for completion of work. This risk and cost amount will be recovered by the bank, which is a direct financial loss incurred by the bank on account of forced termination of contract and against the time lost in completion of the work from any amount payable to the contractors such as gross amount of final bill, Performance Bank Guarantee amount, up to date converted Security Deposit (EMD and RMD) of the contract further including amount payable against any other bill/bills pending at all the Estate Cells/Office i.e. Estate office, Fort, Mumbai, Byculla Cell, BKC Cell etc.

IN WITNESS WHEREOF the Employer and the Contractor have set their respective hands to these presents and two duplicates hereof the day and year first hereinabove written. (If the Contractor is a partnership or an individual)

IN WITNESS WHEREOF the Employer has set its hands to these presents through its duly authorized officials and the Contractor has caused its common seal to be affixed hereunto and the

अधिकृत अधिकारी के माध्यम से इन विलेखों के लिए अपने भाग निर्धारित किए हैं और ठेकेदार ने अपनी आम मुहर को यहां लगाया है और इसके बाद उसकी ओर से दो कथित डुप्लिकेट को निष्पादित किये जा सकते हैं, दिन और वर्ष पहले यहाँ ऊपर लिखें गये हैं।	said two duplicates/has caused these presents and the said two duplicates hereof to be executed on its behalf, the day and year first hereinabove written. (If the Contractor is a Company)					
भारतीय रिजर्व बैंक द्वारा हस्ताक्षरित और वितरित	SIGNED AND DELIVERED by the Reserve Bank of India by					
श्री के द्वारा	the hand of					
(नाम और पदनाम)	Shri (Name and Designation)					
इनकी उपस्थिति में -	In the presence of					
साक्षी -	Witnesses –					
1.	1					
पताः	Address:					
2	2					
पताः	Address:					
यदि भाग साझेदारी फर्म या व्यक्तिगत स्वामी है, तो सभी के द्वारा या सभी भागीदारों की तरफ से हस्ताक्षरित होना चाहिए	If the part is a partnership firm or any individual should be signed by all or on behalf of all the partners.					
के द्वारा हस्ताक्षरित और वितरित किया गया था।	SIGNED AND DELIVERED BY					
साक्षी	\A\(\text{Z}_{\text{4}}\)					
1)	Witnesses – 1)					
पता	Address					
2)						
, पता	2)					
	Address					
दिनांक यदि ठेकेदार ने आम मुहर के तहत	THE COMMON If the Contractor signs under its					
को आयोजित बैठक हस्ताक्षर किये हैं, तो उस हस्ताक्षर का	SEAL OF common Seal the signature clause					
में निदेशक मण्डल संस्था के अंतर्नियम में मुहर क्लॉज के	Was hereunto should tally with their sealing clause affixed in the Articles of Associations.					
द्वारा) पारित संकल्प साथ मिलान करना चाहिए।	pursuant to					
के अनुसरण में आम	the resolutions					
मुहर यहाँ के लिए	passed By its Board					

लगाई जाती है।		of Directors at	
		the meeting	The Contractor is signing by the
		held on	hand of power of attorney whether
	यदि ठेकेदार की तरफ से		a company or individual.
	मुख्तारनामा प्राप्त व्यक्ति ने हस्ताक्षर		
	किये हैं, चाहे वह कंपनी हो या कोई		
की उपस्थिती में	व्यक्ति		
	व्यक्ति		
(1)		In the	
		presence of	
		1.	
(2)			
		2.	
निदेशक जिन्होंने वहाँ म	गौजूद की उपस्थिति में इन प्रस्तुतों पर	Directors who	have signed these presents in
हस्ताक्षर किये हैं -		taken thereof in	the presence of
(1)		(1)	
(1)			
(0)		(2)	
(2)			
2		2	
यदि ठेकेदार की	तरफ से मुख्तारनामा प्राप्त व्यक्ति ने	If the Contractor is	signed by the hand of Power of
हस्ताक्षर किये हैं. चाहे	वह कंपनी हो या कोई व्यक्ति	Attorney, whether o	of a company or an individual
इनके द्वारा हस्ताक्षरित	,और तित्रीरत	SIGNED AND DELIV	/EDED RV
इन के हाथ से ठेकेदा			
•	x 8ixi	The Contractor by t	ne nand of
श्री		Shri	
और विधिवत गठित व	कील	and duly constitute	d attorney.

Annex 3

PROFORMA OF BANK GUARANTEE FOR EARNEST MONEY DEPOSIT/ BID SECURITY

(On Non-Judicial Stamp Paper of appropriate value)

To, Regional Director Reserve Bank of India Estate Cell Byculla Mumbai
Dear Sir,
Name of Work: Internal repairs re-painting and allied civil works in 18 Nos. of S type and 18 Nos of J type Officers' flats at RBI Gokuldham Quarters, Goregaon (East)
Ref.: NIT/Advt.No. date
WHEREAS
The Reserve Bank of India, having its Central Office at Shahid Bhagat Singh Road, Mumbai (hereinafter called the 'RBI') has invited tenders for the captioned work (hereinafter called "the said tender") on the terms and conditions mentioned in the said tender documents.
It is one of the terms of invitation of tenders that the tenderer shall furnish a Bank Guarantee for a sum of Rs only) as Earnest Money Deposit (EMD).
M/s. (Name of the Tenderer/Bidder), (hereinafter called as "the Tenderer/ Bidder"), who are our Clients/Constituents intend to submit their tender/ Bid for the said work and have requested us to furnish Bank Guarantee to RBI in respect of the said sum of Rs(Rupeesonly) in respect of EMD.
NOW THIS GUARANTEE WITNESSETH
1. We(Name of the Bank) do hereby agree with and undertake to RBI, their Successors, Assigns that in the event of the RBI coming to the conclusion that the Tenderer have not performed their obligations under the said conditions of the tender or have committed a breach thereof, which conclusion shall be binding on us as well as the said Tenderer; we shall on demand by the RBI, pay without demur to the RBI, a sum of Rs.
(Rupeesonly) or any lower amount that may be demanded by the RBI. Our guarantee shall be treated as make to the Earnest Money

	Deposit for the due performance of the obligations of the Tenderer under the said
	Conditions, provided, however, that our liability against such sum shall not exceed the sum
	of Rsonly).
2.	We also agree to undertake to and confirm that the sum not exceeding Rs
	(Rupeesonly) as aforesaid shall be paid by us without any demuror
	protest, merely on demand from the RBI on receipt of a notice in writing stating that the
	amount is due to them and we shall not ask for any further proof or evidence and the notice
	from the RBI shall be conclusive and binding on us and shall not be questioned by us in
	any respect or manner whatsoever. We undertake to pay the amount claimed by the RBI
	within a period of one week from the date of receipt of the notice as aforesaid.
3.	We confirm that our obligation to the RBI under this guarantee shall be independent of the
	agreement or agreements or other understandings between the RBI and the Tenderer.
This g	uarantee shall not be revoked by us without prior consent in writing of the RBI.
We he	ereby further agree that –
	Any forbearance or commission on the part of the RBI in enforcing the conditions of the
٠.,	said agreement or in compliance with any of the terms and conditions stipulated in the said
	tender and/or hereunder or granting of any time or showing of any indulgence by the RBI
	to the Tenderer or any other matters in connection therewith shall not discharge us in any
	way and our obligation under this guarantee. This guarantee shall be discharged only by
	the performance by the Tenderers of their obligations and in the event of their failure to do
	so, by payment by us of the sum not exceeding Rs(Rupees
	only).
b)	Our liability under these presents shall not exceed the sum of Rs(Rupees
,	only) .
c)	Our liability under this agreement shall not be affected by any infirmity or irregularity on the
	part of our said constituents/clients in tendering for the said work or their obligations there
	under or by dissolution or change in the constitution of our said constituents.
d)	This guarantee shall remain in force up to(four months from the last date of
	submission of tender) provided that if so desired by the RBI, this guarantee shall be
	renewed for a further period as may be indicated by them on the same terms and conditions
	as contained herein.
e)	Our liability under these presents will terminate unless these presents are renewed as
-	provided hereinabove on theor on the day when our said constituents comply with
	their obligations, as to which a certificate in writing by the RBI alone is the conclusive proof
	whichever date is later. Unless a claim or suit or action is filed against us within

or any extended period, all the	rights of the RBI against us under this guarantee
shall be forfeited and we shall be rele	ased and discharged from all our obligations and
liabilities hereunder.	
In witness whereof I/We of the Bank have signed	ed and sealed this guarantee on theday of
(Month)being herewith duly a	uthorized.
For and on behalf of	(Name of the Bank)
Signature of authorized Bank official Name:	
Designation:	
Stamp/ Seal of the Bank	
Signed, sealed and delivered for and on behalf of :	f of the Bank by the above named in the presence
Witness 1	Witness 2
Signature	Signature
Name	Name
Addressbe verified).	Address

Annexure – 4A

PROFORMA OF BANK GUARANTEE FOR WATERPROOFING PERFORMANCE (Not applicable)

Place:
Date:
Regional Director Reserve Bank of India Estate Cell Byculla Mumbai
Dear Sir,
INTERNAL REPAIRS RE-PAINTING AND ALLIED CIVIL WORKS IN 18 NOS. OF S TYPE AND AND 18 NOS OF J
TYPE OFFICER'S FLATS AT RBI GOKULDHAM QUARTERS, GOREGAON(EAST).
Performa Bank Guarantee for WATERPROOFING PERFORMANCE
WHEREAS
Reserve Bank of India, having its Central Office at Shahid Bhagat Singh Road, Mumbai, (hereinafter called "the RBI") has awarded the Contract for the captioned project (hereinafter called the "Contract") to M/S(Name of the Contractor) (hereinafter called "the said contractor" which expression shall include its successors and assigns).
AND whereas the contractor is bound by the said Contract to submit to RBI a Performance waterproofing guarantee for a total amount of Rs
We,(Name of the Bank), (hereinafter called "the Bank"), at the request of M/s, the contractor, do hereby undertake to pay to the RBI an amount not exceeding Rs as Performance Waterproofing Guarantee for due fulfilment of the terms and conditions of the contract.
NOW THIS GUARANTEE WITNESSETH
We(Name of the Bank) do hereby agree with and undertake to RBI, their Successors, Assigns that in the event of the RBI coming to the conclusion that the Contractor has not performed his obligation under the said condition of the contract or have committed a breach thereof, which conclusion shall be binding on us all as well as the said contractor; we shall on demand by the RBI, pay without demur to the RBI, a sum of Rs(Rupees only) or any lower amount that may be demanded by the RBI.

Amo Con	ount itract	rantee shall be treated as make to the Performance Waterproofing Guarantee for the due performance of the obligations of the Contractor under the said t, provided, however, that our liability against such sum shall not exceed the sum of(Rupeesonly).
	(Rup dem stati evid not I any Con relat of of	also agree to undertake to and confirm that the sum not exceeding Rs
		agreement or agreements or other understanding between the RBI and the stractor.
3.	This	guarantee shall not be revoked by us without prior consent in writing of the RBI.
	a) # ii iii s	hereby further agree that- Any forbearance or commission on the part of the RBI in enforcing the conditions of the said agreement or in compliance with any of the terms and conditions stipulated in the said Contract and/or hereunder or granting of any time or showing of any indulgence by the RBI to the Contractor or any other matters in connection therewith shall not discharge us in any way and our obligation under this guarantee. This guarantee shall be discharged only by the performance by the Contractor of their obligations and in the event of their failure to do so, by payment by us of the sum not exceeding Rs
	-	Our liability under these presents shall not exceed the sum of Rs
	c) (Dur liability under this agreement shall not be affected by any infirmity or irregularity on the part of our said constituents/clients or their obligations thereunder or by dissolution or change in the constitution of our said constituents.
	f	This guarantee shall remain in force up to(60 days beyond 5 years rom virtual completion of the work) provided that if so desired by the RBI, this guarantee shall be renewed for a further period as may be indicated by them on the same terms and conditions as contained herein.
	r C	Our liability under these presents will terminate unless these presents are renewed as provided hereinabove on the or on the day when our said constituents comply with their obligations, as to which a certificate in writing by the RBI alone is the conclusive proof whichever date is later. Unless a claim or suit or action is filed against us within or any extended period, all the rights

	the Bank have signed and sealed this guarantee on the (Month)(Year) being herewith duly authorised.
For and on behalf of	(Name of the Bank)
Signature of authorised Bar Name: Designation: Stamp/Seal of the Bank Signed, sealed and delivere presence of:	nk official ed for and on behalf of the Bank by above named in the
Witness 1	
Signature	···
Name	

of the RBI against us under this guarantee shall be forfeited and we shall be released

and discharged from all our obligations and liabilities hereunder.

(NB: This guarantee will require stamp duty as applicable in the state, where it is executed and shall be signed by the official whose signature and authority shall be verified).

Address.....

FORMAT FOR POWER OF ATTORNEY FOR AUTHORIZED SIGNATORY

(On Non-Judicial Stamp Paper of appropriate value)

To, Regional Director Reserve Bank of India Estate Cell Byculla Mumbai

Dear Sir/Madam,

type Off	icer's f	lats a	at RBI Goku	ldham Quar	ters, G	orega	ion(Ea	st).			
registere	ed office	e) do	hereby cons	titute, appoir	nt and a	aùthor	ize Mr	. / Ms			
				(1							
				employed							
and on c	our beha	alf, al	l such acts, c	leeds and thi	ngs nec	essar	y in cor	nection w	ith or ir	ncidental to	our
bid for t	he capt	tione	d Project, ind	cluding signir	ng and	subm	ission (of all docu	uments	and provi	iding
informati	ion / res	spons	ses to the Re	eserve Bank	of India	(RBI)	, repre	senting us	in all	matters be	efore
RBI, and	l genera	ally de	aling with RE	BI in all matter	s in con	nectic	n with o	our propos	al for th	ne said Pro	ject.

Internal repairs re-painting and allied civil works in 18 Nos. of S type and and 18 Nos of J

We hereby agree to ratify all acts, deeds and things lawfully done by our said attorney pursuant to this Power of Attorney and that all acts, deeds and things done by our aforesaid attorney shall and shall always be deemed to have been done by us.

Signature/(s) of the Bidder
Name/(s)
Stamp/Seal of the Bidder
Note:
Power of Attorney should be properly stamped and notarized
Power of Attorney furnished by Contractor shall be irrevocable.

Annex 6: <u>Proforma for providing input for NEFT Payment</u> <u>RTGS/NEFT/ECS – MANDATE</u> AUTHORISATION FORM

1.	Sup	plier [;]	s / V	endo	r's N	lame	:													_	
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<u>7. </u>	Nam	e of t	he B	ank:																	
<u>8.</u>	Bank	(Bra	nch) Pos	tal A	ddre	ess:														
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© Fill up from the 1st column. For the balance left out blank columns, please mention 'x' mark. We hereby declare that the particulars given above are correct and complete. If the transaction is delayed for reasons of incomplete or incorrect information, we would not hold MDL responsible.

Date: Supplier's Seal: Authorized Signature of the Supplier:

Certified that the particulars as per Serial Numbers 2, 7 to 11 are correct as per our records.

Date: Bank's Stamp Authorized Signature of the Officer of the Bank.

<u>Proforma for Indemnifying the Employer against Contract labour Rules/regulations</u> (On Non-Judicial Stamp Paper of appropriate value)

To, Regional Director Reserve Bank of India Estate Cell Byculla Mumbai

Dear Sir/Madam

Internal repairs re-painting and allied civil works in 18 Nos. of S type and and 18 Nos of	f J
type Officer's flats at RBI Gokuldham Quarters, Goregaon(East).	

We, M/s (Name of contractor), hereby undertake that we shall comply with all the statutory rules/ regulations with regard to the employment of contract labour and their payment.

We also hereby fully indemnify and keep indemnified the Employer, i.e. Reserve Bank of India, against payments to be made to the contract labour and for the observance of the laws in this regard without prejudice to our right to claim indemnity from our sub-contractors.

Yours faithfully,		
For		

Authorized signatory

Proforma for Indemnifying the Employer against Patent Rights

(On Non-Judicial Stamp Paper of appropriate value)

Regional Director Reserve Bank of India Estate Cell Byculla Mumbai

Dear Sir/Madam

Internal repairs re-painting and allied civil works in 18 Nos. of S type and and 18 Nos of J type Officer's flats at RBI Gokuldham Quarters, Goregaon(East).

M/s___(Name of Contractor) hereby undertake to fully indemnify and keep indemnified the Employer i.e. Reserve Bank of India against any action, claim or proceeding relating to infringement or use of any patent or design or any alleged patent or design rights and shall ourselves pay any royalties, licence fees etc. which may be payable in respect of any article or part thereof included in the contract or damages, cost and charges of all and every sort that may be legally incurred in respect thereof.

In the event of any claims made under or action brought against Employer in respect of any such matters as aforesaid, we shall, on being notified thereof, at our own expense, settle any dispute or conduct any litigation that may arise therefrom, provided that we shall not be liable to indemnify the Employer if the infringement of the patent or design or any alleged patent or design right is the direct result of an order passed by the Engineer-in-Charge in this behalf.

Yours faithfully,
For
Authorized signatory
NAME AND ADDRESS OF THE CONTRACTOR:
SIGN & SEAL OF THE CONTRACTOR:
Date:
Place:

FORMAT OF MEASUREMENT BOOK

M.B.No	
Page No.	

Tender Item No./	Full Description	Measurements				Quantity
Tender	of item of	No.	L	В	D/H	
Page No.	work					

Abstract of cost for	
Running/Final Bill	
Running Bill no:	
M.B. No	Page No

Serial No.	Tender Item No.	Description	Quantity	Rate ₹	Unit	Amount ₹
1	2	3	4	5	6	7

Part- II may be prepared taking into consideration buyback, if any, are there.

Proforma for Undertaking / Declaration / Certificate by the Bidder regarding country Sharing land border with India

(To be submitted by bidders on their letter head duly sealed and signed by the authorized signatory)

To,		
	••	
Reserve B	ank of India	
	•••	
Name of V	<u>Nork</u> :	
I/ We	(Name and address, including Country of	
location	n of bidder) have read and understood the contents of the Office	
Memor	randum (OM)F. No.6/18/2019-PPD dated July 23, 2020 and its	
subsec	quent orders / revision issued by Public Procurement Division,	
Depart	ment of Expenditure, Ministry of Finance, Government of India	
regardi	ing the restrictions on procurement from a bidder of a country which	
_	s a land border with India.	
2.	I/We certify that (Name of the bidder)	
i.	Is not from a country sharing landborder with India,or	
ii.	Is from a country sharing landborder with India and has been registered	
	with the Competent Authority, the certificate of which is enclosed,or	
iii.	Is from a country sharing land border with India where Government of	
	India has extended lines of credit,or	
iv.	Is from a country sharing landborder with India where Government of India	
	is engaged in development projects.	
(Strike	out whichever of the above is not applicable).	
3.	I/We further certify that (Name of bidder) fulfils all	
	requirements in this regard and is eligible to be considered under the	
	provision of the above referred OfficeMemorandum and its subsequent	
	orders / revision. I/We also undertake that even in case of contracts where	
	we are permitted by the Bank /RBI to sub-contract I/we	(Name
	of bidder) will not sub-contract any work to a contractor from	
	country(ies) sharing land border with India, unless such contractor	

fulfils all the requirements contained in the above referred office memorandum/ order.

4. I/ We know and understand that, if this Undertaking / Declaration / Certificate submitted by us is found to be false, the Bank shall be free to reject / terminate our tender / Work Order and that the Bank shall also be free to initiate any legal action in accordance with law including forfeiting of Earnest Money Deposit / Performance Bank Guarantee / Security Deposit and / or debarring us from participating in *tenders* invited by the Bank *in* future.

Signature	and name	of the	authorized	signatory	of the	Bidder
With rubber s	stamp					

Place:	
i lacc.	

Date:

Grounds for debarment of firms from bidding:

A bidder is liable for debarment/ disqualification from bidding on the following grounds:

1 . If it is determined that the bidder has committed the following acts or omissions in contravention of the code of integrity:

(i)

- a. making offer, solicitation or acceptance of bribe, reward or gift or any material benefit, either directly or indirectly, in exchange for an unfair advantage in the procurement process or to otherwise influence the procurement process.
- b. any omission or misrepresentation that may mislead or attempt to mislead so that financial or other benefit may be obtained or an obligation avoided.
- c. any collusion, bid rigging or anticompetitive behavior that may impair the transparency, fairness and the progress of the procurement process.
- d. improper use of information provided by the procuring entity to the bidder with an intent to gain unfair advantage in the procurement process or for personal gain.
- e. any financial or business transactions between the bidder and any official of the procuring entity related to tender or execution process of contract: which can affect the decision of the procuring entity directly or indirectly.
- f. any coercion or any threat to impair or harm, directly or indirectly, any party or its property to influence the procurement process.
- g. obstruction of any investigation or auditing of a procurement process.
- h. m_aking false declaration or providing false information for participation in a tender process or to secure a contract;
- i. failed to disclose conflict of interest.
- j. failed to disclose any previous transgressions made in respect of the provisions of subclause (i) with any public institution/ entity in India or any other country during the last three years or of being debarred by any public procuring institution/ entity.
- 2. For any actions or omissions by the bidder other than violation of code of integrity, which in the opinion of the Bank warrants debarment, for the reasons like supply of sub-standard material, non-supply of material, abandonment of works, sub-standard quality of works, failure to abide terms of the tender etc.
- 3. If the bidder has been convicted of an offence- (a) under the Prevention of Corruption Act, 1988; or (b) the Indian Penal Code or any other law for the time being in force, for causing any loss of life or property or causing a threat to public health as part of execution of a public procurement contract.

Undertaking for declaration of debarment by public institution(s): {To be submitted by the tenderer on their letterhead)

Name of Work:
1. I/We (Name of the bidder) declares that:
a) I/we or any of our allied firm* is/ are not debarred/ suspended/ blacklisted by any public institution / entity in India or any other country as on (last date of submission of bid) .
b) I/ We or any of our allied firm* have not made any transgression in respect of the code of integrity (as mentioned in the tender) with any public institution / entity in India or any other country in last three years as on (last date of submission of bid).
c) we will inform the Bank in writing, in case, I/we or any of our allied firm• is/are debarred/ suspended/ blacklisted by any public institution/ entity in India or any other country on or before award of work for the captioned work.
2. I/We (Name of the bidder) declare that I/we or our allied firm* (Name of the allied firm(s)) is/ are debarred / suspended / blacklisted by (Name and address of public institution in India or any other country) and the same effective upto (date). A copy of such letter is attached for your information and record.
(seal and signature of the bidder)
Date
Place
(Note: strike out one of the above two declarations which is not applicable) *Allied firm: A firm would be termed as "allied firm" if the management is common, or substantial or majority shares are owned by the banned/ suspended firm and by virtue of this it has a
controlling voice. Further all successor firms will also be considered as allied firms

<u>List of Clauses to be amended in tender in General Conditions Clause to contract from Page No.</u> <u>mentioned Below:</u>

Clause No.	Description of Clause No.					
	Clause of Prevention of Sexual Harassment at Work place:					
	The firm shall be solely responsible in case of any compliant of sexual harassment against its employee within the premises of the Bank, the complaint will be filed before the Regional Committee constituted by the Reserve Bank of India and Bank shall ensure appropriate action under the said Act in respect of the complaint. b) Any complaint of sexual harassment from any aggrieved employee of the firm against any employee of the Bank / DICGC shall be taken cognizance of by the Regional Complaint Committee constituted by the Bank.					
	c) The firm shall be responsible for any monetary compensation that may need to be paid in case the incident involves the employees of the firm, for instance any monetary relief to Bank's employees, if sexual violence by the employee of the firm is proved.					
	d) The firm shall be responsible for educating its employees about prevention of sexual harassment at work place and related issues.					
	e) The firm shall provide a complete and updated list of its employees who are deployed within the Bank's premises.					
	Protocols, safety measures and security norms of present pandemic situation of Covid-1 to be followed:					
	The contractors shall follow all security, safety norms and the standard protocol laid down by the Bank during the present pandemic situation of Covid -19 like wearing mass, using hand sanitizer, regularly washing hands with soap dispensers, wearing hand glouses, movement of the workers only pertaining to the work place, regular security checks etc. The violation of the same may be entitled for penalty on each occasion imposed by the Bank's P & SO, which may be recovered from the payment due to the contractors.					
	Clause of Liquidated damages for delayed completion:					
	Time allowed to complete the work: 170 days for entire work which shall be reckoned from 10th day of work order. Validity of rates will be for a period of 12 months.					
	Rates shall be valid for one year from the date of opening of Part-I of the tender. The work					
	shall throughout the stipulated period of the contract be proceeded with all due diligence and if the Contractor fails to complete the work within the specified period, he shall be liable to pay compensation at the rate of ₹ 1015/- per day subject to maximum amount of 10% of the contract amount for the entire work.					



Reserve Bank of India Estate Cell, Byculla

Internal repair & jrepainting in 15 flats at Bank's Senior Officers' Quarters Jalada (B-Type 9 flats, A-Type 3 flats) & Varada (3 flats), Prabhadevi, MUmbai 400025

<u>List of Clauses from Tender part I which are 'Not Applicable'</u> for this tender

Clause No	Page No	Sections/particulars	Particulars	Remarks	
1 (A to E) and Note (i) to (viii)	16	Section III General Rules and Instructions to the Bidders	Prequalification/Eligibili ty criteria forms	Not applicable since the tender is invited from eligible empaneled vendors	
26	24	Section III General Rules and Instructions to the Bidders	Integrity Pact	Not Applicable in the tender work since the value of work is below 5 crore.	
27	27	Section III General Rules and Instructions to the Bidders	Education Cess for Construction Workers	Not Applicable in the tender work since it is not a new construction work.	
Clause 10A	50	Section IV General Conditions of the contract	Price Adjustment – Payment on Account of variation in Material Prices/Wages (Escalation	Not Applicable in the tender work since the scheduled time completions is within one year of work.	
Claus e No.5	169	Schedule F Clause of Contract	Time and extension for delay (Mile stone)	Not Applicable in the tender work since the scheduled time completions is within one year of work.	
	182	Annexures To Various Sections and Schedule	Pre- qualification/Eligibility Criteria forms	Do - Do	
	185	Format 2 Annexures Various Sections and Schedule	Previous Work Experience	Do - Do	
	186	Format 2A Annexures To Various Sections and Schedule	List of important similar works 'On Hand'	Do - Do	

187	Format 3 Annexures Various Sections and Schedule	Previous Experience	Do -	Do
188	Format 3A Annexures To Various Sections and Schedule	Client's Certificate Reg. Performance of Contractor (On Client's Letter Head)	Do -	Do
190	Format 4 Annexures To Various Sections and Schedule	Financial Status	Do -	Do
191	Format 5 Annexures To Various Sections and Schedule	Form of Bankers' Certificate from A Scheduled Bank (On Bankers' Letter Head)	Do -	Do
192	Format 5A Annexures To Various Sections and Schedule	Details of Bidder's Banker	Do -	Do



RESERVE BANK OF INDIA ESTATE CELL, BYCULLA OFFICE, MUMBAI

Internal repairs re-painting and allied civil works in 18 Nos. of S type and and 18 Nos of J type Officer's flats at RBI Gokuldham Quarters, Goregaon (East), Mumbai

PREAMBLE TO SCHEDULE OF QUANTITY

- The work is to be carried out in officer's occupied premises and hence shall be executed with least disturbance to the occupants. All necessary measures shall be taken for
 - keeping the work area & surroundings in hygienic condition all the time.
- 1. Tenderers, before filling the tender, shall inspect the site and place of work to understand the nature & scope of the work, working space available and any other related constraints and get acquaintance of the site.
- 2. All safety measures while working at site shall be followed and all workmen shall be provided like safety belts, hand glows, helmets, etc. including COVID 19 related safety measures as per norms of Central/State Government/ Local bodies from time to time.
- 3. Materials should be properly and carefully stacked and secured to avoid any accident/incident at site as directed by Banks' Engineer
- 4. No debris shall be kept on the adjoining municipal foot path or within the premises of the colony and same shall be removed frequently as per instructions of Banks' Engineer. Debris formed in the work shall be brought down, stacked suitably only at location specified by Banks' Engineer.
- 5. All the materials to be used in the work shall be got approved in advance from the Bank. The copies of delivery memos/ invoices of the materials delivered/ brought to site shall be regularly submitted to the Bank's Engineer.
- 6. Final selection of the brand of materials shall be done exclusively by the Bank.
- 7. During execution of the work, if any damages occurred to the Bank's property same shall be repaired satisfactorily without any extra charges to the Bank. Failing to comply with this condition, same will be got done by Bank at the risk and cost of the successful contractors.
- 8. After completion of the work, the entire area shall be cleaned/ cleared properly to the satisfaction of Bank by the successful contractor and no debris, etc. shall be left behind.

- If, not done properly, then Bank will get it done through any of the agency at the risk and cost of the contractor.
- 9. The quoted rates shall be exclusive of GST. The applicable GST percentage, as per the Government extant rules/regulations, shall be added at the place indicated in SOQ and arrive at total tender amount.
- 10. It shall be the responsibility of the contractor to cover the parked cars with suitable covering to prevent falling of paint drops, also if necessary, towing the vehicle to safe place. If paint drops on the parked cars, then same shall be removed without any extra cost to the Bank. If contractor fails to remove the paint stains fallen on the cars, then same will be got done at the risk and cost of the contractor.
- 11. Care shall be taken while dismantling the windows/ plaster dismantling to avoid falling of debris.
- 12. Contractor shall plan the work as per the site condition so as to complete the work within schedule time of the contract.
- 13. The tenderer shall abide by all the rules and regulations of the State Government/
 Central Government/ Local Authorities on Covid-19 and the quoted rates shall be included for such expenses and Bank will not entertain any claim whatsoever on this account.
- 14. The tenderer shall quote rates in the price bid considering all the conditions in the tender.
- 15. RBI Estate Cell Byculla details for online payment of EMD are as below: A/c No.- 04861436225, IFSC CODE- RBIS0MBPA04
- 16. Mechanical breaker should not be used for dismantling floor/dado plaster.

Place:	Signature and seal of the Tenderer	
Date:	Name & address	
	E-mail id:	
	Phone/Mobile No.:	



RSERVE BANK OF INDIA ESTATE OFFICE, MUMBAI

Internal repairs re-painting and allied civil works in 18 Nos. of S type and and 18 Nos of J type Officer's flats at RBI Gokuldham Quarters, Goregaon(East), Mumbai.

Scope of work:

The scope of work covers 'Internal repairs re-painting and allied civil works in 18 Nos. of S type and and 18 Nos of J type Officer's flats at RBI Gokuldham Quarters, Goregaon(East).' in accordance with specifications prepared to the satisfaction of the Bank's Engineer. The following specifications shall form part of the contract and these shall deemed to be supplemental to the specifications and not in derogation thereof except to the extent specifically provided herein.



Reserve Bank of India

Estate Cell, Byculla Office

Internal repairs re-painting and allied civil works in 18 Nos. of S type and and 18 Nos of J type
Officer's flats at RBI Gokuldham Quarters, Goregaon(East)

	Officer 3 flats at NBI Gokuluflam Quarters, Goregaon	,	
Item No.	Description of Item of Works	Quantity	Unit Per
1	Structural Repairs to R.C.C Members: -	180	Sqm
	Carefully chipping of unsound/weak concrete material including cement mortar plastering from RCC members such as slabs, beams, columns, lintels, etc. with manual Chisel and/ or by standard power-driven percussion type or of approved make including tapering of all edges, making square shoulders of cavities, cleaning the exposed concrete surface and reinforcement with wire brushes etc. and disposing of debris from the colony premises including all lead and lifts, etc complete and as directed. a) Removal of rust on steel reinforcement: Providing & applying approved rust remover to clean reinforcement bars & allowing it to react for specified time and cleaning the reinforcement of total rust by tapping or using mechanical wire brush around the reinforcement bars to give it a totally rust-free finished steel surface using suitable tools and equipment, etc complete and as directed. b) Passivator coat on steel reinforcement: Providing and applying the one component, Polymer modified, cementitious anti-corrosive primer (having the technical parameters mentioned in material specifications) formulated to provide dual protection of a polymeric barrier and an integral corrosion-inhibiting system, to the existing steel and additional steel reinforcement provided before patching of damaged areas, using suitable tools and equipment inclusive of material, manpower and equipment etc complete (Mode of measurement: concrete surface area with exposed reinforcement). c) Bond coat on old concrete surfaces: Providing and applying bond coat of approved make on exposed concrete surface by mixing high dispersion SBR latex like Master Emaco SBR2 of BASF or Nitobond SBR (Latex) of Fosroc with white cement in the ratio of 2:3, all complete as per the manufacturer's specification. The mixing should be done to a lump free consistency for bond coat and screed mortar to be applied once the bond coat is tacky.	160	Sym
	d) Polymer Modified Mortar (PMM) 20mm thick:- Providing and repairing the damaged concrete portion with single component, fibre reinforced, duel shrinkage-compensated, thixotropic, cementitious patch repair mortar of approved make (having the technical parameters mentioned in material specifications) capable of applying 20 mm thick in single layer initially by hand and finishing with trowel carefully compacting the same around the rebars and finishing to bring it in line with existing concrete surface with an average thickness of 20 mm inclusive of Manpower, Material and Equipment Master Emaco S348 of BASF/ Renderock HB-60 of fosrocc/ Sikadkur 41 of Sika (or) approved equivalent make Polymer Modified Mortar (PMM).		

Note: The Contractor should ensure that all stages (a to d) of structural repair works to be passed by the Banks Engineer.		
The rate quoted should include for the cost all materials, labour, tools & plants, scaffolding, disposing off the debris from the colony premises including proper covering/protecting of all plumbing, carpentry & electrical fittings/fixtures, furniture, etc and cleaning of the area/floor,		
glass panes, etc. complete as directed.		
	360	Sqm
cement plaster of approved make on damaged internal walls by carefully chipping & removal of damaged plaster from column, beams and walls & redoing it (Removing & redoing plaster) Identifying loose plaster by tapping and carefully, breaking and removing damaged plaster by chiselling including any other finishing layer including removing loose material etc. at any / all level with help of small chisel and hammer weighing not more than 5 pounds and as directed etc. all complete. The quoted rate shall include for surface preparation, cost all materials, labour, tools & plants, scaffolding, curing, disposing off the debris from the colony premises including proper covering/protecting of all plumbing, carpentry & electrical fittings/fixtures, furniture, etc and cleaning of the area/floor, glass panes, etc. all complete as directed.	050	Const
Chemical waterproofing coat to interior wall surfaces at dampness affected area:	252	Sqm
Providing and applying two or more coats of approved chemical treatment on the wall plaster surface over one or more coat of water proofing putty wherever directed to prevent capillary seepage/dampness including surface preparation by scrapping the thoroughly the top layers of paint/ putty/plaster as per requirement to expose the plaster/brick surface to the satisfaction of Bank's engineer/manufacturer, etc. all complete.		
The rate quoted should include for the cost all materials, labour, tools & plants, scaffolding, disposing off the debris from the colony premises including proper covering/protecting of all plumbing, carpentry & electrical fittings/fixtures, furniture if any and cleaning of the area/floor, glass pane, etc. complete as directed		
Providing & applying PoP/ Putty (2 coats) on entire walls surface		
Preparing the surface of ceiling/walls by thorough scrapping to remove the damaged paint, cleaning with wire brushes/sand paper/ brooms, water jet, etc. to get a surface free of dust/ loose/ foreign matter to receive the primer/ putty/ paint finish. The unevenness on the surface may be removed by gently levelling the surface with very fine waterproof emery paper (not less than 500 grit). The surface should be brought to proper line and level to such an extent that no undulations are visible and all the edges and corners should be finished in sharp lines. The work includes filling all the undulations/unevenness on the wall surface by PoP wherever required or as directed by the Bank's Engineer. Sand papering the PoP surface with Emery paper and provide and apply two coats of putty over entire wall and ceiling areas to required/ desired thickness. Each coat of putty must be thoroughly scrapped to get smooth & uniform finish for receiving primer/ paint over the final coat of putty, etc complete as directed. The rate quoted should include for the cost all materials, labour, tools & plants, scaffolding, disposing off the debris from the colony premises		
	The rate quoted should include for the cost all materials, labour, tools & plants, scaffolding, disposing off the debris from the colony premises including proper covering/protecting of all plumbing, carpentry & electrical fittings/fixtures, furniture, etc and cleaning of the area/floor, glass panes, etc. complete as directed. Ready Mix Plaster: Providing and applying average 12 mm to 20 mm thick ready mix cement plaster of approved make on damaged internal walls by carefully chipping & removal of damaged plaster from column, beams and walls & redoing it (Removing & redoing plaster) Identifying loose plaster by tapping and carefully, breaking and removing damaged plaster by chiselling including any other finishing layer including removing loose material etc. at any / all level with help of small chisel and hammer weighing not more than 5 pounds and as directed etc. all complete. The quoted rate shall include for surface preparation, cost all materials, labour, tools & plants, scaffolding, curing, disposing off the debris from the colony premises including proper covering/protecting of all plumbing, carpentry & electrical fittings/fixtures, furniture, etc and cleaning of the area/floor, glass panes, etc. all complete as directed. Chemical waterproofing coat to interior wall surfaces at dampness affected area: Providing and applying two or more coats of approved chemical treatment on the wall plaster surface over one or more coat of water proofing putty wherever directed to prevent capillary seepage/dampness including surface preparation by scrapping the thoroughly the top layers of paint/ putty/plaster as per requirement to expose the plaster/brick surface to the satisfaction of Bank's engineer/manufacturer, etc. all complete. The rate quoted should include for the cost all materials, labour, tools & plants, scaffolding, disposing of the debris from the colony premises including proper covering/protecting of all plumbing, carpentry & electrical fittings/fixtures, furniture if any and cleaning of the area/fl	The rate quoted should include for the cost all materials, labour, tools & plants, scaffolding, disposing off the debris from the colony premises including proper covering/protecting of all plumbing, carpentry & electrical fittings/fixtures, furniture, etc and cleaning of the area/floor, glass panes, etc. complete as directed. Ready Mix Plaster: Providing and applying average 12 mm to 20 mm thick ready mix cement plaster of approved make on damaged internal walls by carefully chipping & removal of damaged plaster from column, beams and walls & redoing it (Removing & redoing plaster) Identifying loose plaster by tapping and carefully, breaking and removing damaged plaster by chiselling including any other finishing layer including removing loose material etc. at any , all level with help of small chisel and hammer weighing not more than 5 pounds and as directed etc. all complete. The quoted rate shall include for surface preparation, cost all materials, labour, tools & plants, scaffolding, curing, disposing off the debris from the colony premises including proper covering/protecting of all plumbing, carpentry & electrical fittings/fixtures, furniture, etc and cleaning of the area/floor, glass panes, etc. all complete as directed. Chemical waterproofing coat to interior wall surfaces at dampness including surface over one or more coat of water proofing putty wherever directed to prevent capillary seepage/ dampness including surface preparation by scrapping the thoroughly the top layers of paint/ putty/plaster as per requirement to expose the plaster/brick surface to the satisfaction of Bank's engineer/ manufacturer, etc. all complete. The rate quoted should include for the cost all materials, labour, tools & plants, scaffolding, disposing off the debris from the colony premises including proper covering/portecting of all plumbing, carpentry & electrical fittings/fixtures, furniture if any and cleaning of the area/floor, glass pane, etc. complete as directed Preparing the surface of ceilling/walls by thorough

	electrical fittings/fixtures, furniture, etc and cleaning of the area/floor, glass panes, etc. complete as directed. Approximate area for each S type flat: 190 SQM		
	Approximate area for each J type flats: 154 SQM		
а	For S type flats	18	Units
b	For J type flats	18	Units
5	CEILING: Acrylic Distemper (ready mixed) having low VOC: -		
	Providing and applying two or more coats of acrylic distemper having low VOC (Volatile Organic Compound) content less than 50 gram/litre of approved make and shade as per manufacturer specifications on interior surfaces of ceilings and finishing smoothly including surface preparation by thoroughly scrapping the old paint to the satisfaction of Bank's engineer or as directed by the manufacturer etc. complete and as directed. The rate should include for application of primer water thinnable cement interior primer of approved make as directed and as per manufacturers specification before the application of paint, opening of cracks and filling the same with approved putty/ crack sealant as per manufacturer's specifications. The rate quoted should include for the cost all materials, labour, tools & plants, scaffolding, disposing off the debris from the colony premises including proper covering/protecting of all plumbing, carpentry & electrical fittings/fixtures, furniture, etc and cleaning of the area/floor, glass panes, etc. complete as directed.		
	Approximate area for each S type flat: 75 SQM Approximate area for each J type flats: 65 SQM		
а	For S type flats	18	Units
b	For J type flats	18	Units
6	WALLS: LOW VOC Acrylic Emulsion Paint (FIRST QUALITY):-		
	Providing and applying two or more coats of LOW VOC ACRYLIC EMULSION PAINT (FIRST QUALITY) durable smooth paint developed using the unique tough stain repellent, anti-bacterial, fungus guard technology having superior washability and having VOC content less than 50 gm per litre of approved make and shade on walls including surface preparation by thoroughly scrapping the old paint to the satisfaction of Bank's engineer or as directed by the manufacturer, providing and applying a coat of approved water thinnable cement interior primer all as per manufacturer specification, opening of cracks and filling the same with approved putty/ crack sealant as per manufacturer's specifications. The rate quoted should include for the cost all materials, labour, tools & plants, scaffolding, disposing off the debris from the colony premises including proper covering/protecting of all plumbing, carpentry & electrical fittings/fixtures, furniture, etc and cleaning of the area/floor, glass panes, etc. complete as directed. Approximate area for each S type flat: 190 SQM Approximate area for each J type flats: 154 SQM		
	Note- The rate shall include applying choice colour/highlighter as selected by the occupant/ Bank's Engineer) and no separate rate shall be paid for the same.		
а	For S type flats	18	Units
b	For J type flats	18	Units
7	WOOD & STEEL WORKS: Synthetic enamel paint: -		

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	Providing and applying two or more coats of synthetic enamel paint (glossy finish) of approved make and shade on walls, door, window and all Plumbing & sanitary lines, wooden brackets of cloth drying area, etc., with proper surface preparation by scrapping or any other method, scaffolding, proper covering of glass panes, cleaning of the stains, carting away the debris out of the premises, etc. all complete. Approximate area for each S type flat: 75 SQM Approximate area for each J type flats: 52 SQM		
а	For S type flats	18	Units
b	For J type flats	18	Units
8	Polishing to Main doors: -		
	Providing and polishing on woodwork (Main door with door frame) with two or more coats of French spirit polish of approved tint to obtain smooth and glossy finish as per manufacturer specifications including a coat of wood filler, etc complete and as directed including scaffolding, proper covering of glass panes, cleaning of the stains, carting away the debris out of the premises, etc. all complete Approximate area for each S type flat: 12 SQM Approximate area for each J type flats: 10 SQM		
а	For S type flats	18	Units
b	For J type flats	18	Units
9	Exterior paint for Balcony Area: -		
	Providing and applying two or more coats of first quality 100% Acrylic smooth exterior paint of exterior quality having VOC content less than 50 gm per litre and of approved make and shade over a coat of approved primer, including surface preparation as per manufacturer's specification, etc. complete. Approximate area for each S type flat: 20 SQM Approximate area for each J type flats: 18 SQM Note: The rate quoted should include for the cost all materials, labour, tools & plants, scaffolding, disposing off the debris from the colony premises including proper covering/protecting of all plumbing, carpentry & electrical fittings/fixtures, furniture if any and cleaning of the area/floor, glass panes, etc. complete as directed.		
а	For S type flats	18	Units
b	For J type flats	18	Units
	Replacement of broken Granite/Marble stone slab to the		
10	Suitably preparing the jambs/ sills/ soffits/Kitchen platforms by carefully dismantling and removing the existing broken/damaged granite/marble stone slab/patti with back mortar, plaster; providing and rendering cement plaster in using ready mixed mortar of approved make admixed with waterproofing chemical, providing and fixing 16-18 mm thick approved quality and shade (Telephone black or any other approved shade) granite/marble slabs for jamb/ sill/ soffit lining (lengthwise in single piece without joints in the middle for each side) with mitred joints - these slabs shall be provided two step method longitudinally and with 20 mm overlap for windows (throughout the length and pasted together with approved quality adhesive/resin of approved make, in the longitudinal direction as directed by the Bank's Engineer to prevent entry of rain water through the joint between the granite sill/soffit/ jambs and aluminium windows to be fixed as per specifications furnished below) and without overlap i.e. single slabs for ventilators set with neat cement paste and joints grouted with grey neat	72	Sqm

	cement paste admixed with approved quality and make water proofing compounds and suitable pigments to match the colour of the granite etc as directed. All exposed edges of the slabs shall project beyond the face of the wall by 4 mm (both internal and external). They shall be bull nosed and machine polished to get the same finish of the pre-polished granite surface. Approximate width of the jamb/ sill/ soffit 100~300mm. The rate shall include mending the damages (both internal and external surfaces) generally matching with the surrounding finishes and repainting of the affected areas, etc complete and as directed by the Bank's Engineer. The Basic Price of Granite to be considered Rs. 2000/- Per Sq. Mtr, without GST /Taxes		
11	<u>Vitrified tiles flooring: -</u>	108	Sqm
	Carefully dismantling, and removing the existing Marble Mosaic /IPS / ceramic or glazed tile / Kota stone slab flooring in the living room, bedroom, kitchen, passages and balcony including bed mortar, by approved methods, so as to expose the RCC floor slab without damaging the slab, thoroughly cleaning the surface using water, wire brush or any other approved methods, disposing off and carting away the debris out of the colony premises, preparing the surface to receive the new flooring by priming with cement slurry, providing and laying flooring/ border/ inlays in the approved pattern using 600 mm x 600 mm or approved size vitrified tiles of approved make laid over a bedding of CM 1:4 for the required thickness to maintain the existing/adjacent floor tiles colour, shade & floor finishing level (FFL) and a floating coat of grey cement slurry and joints pointed with water proof tile grouts of approved make and quality (or white cement admixed with pigments and water proof admixture) to match with the shade of the tile. The rate shall include making border/inlays of desired width/dimensions using different shades of tiles as directed, all wastages, transport, machine cutting, labour, all leads & lifts etc required for the finished work complete as directed by the Bank's Engineer. The rate shall also include carefully removing the door shutters, making necessary alterations as per new floor level, including replacement of damaged hinges & screws, re-fixing the shutters after completion of the flooring works, providing and fixing suitable size C.P brass. SS grating for the rainwater outlet in the balcony etc. as directed. The Basic Price of Vitrified tile to be considered Rs. 700/- Per Sq. Mtr, without GST /Taxes		
12	<u>Vitrified tile skirting: -</u>	108	RMT
	Carefully dismantling, and removing the existing Marble Mosaic/IPS/ceramic, glazed tile/Kota stone slab skirting in the living room, bedroom, kitchen, passages and balcony including backing mortar so as to expose the brick/ concrete surface, without damaging them disposing off and carting away the debris out of the colony premises, preparing the surface to receive the new skirting by watering and cleaning, providing and fixing 100 mm height skirting cut out of 600 x 600 mm or approved size fully vitrified tiles of approved make laid over a backing plaster using ready mixed mortar of approved make for the required thickness, true to plumb and line, set with grey cement paste and joints pointed with water proof tile grouts of approved make and quality (or white cement admixed with pigments and water proof admixture) to match with the shade of the tile. The rate shall include machine grinding and buffing of the exposed edges, all wastages, transport, machine cutting, labour, curing, all leads & lifts etc required for the finished work complete as directed by the Bank's Engineer. The rate shall also include repairs to the plaster damaged during dismantling of the skirting and providing and rendering cement plaster		

	using ready mixed mortar of approved make to make up the difference		
	in height between the old skirting and new skirting to match with the		
	adjacent surfaces. Basic Price of Vitrified tile to be considered Rs. 700/-		
	Per Sq. Mtr, without GST /Taxes		
13	Ceramic tiles flooring: -	72	Sqm
	Carefully dismantling, and removing the existing Marble Mosaic /IPS / ceramic or glazed tile / Kota stone slab flooring in the Bath & Toilet including bed mortar, by approved methods, so as to expose the RCC floor slab without damaging the slab, thoroughly cleaning the surface using water, wire brush or any other approved methods, disposing off and carting away the debris out of the colony premises, preparing the surface to receive the new flooring by priming with cement slurry, Providing and laying anti-skid ceramic tiles flooring using 300 mm x		
	300 mm or any other size ceramic tiles of approved make and shade laid over bed mortar in CM 1:4 and of required thickness admixed with water proof chemicals (approved make to be used as per the manufacturers specifications) set with a floating coat of neat cement slurry and joints pointed with water proof tile grouts of approved make and quality (or white cement admixed with pigments and water proof admixture) to match with the shade of the tile, including wastages, machine cutting required numbers of holes etc complete and directed by the Engineers of the Bank. (Basic price of tiles shall be Rs.500.00/Sqm. without GST.)		
14	Ceramic dado tiles: -	108	Sqm
	Carefully dismantling and removing the existing Marble Mosaic/IPS/ceramic, glazed tile wall dado tiles in Kitchen, Bath & Toilet including backing mortar so as to expose the brick/ concrete wall surface without damaging plumbing & sanitary lines, fittings/fixtures, disposing off and carting away the debris out of the colony premises. Providing and fixing ceramic dado tiles in proper line & plumb 200 x 300 mm or any other size ceramic tiles of approved make and shade over back mortar using ready mixed mortar of approved make of required thickness for wall dado in height a directed by Bank's engineer, in required pattern using two or more colour tiles, set with neat cement paste and joints pointed with water proof tile grouts of approved make and quality (or white cement admixed with pigments and water proof admixture) to match with the shade of the tile, including wastages, machine cutting etc complete and directed by the Engineers of the Bank. A base coat of cement slurry admixed with approved quality and make water proofing chemicals shall be rendered over the exposed brick wall before rendering the backing plaster. Basic price of tiles Rs.500.00/ Sqm. without Taxes	00	Lla-Va-
15	Repairs/Servicing & Cleaning:	36	Units
	Repairs/servicing and cleaning of all type of Doors, Windows/glass panes, Ventilators, Aluminium sliding & fixed grills, Mosquito mesh, Kitchen counters/shutters, shelves, loft shutters, all Carpentry, Plumbing & Sanitary fittings/fixtures, Bath & Toilet fittings including providing minor spare parts such as screws/bolts, bottom wheels of sliding shutters, fevicol, solution, oil, white cement, etc. cleaning of entire flat and carting away the debris from the colony premises. All items/areas shall be ensured that they are in properly working/serviceable and clean condition all complete as directed.		
16	Acid wash and joint filling of vitrified/ceramic flooring/dado tiles	36	Units
	Carefully cleaning the existing vitrified/ceramic dado/flooring laid in flat (main flooring, washrooms, toilets, kitchen etc) using suitable means, opening and cleaning the tile/dado joints, carrying acid wash using suitable acid with proper dilution without damaging the existing		

	tiles/fittings, using proper gloves, mask as per requirement. The joints shall be filled and finished neat with white cement grout with matching colour pigments as per specifications etc complete as directed by Bank's Engineer. The rate shall include proper covering/protecting the existing granite/CP sanitary fittings/lights/switches etc. and disposing waste out of Bank's premises	
waste out of Barik's Premises	waste out of Bank's premises	

Date:	
Place:	Signature and the Seal of the contractor
	Address